उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं Ref. No H10504/C-2/NGT-46/2024

दिनाँक Date 8-5-2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Subject: Submission of compliance report in pursuant to Hon'ble NGT order dated 04.03.2024 in the matter of Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village".

Sir,

In compliance of Hon'ble NGT order dated 04.03.2024 in Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" the compliance report is being filed herewith.

It is requested that the aforesaid report may be presented before the Hon'ble Tribunal for kind consideration.

Yours faithfully,

Encl: As above.

(Sanjeev Kumar Singh)
Member Secretary

टी.सी. - 12 वी, विभूति खण्ड, गोमतीनगर,
लखनऊ- 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with OKEN Scanner

Compliance report of U.P. Pollution Control Board in pursuant to Hon'ble NGT order dated 04.03.2024 in the matter of Original Application No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH Original Application No.986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village".

1. That in the Original Application No. 986/2019, the issue is in respect of failure to scientifically handle and dispose of the chromium dumps at Rania, Kanpur Dehat and Rakhi Mandi, Kanpur Nagar which are existing for last several decades and have resulted into contamination of groundwater affecting the health of the local residents and depriving them of safe drinking water.

2. That in OA No. 985/2019, the issue is about continuing water pollution by tanneries discharging untreated industrial effluents containing toxic chromium into the irrigation canal through improperly functioning Common Effluent Treatment Plants (CETPs) at Jajmau, UP.

3. That in OA No. 528/2023, the grievance is against industrial pollution in Godhrauli Village and the issue of discharge of chromium into the groundwater by industrial units in that area has been flagged.

4. That Hon'ble Tribunal took up the matter on 04.03.2024 and reviewed the compliance status submitted by the U.P. Pollution Control Board and passed certain directions vide orders dated 04.03.2024. The relevant portion of the directions are reproduced below:

> *".....7. In the report only some communication sent on 19.09.2023 to the District Magistrate has been mentioned for recovery of the amount but*

subsequent action of persuasion of the issue with District Magistrate has not been reflected. On the contrary in the report, a prayer has been made seeking permission for payment of Rs. 211 lakhs and applicable GST (18% as on date) from the environment compensation account of the State for study by CSIR-Indian Institute of Toxicology Research for development and installation of a pilot plan for removal of Chromium-VI metal from the ground water contaminated site at Khanchandpur Rania, Kanpur Dehat. We failed to understand that instead of recovering the EC from defaulting units the Board is seeking to utilize the EC fund for the purpose of study.

8. We also find from the report submitted along with the covering letter of UPPCB dated 02.02.2024 in OA No. 528/2023 that during the spot inspection by three member Committee on 24.01.2024 the contaminated solid dumps were found near Maa Sheetla Temple at Village Godhrauli on both the sides and near railway crossing and road from Godhrauli to Bania Kheda. The report further reflects that the ground water taken from the handpumps was found to be contaminated and some of the villagers have constructed their house at the dump site. In the water samples collected by the Board from the handpump no. 2, 4, 5, 6, 10 and 11, the contents of chromium were found to be exceeding the limit. The report states that on account of the hazardous waste dumping in the area, serious adverse consequences in future are expected.

9. We do not find any satisfactory action by the Board to remediate the situation at the ground level.

10. Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.

11. Learned Amicus has also referred to the earlier order of the Tribunal and has flagged the issue that on the contaminated ground, the State Authorities are permitting setting up of schools, charitable hospitals and other establishments of public utility.

12. Learned Counsel for the State has submitted that now those activities are no longer permitted. She is directed to place on record the report in this regard by competent authority of the State.

13. The UPPCB though has submitted the action plan but there is no time bound action plan to remediate the situation, inspite of the fact that more than three decades have passed and the problem has not been remediated till now. Hence, we require the Member Secretary, UPPCB to place on record a time bound action plan to remediate the situation at all the places which are under consideration before the Tribunal in these three matters.

14. The UPPCB will also carry out the ground water profiling of the areas under consideration.

15. Counsel for UPPCB has stated that 77,000 and odd tons of the chromium waste has been remediated. UPPCB is directed to disclose full particulars of the manner in which the said waste has been treated and disposed of.
16. Let the report in terms of the above directions be submitted by the UPPCB at least one week before the next date of hearing.
17. List on 13.05.2024.. ....."

5. That it is submitted that U.P. Pollution Control Board had imposed Environmental Compensation of Rs. 280.01 Crore against 08 defaulting industries on 14.04.2022. Hon'ble NGT has revised the amount of Environmental compensation imposed by UPPCB, considering the appeal filed by industries vide order dated 05.12.2022, 15.12.2022, & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020. The detail of revised Environmental Compensation is as follows :

Sr.No.	**Name & Address of industry**	**Environmental compensation amount imposed by the State Board (Rs.)**	**Revised environmental compensation amount by Hon'ble NGT (Rs.)**
1	Chandani Chemicals Pvt. Ltd. Khanchandpur , Rania, Kanpur Dehat	27,40,62,295.00	**23,09,31,000.00**
2	Heilger Chem Pvt. Ltd. VIII.- Chiraura, Raipur, Rania, Kanpur Dehat	39,62,13,484.00	**25,52,34,375.00**
3	Rukmani Chemicals Pvt. Ltd. Rania, Kanpur Dehat	46,89,51,039.00	**13,69,56,375.00**
4	Amelia Textiles & Chemicals Pvt. Ltd. 23, Khanchandpur, Rania, Kanpur Dehat	14,61,66,558.00	**11,92,50,000.00**
5	Waris Chemicals Pvt Ltd. Khanchandpur, Rania, Kanpur Dehat	44,34,53,042.00	**25,39,68,750.00**
6	Cerulean Chemicals Pvt. Ltd. Khanchandpur, Rania, Kanpur Dehat	87,69,99,345.00	-
7	Kaleena Chemicals, Pvt Village Malo, GT Road, Chaubepur, Kanpur Nagar	18,02,72,088.00	-

8	Bharat Chemical Udhyog C/O Smt Tarannum Fatima W/o Shri Sahabuddin and Shri Sahabuddin S/o Mohd Nafees, 39/72, Majeed Ahmad Road, Kanpur Nagar and ShriIftekharul Amin, Shri Iqbal Ahsan, Shri Waqarul Amin	1,40,07,150.00	-

6. That it is submitted that U.P. Pollution Control Board has also given direction vide letter dated 07.02.2023 to the concerned industries to deposit the environmental compensation as per the orders of Hon'ble NGT dated 05.12.2022, 15.12.2022 & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020 with copy to District Magistrate, Kanpur Nagar for necessary action. The environmental compensation has not been deposited by any industry till now.

7. That U.P. Pollution Control Board has sent a letter dated 19.09.2023 to District Magistrate Kanpur Dehat and District Magistrate Unnao for recovery of Environmental Compensation from the erring industries as arrears of land revenue in accordance with law.

That U.P. Pollution Control Board has also sent letter dated 13.03.2024 and 26.04.2024 to District Magistrate Kanpur Dehat, District Magistrate, Kanpur Nagar and District Magistrate Unnao for recovery of Environmental Compensation from the erring industries as arrears of land revenue in accordance with law. The copies of letter dated 19.09.2023, 13.03.2024 and 26.04.2024 are enclosed herewith and marked as **Annexure No.-1.**

That it is submitted that Recovery Certificate for recovery of Environmental Compensation has been issued by District Magistrate Kanpur Dehat for 06 defaulting units existing in his jurisdiction.

8. That it is submitted that the closed units are now being converted by the Project Proponents into school, charitable institutions, hospitals etc without restoration of soil, therefore, such activities on contaminated soil will have ill effect on the health of children, patients or persons using the premises. That Regional Officer, U.P. Pollution Control Board, Kanpur Dehat has sent a letter dated 18.01.2024 to Sub Divisional Magistrate, Akbarpur, Kanpur Dehat for taking necessary action regarding stoppage of construction activities by M/s Waris Chemicals Pvt. Ltd. Kanpur Dehat.

That it is submitted that Regional Officer, Kanpur Dehat vide its letter dated 04.05.2024 has informed that the inspection of M/s Waris Chemicals Pvt. Ltd. was carried out on 03.05.2024. During inspection BSC unit was found completely dismantled and at the site Bhagwan Shri Parshuram Niyas (Reg.) was found established and the construction work of Temple and Charitable Hospital was found stopped.

The copy of inspection report is attached herewith and marked as **Annexure No. 2.**

9. That it is submitted that during the hearing Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. Hon'ble NGT has directed to carried out this exercise by concerned three District Magistrates and submit the report before the Tribunal at least one week before the next date of hearing.

That it is submitted that in compliance of Hon'ble NGT directions, U.P. Pollution Control Board has sent a letter dated 13.03.2024 to District Magistrate Kanpur Nagar and Kanpur Dehat

and letter dated 14.03.2024 to District Magistrate, Fatehpur for conducting survey to identify the hazardous waste dump sites in their jurisdiction. Further U.P. Pollution Control Board has also sent a letter dated 26.04.2024 to concerning Regional Officers, Kanpur Nagar, Kanpur Dehat and Prayagraj alongwith copy to concerning District Magistrates for ensuring the compliance of Hon'ble NGT directions. The copies of letter dated 13.03.2024 and 14.03.2024 and 26.04.2024 are enclosed herewith and marked as **Annexure No.-3.**

That it is submitted that in compliance of Hon'ble NGT order dated 04.03.2024 a committee constituted by District Magistrate of Kanpur Dehat vide letter reference no. 556/ Gen./ R-130/ 2024 on dated 30.03.2024 visited the following areas in the district regarding dumping of all kind of Hazardous Wastes:-

1. Industrial estate site-1 & site-2, Rania, Akbarpur, Kanpur Dehat
2. UPSIDA (I) area, Growth Centre and Jainpur, Kanpur Dehat
3. Villages- Gharhampur, Bilwahar, Bibain, Shivnathpurwa and Matiamau, Kanpur Dehat.

During survey, no Hazardous waste of any kind was found at these places. Committee's inspection report is attached herewith and marked as **Annexure No. 4**.

That it is submitted that in compliance of Hon'ble NGT order dated 04.03.2024 a committee constituted by District Magistrate of Kanpur Nagar vide letter reference no. 60/ST-2024/24 dated 18.04.2024 visited the following areas in the district regarding dumping of all kind of Hazardous Wastes:-

1. Juhi Babari (Rakhi Mandi), Kanpur
2. Rooma Treatment Storage and Disposal Facility Kanpur
3. Panki Industrial Area, Kanpur
4. Jajmau Industrial Area, Kanpur

5. Nauraiya Kheda, Kanpur

6. Tezab Mill Campus, Anwarganj, Kanpur

During survey, no Hazardous waste of any kind was found at these places. Committee's inspection report is attached herewith and marked as **Annexure No. 5**.

10. That it is submitted that Chief Secretary, Government of Uttar Pradesh, conveyed a meeting on May 13, 2022 for effective disposal of chromium waste lying at Khanchandpur Rania, Kanpur Dehat in time bound manner.

In the meeting Mr. VP Yadav, Director & Head, Waste Management Division-1 of CPCB, Delhi, suggested that 02 TSDFs are operational in Kanpur Dehat, namely, M/s Bharat Oil & Waste Management Ltd. and M/s U.P. Waste Management Project, Kanpur Dehat. The Chromium containing hazardous waste should be dumped in these TSDFs, on the basis of 'No profit no loss'. The Chief Secretary, desired to take note of the suggestion and ensure further action. The Member Secretary, UP Pollution Control Board agreed on the proposal made by CPCB.

Accordingly, vide Office Memorandum dated May 26, 2022 of Government of Uttar Pradesh, (Environment, Forest and Climate Change, Section-7), a Committee and a sub-Committee were constituted for fixing the rates for disposal of Chromium Waste and for monitoring of the actions to be taken for disposal of waste.

Constitution of Committee

1. Mr. V.P. Yadav, Director & Head, Waste Management Division-1, CPCB, Delhi -Chairman

2.	Mr. Ajay Kumar Sharma, Member Secretary, UP Pollution Control Board, Lucknow	-Member Convener
3.	Dr. Praveen Kumar, Director Technical, National Mission for Clean Ganga, New Delhi	-Member
4.	Additional District Magistrate (Administration), Kanpur Dehat	-Member

The Committee was entrusted with following responsibilities:

i. Rates for lifting, treatment and safe disposal of dumped Chromium Waste at Rania, Kanpur Dehat will be determined by negotiating with both the TSDF operators namely, M/s Bharat Oil & Waste Management Ltd. and M/s U.P. Waste Management Project, Kumbhi, Kanpur Dehat.

ii. Uttar Pradesh Pollution Control Board will prepare a guiding road map for lifting, transporting and disposal of the waste by TSDF operators.

iii. Regular monitoring of the physical and financial progress and technical guidance will be provided by the sub-committee formed under the chairmanship of Additional District Magistrate (Administration), Kanpur Dehat, through TSDF operators for safe disposal of Chromium Waste.

Constitution of Sub Committee

In order to steer execution of the said task at the site, a sub-committee at the Kanpur Dehat District level was also constituted with members listed as per below:

1	Additional District Magistrate (Administration), Kanpur Dehat	-Chairman
2	Regional Officer, UP Pollution Control Board, Kanpur Dehat	-Member

convener

3	Executive Engineer, Public Works Department, Provincial Division, Kanpur Dehat	-Member

The Committee constituted by the Chief Secretary, UP decided on 10.06.2022, that the Chromium Waste Dump Site be investigated by a joint team of CPCB and UPPCB to characterize the waste in terms of Cr+6 concentrations. For the aforementioned survey, a committee comprising of following members was constituted:

1. Dr. R. K. Singh, Scientist - E & Regional Director, CPCB, Lucknow
2. Mr. G. Rambabu, Scientist - D, WM-I, CPCB,Delhi
3. Mr. J. P. Maurya, Regional Officer, UPPCB, Kanpur Dehat
4. Dr. Gargi Bishwas, Research Associate - II, WM-I, CPCB, Delhi

The waste dump site was surveyed by the joint team on 16.06.2022. During the survey, samples of waste were collected at different locations and from varying depths to ascertain horizontal and vertical migration of Cr+6. The Committee noted that the Chromium Waste was spread in an area of 43,180 sqm and the quantity of Chromium Waste was estimated at 51,220 cum (85,008 MT), which was higher in comparison to the quantity reported in DPR by M/s ERM India Pvt. Possible reason for the increase in quantity might be due either to spreading of waste or fresh dumping of waste in the said area. The TCLP test of waste samples revealed that the concentration of Cr+6 varied in the range of 98 mg/l to 227 mg/l.

Strategy for Disposal of Waste

After proper assessment of amount and concentration of Chromium Waste at Chromium Waste dump site, several meetings were conducted by the Committee, with both the TSDF operators, to negotiate and arrive at a logical and mutually acceptable rates for lifting, transportations, stabilization and safe disposal in secured landfill. The Committee finally decided Rs. 11.58 per kg as the rates for lifting, transportations, stabilization and safe disposal of waste in seepage proof cells in TSDFs. An MoU was signed on 12.11.2022 between the District Level Committee and the above two TSDF operators for lifting and disposal of waste.

The Standard Operating Procedure (SOP) was prepared by the Committee and was made available to the District Level Committee (sub-committee) for execution and monitoring and was also given to both the TSDF operators for ensuring compliance.

Strategy for Treatment and Stabilization of Waste

I. Finger Print Analysis was performed at both the TSDFs for waste lifted from the waste dumpsite for analysis of Chromium concentration and other contaminants.

Sampling for Finger print analysis of Chromium Waste at M/s Bharat Oil & Waste Management Ltd. and M/s U.P. Waste Management Project

II. Sulfuric acid and/or hydrochloric acid, as per the case was mixed in controlled quantity with the Chromium Waste in stabilization pit/reaction tank.

III. Sodium meta bisulphite/ferrous sulphate was further added and mixed with the waste in the stabilization pit/reaction tank.

Photograph during the treatment of Chromium Waste in M/s Bharat Oil & Waste Management Ltd. and M/s U.P. Waste Management Project

IV. Waste was mixed with lime and cement and kept for stabilization for 8-10 hours, in stockpiles.

V. Composite samples of the stabilized waste from stockpiles are collected by UPPCB and sent to CPCB, Delhi/ Central Laboratory of UPPCB, Lucknow for Cr+6 in TCLP test.

Sampling of stabilized Chromium Waste at M/s Bharat Oil & Waste Management Ltd. and M/s U.P. Waste Management Project

VI. If the amount of Cr+6 was found within the norms (0.5 mg/l, as per Apendix-1, Upkeep Guidelines for Hazardous Waste Disposal Sites, CPCB, 2004), in the analysis report received from the CPCB, Delhi/Central Laboratory, UPPCB, Lucknow, the stablized waste was dumped in the Secured Land Fill (SLF) at respective TSDFs.

Secured Land Fill (SLF) for Stabilized Chromium Waste at M/s U.P. Waste Management Project

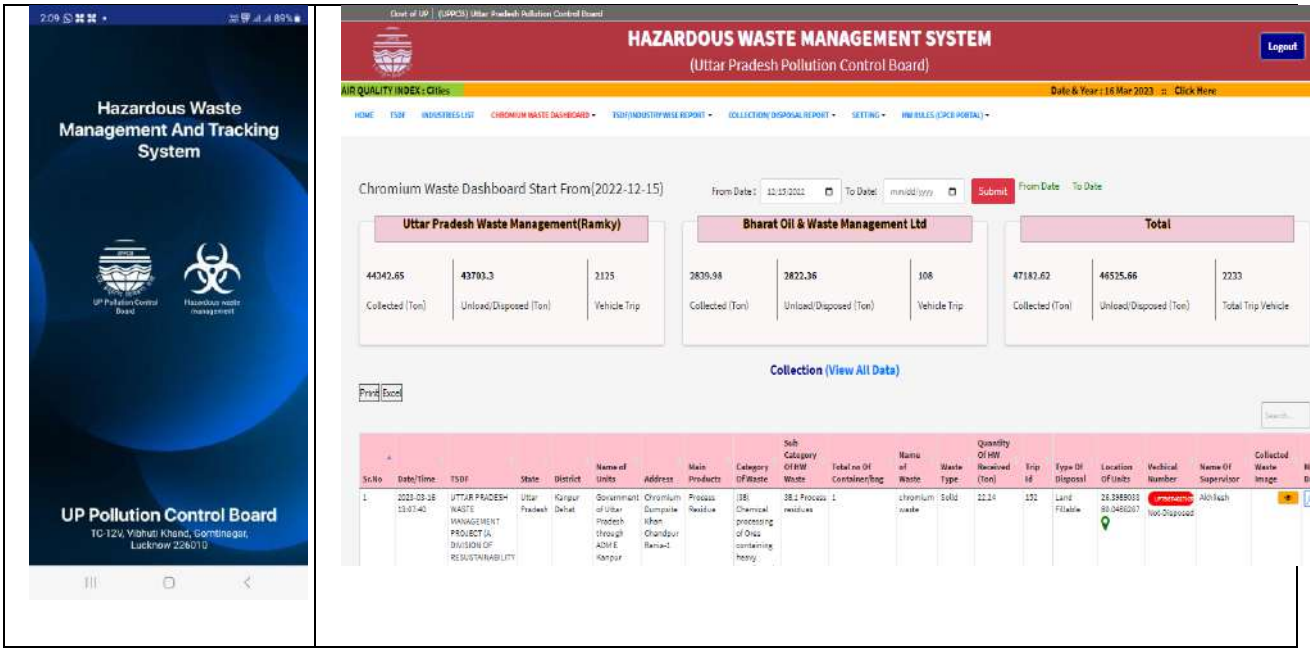
Mobilization of funds and work execution

An expenditure of about Rs.98.50 crore was estimated for complete disposal of entire quantity of the waste approximated at 85,008 metric MT in the respective TSDFs. An amount of Rs 23.44 crore was earlier withdrawn by UPSIDA and deposited in the Escrow Account under the control of District Magistrate, Kanpur Dehat.The sub-Committee at District level, issued work-order to TSDF operators on 15.11.2022 to start the work as per the Terms and Conditions mentioned in the MoU and in strict compliance of the SOP. Considering the urgency/importance of the work, the State Government further released Rs.25 crore on 24.03.2023. The balance amount shall be provided by the State government, which shall later be adjusted after recovery of the Environmental Compensation imposed on the defaulter industries on Polluter Pays Principle.

Surveillance and Monitoring by UPPCB

In order to keep a close track of lifting, weighing , transport, stabilization and disposal of waste by respective TSDFs, UPPCB initiated an "In-House effort" to develop ***'Hazardous Waste Management Portal'*** and a ***'Mobile App'***. Further detail are summarized as under :

I. Online tracking of Chromium Waste lifted from Chromium Waste Dump Site and the quantity of waste transported to TSDFs.



Screenshot of 'Mobile App' and 'Portal' developed for waste lifting, treatment and dumping

II. The Chromium Waste was excavated and filled in dumpers by JCBs. Thereafter the dumpers were weighed on 'Dharamkanta' situated on the way to TSDFs. After weighing the waste, Form-10 (Manifest) was issued by the TSDF operators, as per the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. One of the copy of the Manifest was submitted to the sub-Committee and another copy was provided to the driver of the dumper, which was submitted by the driver to the respective TSDF Office on arrival of vehicle at TSDFs.

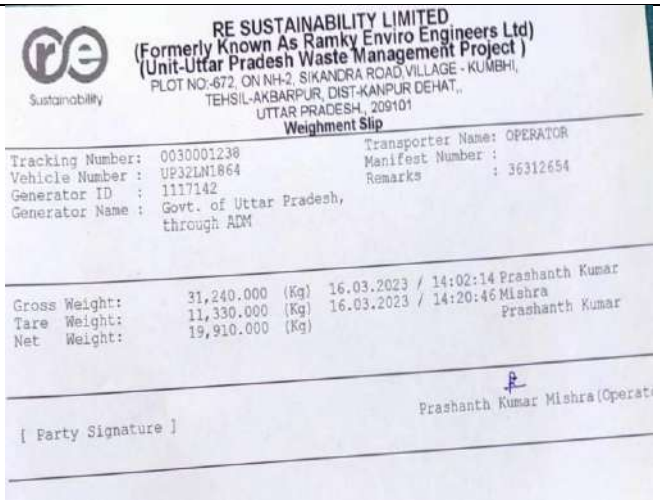
Loading of Chromium waste into Dumpers by JCB from Dumpsite

III. After weighing the waste at the Dharamkanta located near the Chromium Waste Dump Site, the photograph of the weighing slip, duly signed by the authorized representative of UPPCB and respective TSDF, was uploaded on the Mobile App along with the quantity of waste. With the uploading, the location, date, time and quantity of waste were immediately displayed on the Hazardous Waste Management Portal.

Weighing on Dharamkanta after loading waste from Chromium waste dump site

Certified Weighing Slip of Dharamkanta

IV. On reaching the respective TSDF, the loaded dumper was weighed again and the said weighing slip was again uploaded on the Mobile App.

	
Re-weighing on Dharamkanta of TSDF from Chromium waste dump site	Certified weighing slip of TSDF

V. It was ensured that all the vehicles (Loaders) used for transportation of waste were GPS- enabled. Live tracking of vehicles was done at UPPCB, Head Office through the Portal.

Screenshot of GPS enabled dumpers from Chromium Waste Dump site to TSDF

VI. In the Hazardous Waste Management Portal, provision was made for uploading the photographs of the Chromium waste disposal site, which facilitated the updated status of Chromium waste lifting and disposal at respective TSDFs.

VII. In order to cross-verify the adequacy of waste stabilization before disposal in landfill, it was ensured that after treatment and stabilization of Chromium Waste by respective TSDFs, stock pile of 100 MT(approx) was made. Composite samples were drawn from different sectors of the stock pile and sent to the CPCB, Delhi/Central Laboratory, UPPCB, Lucknow for TCLP extract and analysis of Cr+6 concentration, therein. Stabilized waste from the stock-pile was disposed landfill cells if the TCLP test report was found conforming the norms.

VIII. The results of TCLP Test carried out by CPCB/Central Laboratory, UPPCB, Lucknow were regularly uploaded on the Portal. Further, the stabilized waste was regularly analyzed by the concerned TSDF in their laboratory and the test report was uploaded on the Portal regularly.

IX. If the analysis report of the stabilized waste (TCLP test) is not found as per the prescribed standards, the concerned TSDF is directed to re-process the concerned stockpile and after re-processing if the TCLP test is found as per norms, then only the stockpile is allowed to be disposed in the cell

Analysis of composite samples of waste stabilized in TSDF at 'Central Laboratory', UP Pollution Control Board, Lucknow

X. So far, TCLP analysis report of 47 stockpiles were not found as per norms. These stockpiles were re-processed and after getting the report within norms these stockpiles were allowed to be disposed off in the Cell.

XI. That it is submitted that Chromium Waste lying at Khanchandpur Rania, Kanpur Dehat was lifted by M/s UP Waste Management Project and M/s Bharat Oil and Waste Management Limited from Chromium Waste Dump Site, as per SOP and after proper treatment and stabilization, the waste was disposed in seepage proof cells at the respective TSDFs. The status (as on 29.04.2024) of Chromium Waste lifted from the dump site and the quantity of waste disposed in the cells are summarized as below:

Sl. No.	**Name of TSDF**	**Quantity of the waste lifted from waste dump site (MT)**	**Quantity of the treated waste disposed in the cells (MT)**
1-	M/s UP Waste Management Project (A Division of Re-Sustainability)	**89525**	**89525**
2-	M/s Bharat Oil and Waste Management Limited	**5528.07**	**5528.07**
Total Quantity		**95053.07**	**95053.07**

11. That it is submitted that in compliance of Hon'ble NGT directions the details of methodology adopted by TSDF operators for scientific disposal of chromium waste lying at Khanchandpur Rania, Kanpur Dehat to respective SLFs is as follows:

Methodology Adopted by M/s Uttar Pradesh Waste Management Project

- Memorandum of Understanding was executed between M/s Uttar Pradesh Waste Management Project and Additional District Magistrate (Administration), Kanpur Dehat on 05.11.2022.

- Thereafter a Work Order was issued by Additional District Magistrate (Administration), Kanpur Dehat on 15.11.2022 "Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near village- Khanchandpur, Rania, District- Kanpur Dehat, U. P. as per the MoU Conditions". As per terms and conditions in the Work Order, M/s Uttar Pradesh Waste Management Project was allotted 80006 MT (Eighty thousand and six metric tonne) of Chromium waste for safe disposal at the of rate INR 11583/- per MT including all taxes and Institute Over Heads (IOH).

  The stipulated date of start of work as per Work Order was 17.11.2022 and the intended date of completion was 16.05.2023 (6 months).

- In response to the issued Work Order, M/s Uttar Pradesh Waste Management Project had submitted a detailed work plan and letter of acceptance to start the work "Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near village- Khanchandpur, Rania, District- Kanpur Dehat, U. P. as per the MoU Conditions" vide letter number: ReSL/ UPWMP/ Rania/ 2022/ 81 dated 22/11/2022.

- On 15.11.2022, M/s Uttar Pradesh Waste Management Project commenced its preparatory work at the identified dump site for safe disposal of the said Chromium waste.

Preparatory works at the chromium waste dump site by M/s Uttar Pradesh Waste Management Project:

- At the very initial stage, a Drone survey was conducted to understand the site conditions.

- For safety & security, the site was fenced with green net and barricades were erected for traffic control.

- For prevent contamination due to vehicle Wheel Wash with Sump was arranged prevent the contamination due to vehicle movement.

- A Water Bound Macadam (WBM) road was laid down from tyre wash facility to exit point.

- Anti-smog guns were installed for dust control during movement of waste.

- All workers were trained on safe excavation, handling, loading and transportation of waste. All the workers were issued Personal Protective Equipment's (PPEs).Safety sign boards were installed at strategic locations at the Rania dump site.

- Sign Boards for safe operations were installed at strategic locations.

- Bio-toilets were installed for field workers.

- Once, the preparatory works are completed and inspected and found satisfactory by the officials of M/s Uttar Pradesh Pollution Control Board and Government of Uttar Pradesh, excavation and lifting of waste was commissioned from 15th of December 2022.

Preparatory works at TSDF by M/s Uttar Pradesh Waste Management Project:

- Dedicated stabilization Bins were also constructed exclusively for the said Chromium waste treatment and before disposal.

- Dedicated cell for the disposal of waste from the said chromium site was earmarked in the landfill. The coordinates of the cell are as follows:

  i) 26°21'44.2"N 79°52'02.8"E
  ii) 26°21'43.8"N 79°52'01.7"E
  iii) 26°21'40.7"N 79°52'00.3"E
  iv) 26°21'40.3"N 79°52'00.9"E

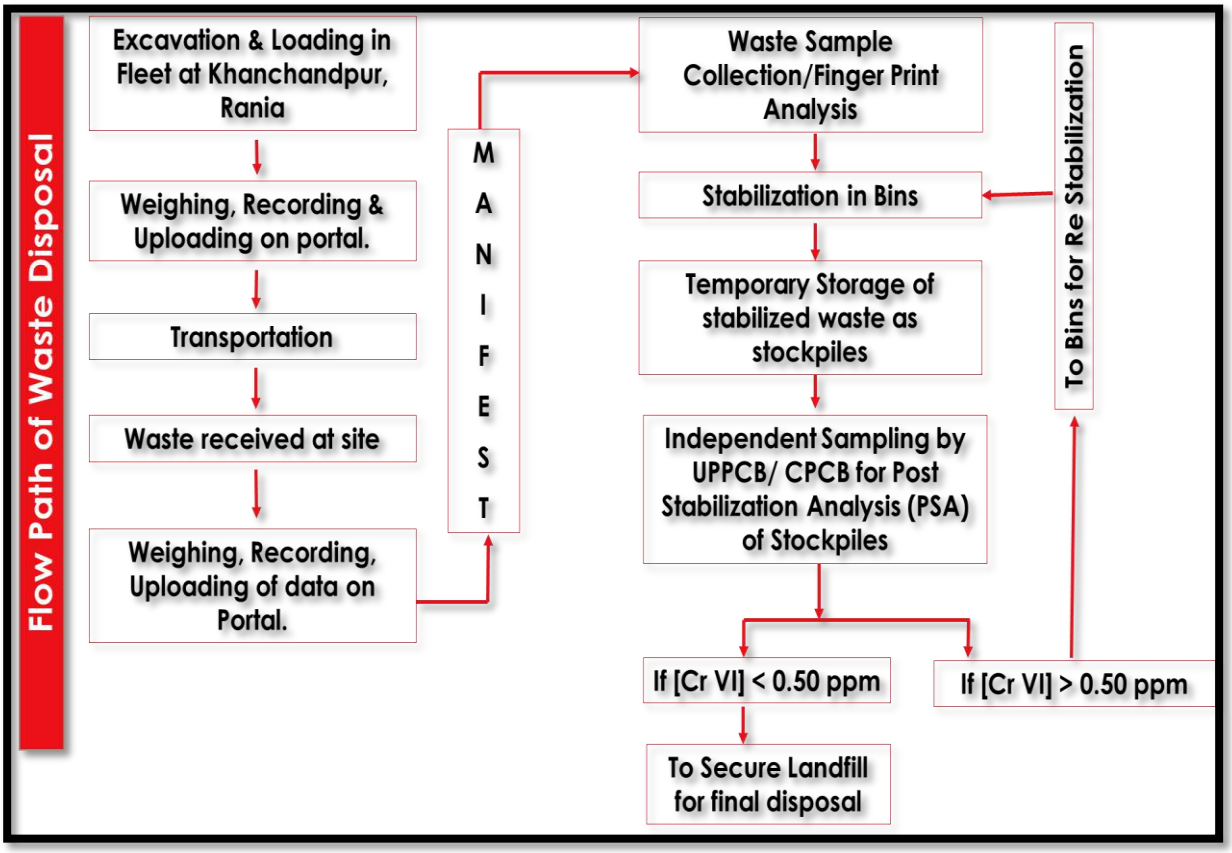
- A Covered Storage Shed along with the 3 Bins were constructed for continuing the work during Rainy Condition-

- The following equipment and vehicles were used for handling of the said chromium waste:

  i) Vibro Roller (Compactor)
  ii) Dozer
  iii) Ex-210
  iv) Tractors
  v) Road Sweeping Machines
  vi) Water Tankers
  vii) Internal Fleet for waste shifting
  viii) Back Hoe Loader
  ix) Deployed a dedicated fleet for waste transportation from Khanchandpur Rania to the TSDF at Kumbhi as per guidelines.

- Chemicals, manpower and other administrative arrangements were done by M/s Uttar Pradesh Waste Management Project at the TSDF site.
- Cameras are installed and connected to UPPCB server for continuous monitoring of the operations.
- A standard protocol was followed for safe disposal of the waste, as shown in the following sheet:

Brief process for safe disposal of chromium waste:

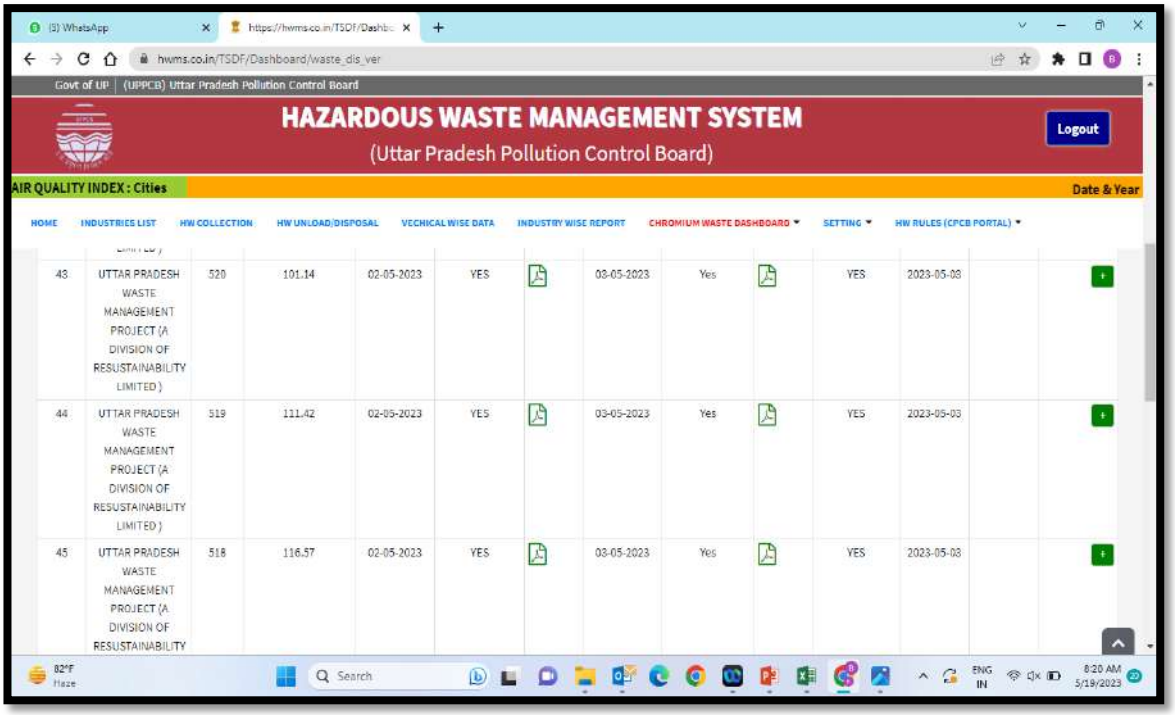


- The transporting vehicles were properly covered and passed through the tyre wash to ensure that the tyres are cleaned before the vehicles left the said chromium contaminated site.

- Weighment was done for each vehicle at the sub-committee identified and approved Weigh Bridge at Khanchandpur, Rania & the TSDF.

- The details of the vehicles along with the weighment were uploaded in the UPPCB portal on realtime basis. In addition, progress and compliance reports were submitted from time to time to the authorities.

The screenshot below shows the dashboard of the portal.



- The Handling &movement of the waste carrying vehicles was tracked through the UPPCB portal following the manifest system as per HOWM (M& T) Rules 2016.

- On reaching the TSDF site, Finger Print Analysis was conducted for each consignment as per HoWM rules, 2016.

- For ensuring the accurate disposal method, the waste was tested at the state-of-the-art laboratory within the facility.

- Samples were collected and analyzed by the TSDF and UPPCB before and after stabilization of chromium waste.
- The stabilized waste was then disposed into the secured landfill after the post stabilization analysis following Standard Operating Procedure (SOP).

Stabilization of waste

Post stabilization analysis

Details of Reagents Used

- Below table represents the reagents used and mechanism involved in the treatment

S No	Reagent Type	Details	Quantity in MT
1	Acidifiers	To bring the Hexavalent Chromium to dissolved form making it amenable for reaction	4000
2	Reductants	To convert Chromium in Hexavalent form to Trivalent form	3000
3	Stabilizers	To make the waste into stable form	9114
4	Binders	To micro encapsulate the stabilized waste to immobilize	14958

Summary of Post Stabilization Study

- Post Stabilization Analysis (PSA) is being done for each stockpiles.
- 844 Nos of PSA Performed

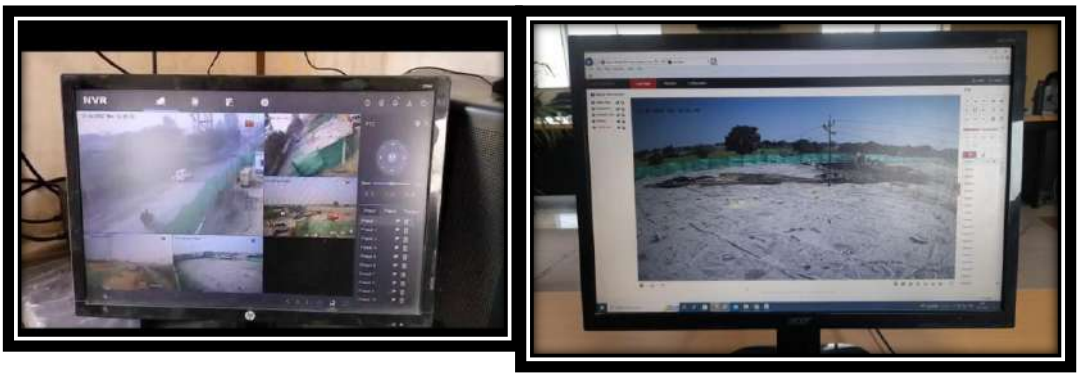
PSA done by CPCB/ UPPCB	Nos
Total No of Stockpiles	844
Total No of PSA Done	844
Total No of PSA Passed	844
Total No of PSA Failed	53
Total No of Stockpiles Re stabilized	53
Total No of Re stabilized PSA Done	53
Total No of Re stabilized PSA Passed	53

Monitoring and inspection:

- For smooth operations, compliance and stringent monitoring, following officials of District Administration and UPPCB were deputed for monitoring of operations related to lifting, transporting and disposal of the said chromium waste:

  i) Shri Sandesh Kumar – J.E, UPPCB
  ii) Shri Ashutosh Pandey – M.T.S, UPPCB
  iii) Shri Aashish Shukla – L.A, UPPCB
  iv) Shri Aashish Vishwakarma – M.T.S, UPPCB
  v) Shri Manoj Pal – Upper Engineer, PWD
  vi) Shri Anmol Rathore – JRS, UPPCB
  vii) Shri Shresth Kumar Kushwaha – Junior Engineer, PWD
  viii) Shri Vimal Mishra- AE, PWD

- In addition to aforementioned officials, Shri Mahesh Kashyap, Assistant Scientific Officer was appointed for monitoring the overall process of scientific disposal process.
- The monitoring was done by expert at UPPCB Expert Team Members at Lucknow through camera's online and the portal data online (Qualitatively and quantitatively).
- The Cameras were installed at the location as per the scope of monitoring



- During the execution process the Oversight Committee formed by NGT and lead by Shri Anant Kumar Singh (Ex IAS) & Justice Shri SVS Rathod also visited the site and witnessed the process.

For documenting the overall operation, the following reports were maintained on daily basis by M/s Uttar Pradesh Waste Management Project:

i) Daily activity report as per prescribed format.

ii) Manifest form duly signed by the authorized signatory assigned by the committee & TSDF operator as per HoWM Rules 2016.

iii) Weighment slips generated at both authorized weighbridge and the TSDF site.

iv) Finger print analysis report of each consignment/ truck received at TSDF.

v) Post stabilization analysis report for each consignment going to the landfill.

The following photographs show inspection and visits by the officials of UPPCB, District Magistrate, UP Administration and the members of Hon'ble Oversight committee (NGT):

Summary:

- As on 17.05.2023, 80044 MT was successfully "Excavated, transported to TSDF site, stabilized, tested the sample and disposed

off the chromium waste dumped near village- Khanchandpur, Rania, District- Kanpur Dehat, U. P." by M/s Uttar Pradesh Waste Management Project as per the work order dated 15th November 2022.

- Further on 17.06.2023, M/s Uttar Pradesh Waste Management Project was allotted a second Work Order for "Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near village- Khanchandpur, Rania, District- Kanpur Dehat, U. P." for 9500 MT**.**

- Total Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near village- Khanchandpur, Rania, District- Kanpur Dehat, U. P. of the waste has been done for 89525 MT by M/s Uttar Pradesh Waste Management Project.

Methodology adopted by M/s Bharat Oil and Waste Management, Kumbhi, Kanpur Dehat.

An Agreement cum Memorandum of Understanding (MoU) was signed between ***M/S Bharat Oil and Waste Management Ltd****.,* situated at Plot No-672, Village-Kumbhi, Tehsil-Akbarpur, District- Kanpur Dehat, and the ***ADM (Admin), Akbarpur, Kanpur-Dehat.***

The MoU includes: Period of Agreement, Scope of Work, Role and Responsibilities of TSDF Operator and ADM (Admin), Kanpur Dehat, Responsibilities of TSDF Operator, Responsibilities of ADM (Admin), Kanpur Dehat, Financial Terms and Mode of Payment Monthly Bill Certification & Payment Process, OtherTerms and Conditions, Agreement and Its Amendments, Arbitration.

1. **Excavation Site (Before excavation):**

On 16/06/2022, a collaborative sampling initiative was conducted by CPCB and UPPCB, during which BOWML played an active role by organizing and providing all necessary equipment and personal protective equipment (PPE) required for sampling. This included arranging a JCB for profile excavation (from surface to depth), manpower, gloves, helmets, gumboots, and water (given that the sampling took place during peak summer).

Joint Sampling with CPCB and UPPCB

The entire sampling area was divided into eleven grids (as shown in Figure 1), and waste was collected at three different levels: surface level (0-0.5 m), medium level (0.5-1.0 m), and bottom level (1.0-2.0 m) (Table 1). Samples were collected from each depth and then combined to create one composite sample.

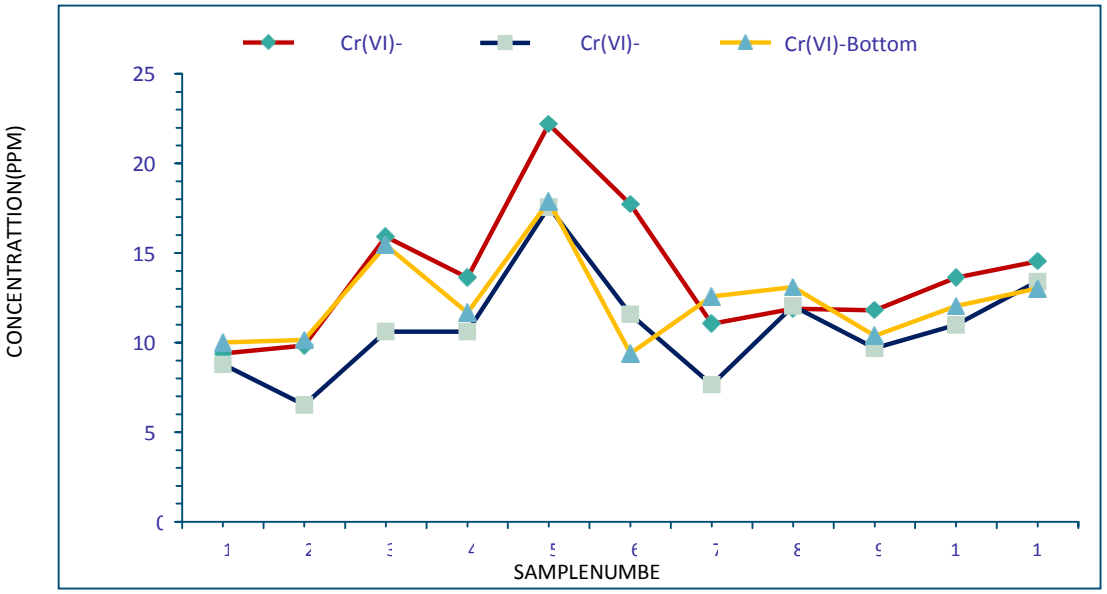
Table1:Sample descriptions with their code, depth and associated grid

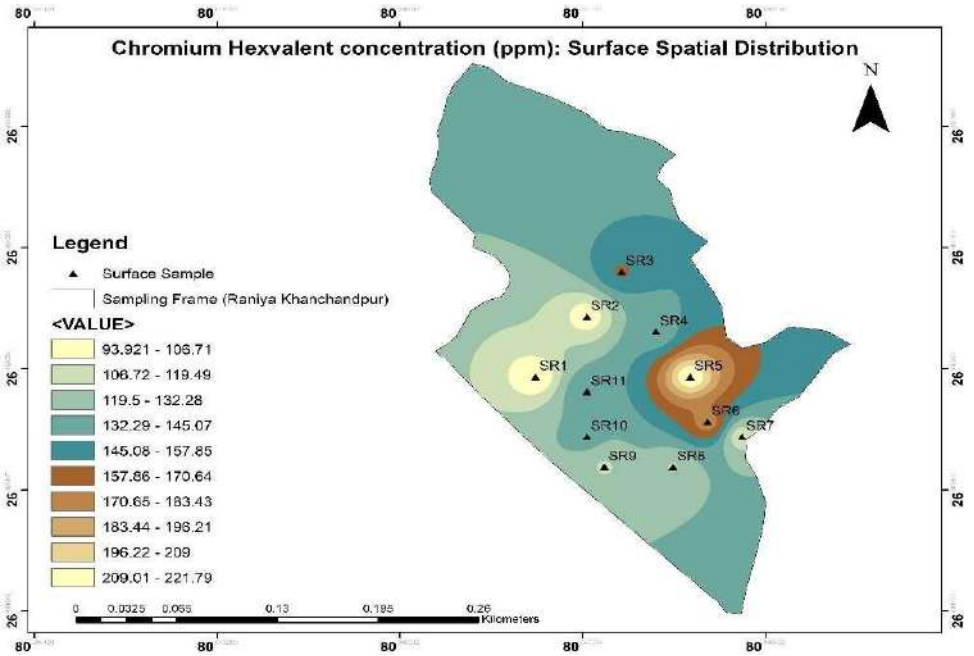
Grid No.	Sample Code	Depth(m)	Availability of waste
1	SR1	0-0.5	Waste
	MR1	1.0	Waste
	BR1	2.3	Soil horizon started
	CR1	0–2.3	SR1+MR1+BR1
2	SR2	0-0.5	Fly ash+waste
	MR2	1.0	Waste
	BR2	1.9	Soil horizon started
	CR2	0–1.9	SR2+MR2+BR2
3	SR3	0-0.5	Fly ash+waste
	MR3	1.0	Waste
	BR3	2.0	Soil horizon started
	CR3	0–2.0	SR3+MR3+BR3
4	SR4	0-0.5	Flyash+waste
	MR4	1.0	Waste
	BR4	1.9	Soil horizon started
	CR4	0–1.9	SR4+MR4+BR4
5	SR5	0-0.5	Flyash+waste
	MR5	1.0	Waste
	BR5	1.32	Soil horizon started
	CR5	0–1.32	SR5+MR5+BR5
6	SR6	0-0.5	Flyash+waste
	MR6	1.0	Waste
	BR6	1.38	Soil horizon started
	CR6	0–1.38	SR6+MR6+BR6
7	SR7	0-0.5	Flyash+waste
	MR7	1.0	Waste
	BR7	1.47	Soil horizon started
	CR7	0–1.47	SR7+MR7+BR7
8	SR8	0-0.5	Waste
	MR8	1.0	Waste
	BR8	1.84	Soil horizon started
	CR8	0–1.84	SR8+MR8+BR8
9	SR9	0-0.5	Waste
	MR9	1.0	Waste
	BR9	2.18	Soil horizon started
	CR9	0-2.18	SR9+MR9+BR9
10	SR10	0-0.5	Waste
	MR10	1.0	Waste
	BR10	2.36	Soil horizon started
	CR10	0–2.36	SR10+MR10+BR10
11	SR11	0-0.5	Waste
	MR11	1.0	Waste
	BR11	2.4	Soil horizon started
	CR11	0–2.4	SR11+MR11+BR11

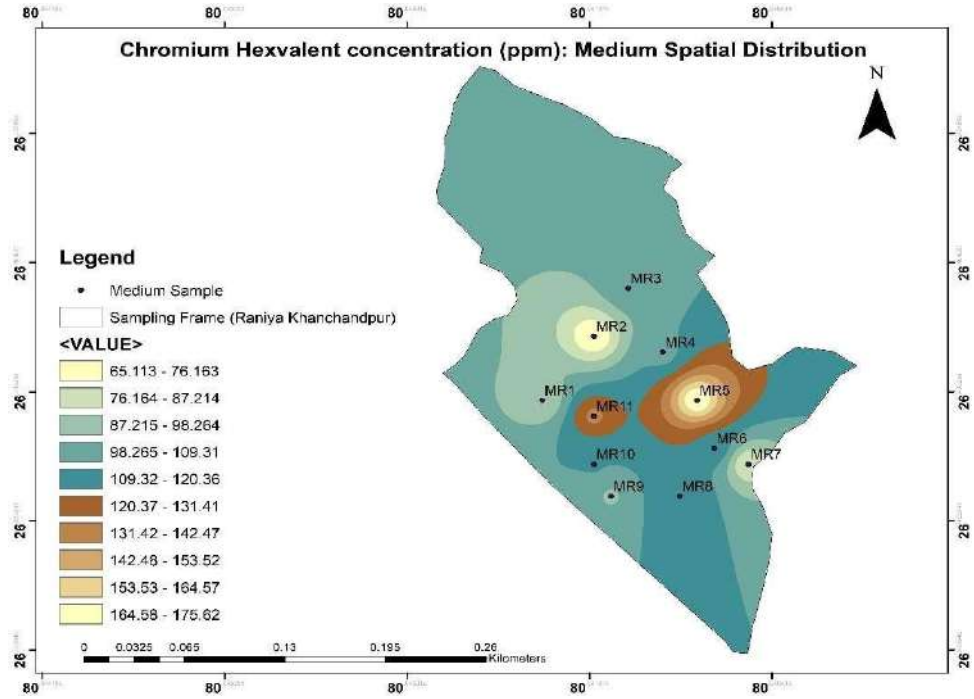
Note: S=Surface, M=Medium, B=Bottom, C=Composite, R=Raniya

BOWML carried out a comprehensive hexavalent chromium (Cr^{6+}) concentration analysis within their NABL (National Accreditation Board for Testing and Calibration Laboratories) accredited laboratory, which is specifically designated as the Strategic Environment Protection Laboratory. This laboratory is equipped with advanced instrumentation and follows stringent quality control measures to ensure accurate and reliable results.

During the analysis, samples were meticulously processed and tested to determine the levels of hexavalent chromium present. The results of the analysis indicated a range of concentrations, with the minimum recorded concentration being 65.11 parts per million (ppm) and the maximum concentration measured at 221.85 ppm (Figure 3).




Chromium Hexvalent concentration (ppm): Surface Spatial Distribution
N
Legend
Surface Sample
Sampling Frame (Raniya Khanchandpur)
<VALUE>
93.921 - 106.71
106.72 - 119.49
119.5 - 132.28
132.29 - 145.07
145.08 - 157.85
157.86 - 170.64
170.65 - 183.43
183.44 - 196.21
196.22 - 209
209.01 - 221.79
SR1
SR2
SR3
SR4
SR5
SR6
SR7
SR8
SR9
SR10
SR11
0 0.0325 0.065 0.13 0.195 0.26
Kilometers


Chromium Hexvalent concentration (ppm): Medium Spatial Distribution
N
Legend
Medium Sample
Sampling Frame (Raniya Khanchandpur)
<VALUE>
65.113 - 76.163
76.164 - 87.214
87.215 - 98.264
98.265 - 109.31
109.32 - 120.36
120.37 - 131.41
131.42 - 142.47
142.48 - 153.52
153.53 - 164.57
164.58 - 175.62
MR1
MR2
MR3
MR4
MR5
MR6
MR7
MR8
MR9
MR10
MR11
0 0.0325 0.065 0.13 0.195 0.26
Kilometers

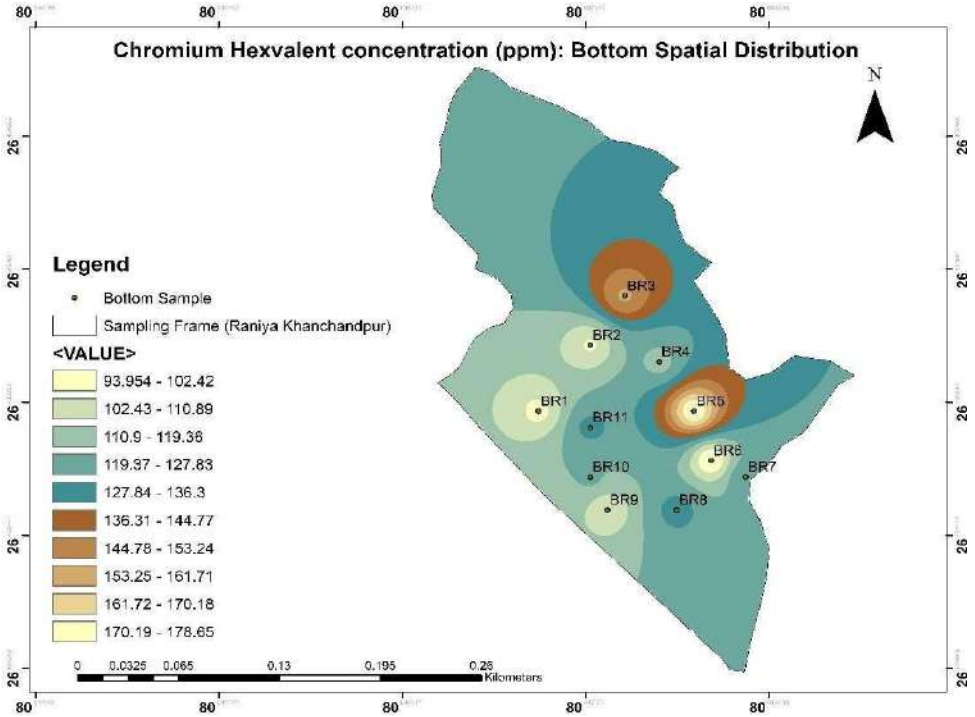


Figure 3: Chromium concentration (in ppm) at different depth level (from b to D interpolation Mapping)

Based on the chromium concentration findings, BOWML conducted extensive Research and Development within its laboratory to devise a cost-effective treatment and neutralization methodology. The BOWML team extensively reviewed numerous national and international published studies and conducted thorough analyses within their laboratory. Following days of intensive day and night efforts, BOWML-SEPLsuccessfully developed a treatment and neutralization Standard Operating Procedure (SOP) as **BOWML/SOP/13-A.**

After multiple meetings with key stakeholders, including the Director & Head of the Waste Management Division-I at the Central Pollution Control Board in Delhi, the Member Secretary of the U.P.

Pollution Control Board, and the Director(Technical) of the National Mission for Clean Ganga, BOWML proceeded to sign the Memorandum of Understanding (MoU) with ADM (Admin), Kanpur Dehat.

The project was executed in two phases. In the first phase, the committee allocated 5000 metric tonnes (MT) of chromium waste to BOWML under work order no. *H83892/C-2/ सी०-613/2022 dated 15.11.2022.* Upon completion of the first phase, the committee decided to reallocate the waste on a PRO-RATA basis. As part of this reallocation, they assigned 500 MT of waste to BOWML under work order *dated17/06/2023.*

2. **BOWML setup/ process at excavation Site (Rania, Khanchandpur):**

(a) **Temporary Office setup and Monitoring:** BOWML established a temporary office at the site to ensure the effective implementation of the MoU provisions and SOP. As part of this setup, BOWML installed a high-resolution camera for continuous monitoring, for which a solar power connection was provided to ensure uninterrupted monitoring without power interruptions. Additionally, a DG (Diesel Generator) was utilized for high-power electricity consumption needs. The camera's password and ID were also provided to both UPPCB and ADM Kanpur Dehat for access and monitoring purposes.

Figure 4: Temporary BOWML office at Rania Site with Continuous monitoring using surveillance camera

(b) Route plan: BOWML used Geographic Information system to plot the route from lifting to TSDF premises (Figure 5). SOP/BOWML/13-B explain in detail about transportation of chromium waste.

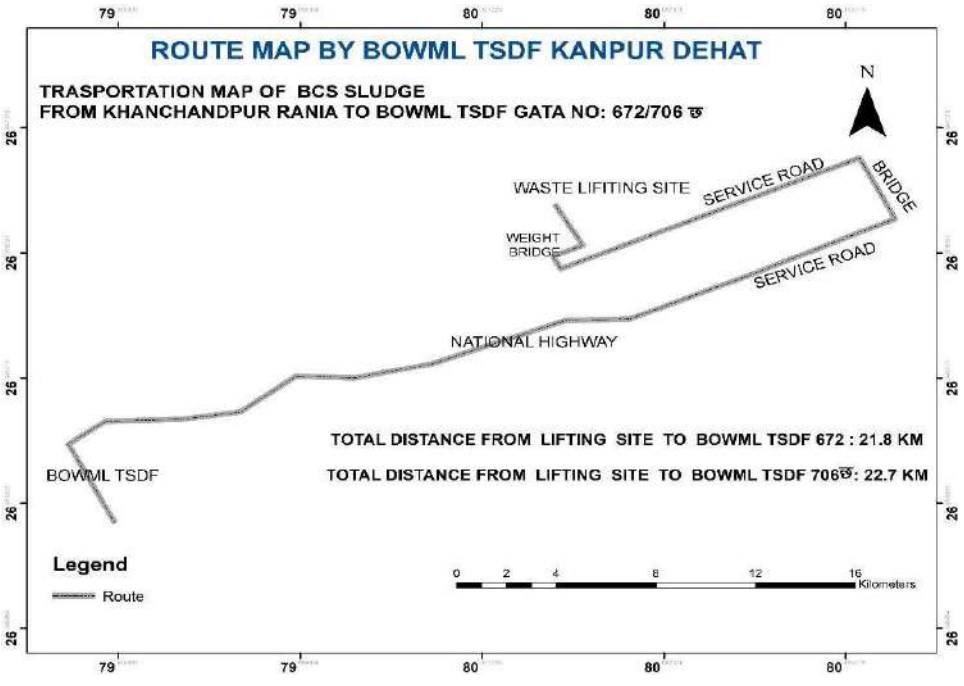


Figure5:Route plan of BOWML

(c) Tyre Wash: BOWML and UP WASTE MANAGEMENT LTD jointly develop the TYRE WASH facility at excavation site (Figure 6).

Figure6:Tyre Wash at Raniya Excavation site

(d) **Water Sprinkling arrangement:** BOWML arranged for water sprinkling at the site to minimize the dust generated from waste during excavation and loading activities (Figure 7).

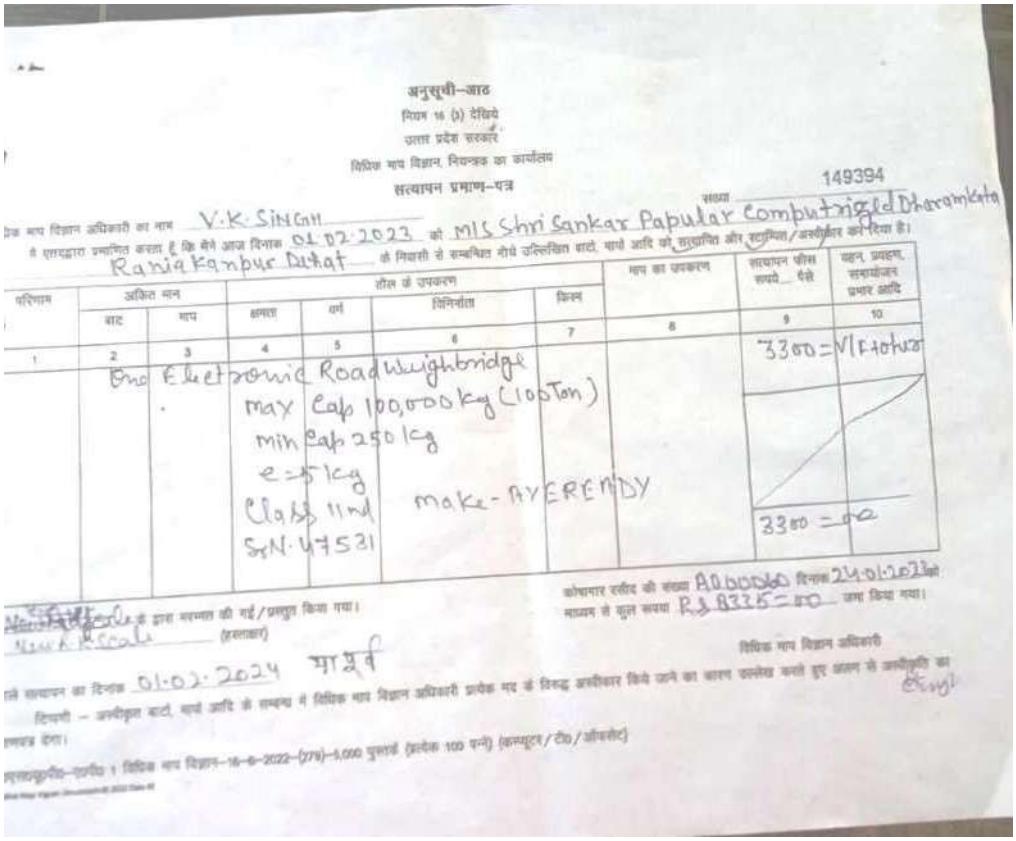
Figure7.Continuous Water sprinkling at site

(e) Green-net surrounding excavation site:

To ensure safety BOWML installed the green net surrounding the excavation site of Rania Khanchandpur (Figure 8).

Figure8:Green Net installed surrounding of excavation site.

(f) **Excavation site weight bridge:** According to the MoU, two weighbridges were required tobe selected—one at the loading/excavation site and another at the unloading/TSDF premises. M/s Shri Shankar Popular Computerized Dharmkata weighbridge at the excavation site was utilized in Rania, Khanchandpur. This weighbridge was verified to be fully calibrated.



अनुसूची–आठ
नियम 16 (1) देखिये
उत्तर प्रदेश सरकार
विधिक माप विज्ञान, नियन्त्रक का कार्यालय
सत्यापन प्रमाण–पत्र
149394

विधिक माप विज्ञान अधिकारी का नाम V.K. SINGH
मैं एतद्द्वारा प्रमाणित करता हूँ कि मैंने आज दिनांक 01.02.2023 को M/S Shri Sankar Papular Computerized Dharamkata
Rania Kanpur Dehat के निवासी से सम्बन्धित नीचे उल्लिखित बाटों, मापों आदि को सत्यापित और मुद्रांकित/अस्वीकृत कर दिया है।

परिणाम	अंकित मान		तौल के उपकरण				माप का उपकरण	सत्यापन फीस रुपये पैसे	वहन, प्रवहण, समायोजन प्रभार आदि
	बाट	माप	क्षमता	वर्ग	विनिर्माता	क्रिमांक			
1	2	3	4	5	6	7	8	9	10
		End Electronic	Road Weighbridge max Cap 100,000 kg (100 Ton) min Cap 250 kg e = 5 kg Class IInd S.N. 47531		make - AVERENDY			3300 = VI Rohtas 3300 = 00	

कोषागार रसीद की संख्या A0 00060 दिनांक 24.01.2023 को
माध्यम से कुल धनराशि Rs 3335 = 00 जमा किया गया।

(हस्ताक्षर)
विधिक माप विज्ञान अधिकारी

दिनांक 01.02.2024

टिप्पणी – अस्वीकृत बाटों, मापों आदि के सम्बन्ध में विधिक माप विज्ञान अधिकारी प्रत्येक माप के विरुद्ध अस्वीकार किये जाने का कारण उल्लेख करते हुए अलग से अस्वीकृति का प्रमाण पत्र देगा।

Figure9: Calibration Certificate of Shri Shankar Popular Computerized Dharmkata

(g) **Assign Vehicle for safe transportation:** BOWML assign leak proof and GPS-equipped vehicles for the safe transportation of materials from the lifting site to BOWML premises, as depicted in Figure 9. Table 2 provides details of the assigned vehicles for transportation purposes

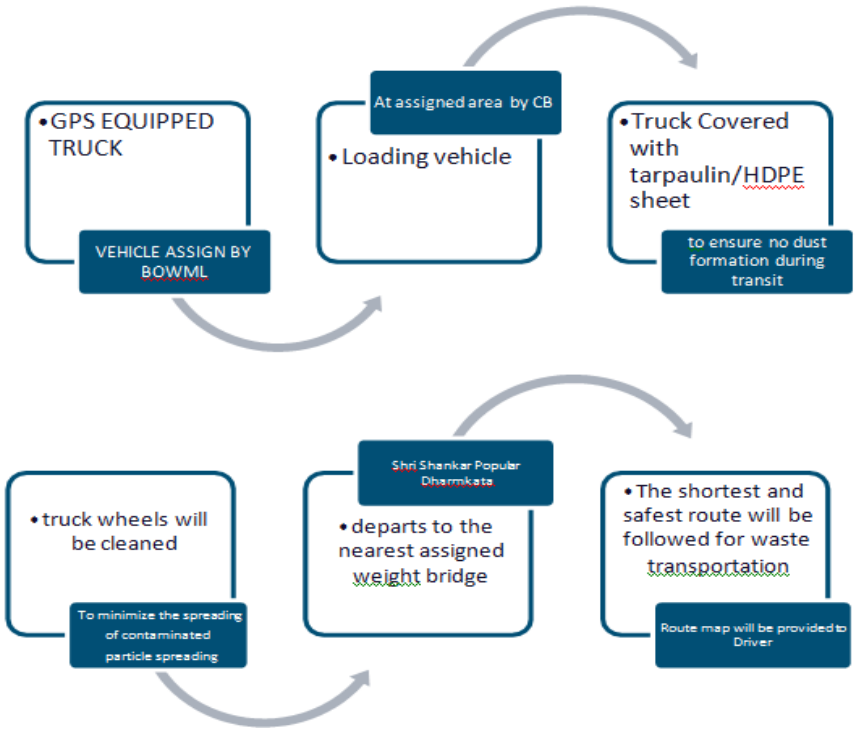


Figure 9: SOP for assign vehicle and waste transportation

Table 2: Detail of Dedicated Vehicles Assigned

Vehicle No	Type Of Vehicle	Driver Name	Transporter Name	Transporter Address
UP 77 N 9879	Canter	Shivpal	Bharat Oil Waste Management Ltd	Gata No 672 Kumbhi Kanpur Dehat
UP 32 EN 7040	Canter	Ankit	Bharat Oil Waste Management Ltd	Gata No 672 Kumbhi Kanpur Dehat
UP 77 T 9617	Dumper	Mohit	Bharat Oil Waste Management Ltd	Gata No 672 Kumbhi Kanpur Dehat
UP 77 T 8645	Dumper	Yogendra Yadav	Bharat Oil Waste Management Ltd	Gata No 672 Kumbhi Kanpur Dehat
UP 78 CT 2067	Truck	Satendra	Bharat Oil Waste Management Ltd	Gata No 672 Kumbhi Kanpur Dehat
UP 77 AN 1245	Canter	Hari Sankar	Bharat Oil Waste Management Ltd	Gata No 672 Kumbhi Kanpur Dehat

(h) Site Excavation and loading of vehicle:

The entire site was covered with a liner by the U.P. State Industrial Development Authority (UPSIDA), as shown in Figure 10a. Subsequently, UPPCB and ADM Kanpur Dehat jointly designated the area to BOWM

for the excavation of chromium waste. The first step involved removing the liner, after which the waste was excavated using a JCB.

3. **Process at BOWML facility:**

(a) Vehicle entry and document verification:

The loaded vehicle entered the BOWML premises, and subsequently, all the documents in the manifest were verified by both BOWML and employees from UPPCB and PWD (Figure 11). Consignment wise detail provided in Annexure 2A and 2B.

Figure11.Vehicle entry in BOWML premise

(b) Weight at the BOWML weight bridge and Sampling:

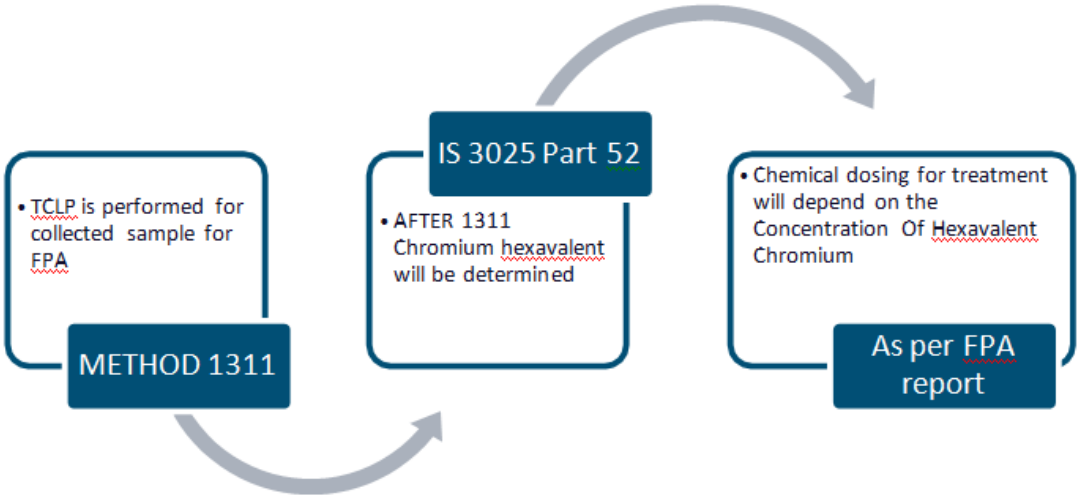
Following this, the loaded vehicle's weight was re-measured at the BOWML weighbridge. Both weights were cross-verified by employees from UPPCB and PWD. Additionally, the laboratory attendant collected samples from the vehicle at the designated sampling point located near the weigh bridge. These samples were collected for finger print analysis and to determine the concentration of chromium hexavalent (Figure12).

Figure12: Sampling and weigh of waste at BOWMLpremises

(c) Finger print Analysis(Chromium hexavalent concentration determination):

Once the sampled waste arrives at the laboratory, it is labeled with the date and assigned a unique identification number, as per FORM-10. Following this, the Toxicity Characteristic Leaching Procedure (TCLP) analysis is conducted according to USEPA Method 1311 for sample preparation (Figure 13a). The detailed procedure for this analysis is outlined in Figure 13b.

(a)



(b)

Figure13:Laboratory Analysis for Hexavalent Chromium(Cr^{6+})Determination

(d) Chemical dosing for treatment, neutralization and stabilization: Upon the release of the laboratory report, the head of the laboratory informs the operations manager about the chromium concentration. Additionally, the laboratory provides detailed chemical dosing (Figure 14) information in accordance with **BOWML/SOP/13-A**. Stockpile wise chemical consumption detail was provided in Annexure 3A and 3B.

1887

(a)

(b)

(c)

(d)

Figure14:Chemical dosing (a) Sulphuric Acid dosing (b) Reducing agent dosing (c) Lime dosing (d) Cement dosing

(e) Stock pile preparation and joint Sampling:

After treating the waste, a sample was taken by the laboratory attendant, and the same testing procedure was repeated to find concentration of Cr^{6+} to ensure that the hexavalent chromium concentration was within the permissible limit. Once it was confirmed that the treated waste met the required standards, the stock pile was stored for ***joint sampling with UPPCB***. Following the sampling, a post-stabilization analysis was conducted.

Figure15:Stock pile sampling for PS Aanalysis

(f) Stock pile Final Disposal:

The results of this analysis were uploaded onto the portal by UPPCB to indicate whether the sample passed or failed. ***If the sample passed, the related stock pile was disposed of in the designated area of BOWML SLF#3 (Figure 16). However, if the sample failed, the entire process would be repeated starting from chemical dosing.***

BOWML has demonstrated its competency by successfully completing the project within the stipulated timeframe.

Figure16: Dedicated for treated chromium waste disposal

Conclusion:

In summary, Bharat Oil & Waste Management Ltd. (BOWML), located at Gata no. 672, village- Kumbhi, Akbarpur, Kanpur Dehat, successfully executed the whole project within the given timeframe with full compliances of CPCB/UPPCB MoU and Guidelines. BOWML successfully treated a total of 5527.971 metric tonnes of waste across both phases of the project. This resulted in the creation of 50 stockpiles in total, and none of them fail in PSA showcasing BOWML's expertise and commitment to efficient waste management practices.

Chromium waste lifting and their respective treated stockpile

	Date	Quantity Lifted (MT)	Stock Piles/ Lot	Status
Phase 1	15-Dec-22 to 21-Apr-2023	5002.146	45	Disposed
Phase 2	07-Nov-23 to 10-Nov-23	525.825	5	Disposed
	Total	**5527.971**	**50**	**Disposed**

Chemical consumption detail along with their respective stockpile

	Quantity Lifted (MT)	Stock pile	Cement (MT)	Lime (MT)	Reducing Chemicals (MT)	Acid (MT)
Phase-1	5002.146	45	803.35	1173.5	1289.55	1570.6
Phase-2	525.825	5	74.2	147	157	196
Total	**5527.971**	**50**	**877.55**	**1320.5**	**1446.55**	**1766.6**

Chemical consumption detail submitted to RO-UPPCB Raniya Kanpur Dehat

"Passionately Protecting Mother-Nature since 1978"

Estd. Since 1978

Bharat Oil & Waste Management Ltd.

Common HW TSDF at Sahibabad, Kanpur-Dehat (UP), Mauza Mukimpur Roorkee and SIDCUL Haridwar (UK)

ISO 9001-2015

Quality Certified Company

CIN - U11201DL2007PLC160944

Hazardous, Electronic & Municipal Waste Management	Secured Landfill, Incineration, Pre-Processing/ Coprocessing of Waste	SEPL™- NABL Accredited Laboratory for Testing of Air, Water, Soil, Hazardous Waste /Sludge/Slurry/Soil/Sediments /Chemicals/Materials	Lube Oil Re-Refining & Wholesale of Industrial Lubricating Oils
WTS™ - Enterprise Waste Tracking & Management Software	Regd with MoeF&CC / CPCB as Recycler & Reprocessor	Authorised by UPPCB, for HW & E-Waste Management	Authorised by UEPPCB, Uttarakhand for HW & E-Waste Management

To,

The Regional Office - Rania

Uttar Pradesh Pollution Control Board -UP

Date: 17 Nov. 23

Subject: Chemical consumption detail used in neutralization and stabilization of chromium waste

Respected Sir,

I am writing to officially report the quantity of chemical consume during neutralization and stabilization of chromium waste undertaken by our organization, Bharat Oil and waste Management Ltd. (BOWML), as part of our environmental responsibility and compliance with relevant regulations.

BOWML has efficiently managed the neutralization and stabilization of 5527.971 Metric tonnes (5002.146 MT First phase lifting + 525.825 MT second Phase lifting) of chromium waste. This process was executed meticulously to ensure the safety and environmental soundness of the procedure. To achieve this, we used the following quantities of specific chemicals and materials:

Neutralizing Chemicals:
Ferrous Sulphate: 1446.55 Metric tonnes
Sulphuric Acid: 1766.60 Metric tonnes
Lime: 1320.50 Metric tonnes

Stabilizing chemicals:
Cement: 877.55 Metric tonnes

We understand the importance of environmental preservation and the need to adhere to the regulations set forth by the Uttar Pradesh Pollution Control Board. Therefore, we have taken the necessary steps to ensure that this waste is treated responsibly and in accordance with the prescribed guidelines.

We kindly request that you acknowledge the chemical consumption detail.

For

Bharat Oil and Waste Management Ltd.

STRATEGIC ENVIRONMENT PROTECTION LABORATORY SEPL™

Regd. & Sales/Corporate Office:
Building No. 11, LGF, Community Centre, East of Kailash, New Delhi - 110065, India
Ph : 011-41000710, 26210265, 26216466
Sales/WhatsApp : +91-9717706048
Email : sales@bharatoil.com
Website : www.bharatoil.com

Facilities:
- E - 18, Sahibabad Industrial Area, Site 4, Ghaziabad - 201010, UP, India
- Gata No. 672 & 706 G, Vill. Kumbhi, NH - 2 Kanpur-Dehat - 209101, UP, India
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664, UK, India
- SIDCUL - Haridwar, UK, India

WASTE TRACKING & MANAGEMENT SOFTWARE WTS™

12. That it is submitted that the work of groundwater remediation could only be started after removal of lying chromium waste and stabilization of contaminated soil, so that their effect is ruled out from groundwater. The action plan for remediation of ground water in Khanchandpur Rania, Kanpur Dehat will comprise of following steps :

a) Removal of Chromium Waste - Completed.

b) Soil Remediation - Selection of institute/agency for soil remediation at site itself.

c) Ground Water Profiling - Selection of institute/agency for this work and selection of technology.

d) Pilot Plant Study - Selection of institute/agency for installation of Pilot Plant.

e) Evaluation of result of pilot plant study.

f) Ground Water remediation - Selection of institute/ agency to execute ground water remediation project as per the findings of ground water profiling and pilot plant study.

The time bound action plan is enclosed herewith and marked as Annexure No-6.

13. That UPPCB had sent letter dated 30.06.2023 and 21.11.2023 to reputed institutes for providing guidance for effective technique for groundwater remediation and installation of a pilot plant. The copies of letters dated 30.06.2023 and 21.11.2023 are enclosed herewith and marked as **Annexure No.-7.**

14. That it is submitted that in response of that, only proposal from CSIR-Indian Institute of Toxicology Research is received for Development and installation of a pilot plant for the removal of chromium VI metal from groundwater of contaminated site at

Khanchandpur, Rania, Kanpur Dehat. The proposed timeline for this study will be two years and the charges for proposed study are approx. Rs 211.00 Lakhs + Applicable GST (18% as on date), for which fund will be required. Payment for this Project is proposed to be done from the Environmental Compensation account of UPPCB. After recovery of Environmental Compensation by District Administration, the amount will be deposited in the above account. The copy of proposal received from CSIR-IITR Lucknow is enclosed herewith and marked as **Annexure No.-8.**

15. That it is submitted that UPPCB has also sent letter dated 18.01.2024 to reputed technical institutes for providing proposal for effective technique for remediation of Soil and groundwater of the contaminated site at Khanchandpur, Rania, Kanpur Dehat along with methodology of implementation, timeline and costing details. The response is awaited from the institutes. After the receipt of proposal and finalisation of DPR, the project could be implemented. The copies of letters dated 18.01.2024 is enclosed herewith and marked as **Annexure No.-9.**

16. That it is submitted that the contaminated site is partially in the ownership of Government and partially with the private land owners. The stabilization of soil and thereafter afforestation by Miyawaki technique is proposed to be done through CSR activity. M/s Kansai Nerolac Paints Ltd., Jainpur, Kanpur Dehat and Aarti Distillery Pvt. Ltd. Kanpur Dehat have been selected for voluntarily doing the CSR activity after handing over the land to them for only above activity. Regional Officer, U.P. Pollution Control Board, Kanpur Dehat has sent letters dated 12.09.2023 and 13.10.2023 to Sub Divisional Magistrate, Tehsil Akbarpur, Kanpur Dehat for facilitating in providing this land for the same. Executive Officer, Nagar Panchayat, Rania, District Kanpur Dehat vide its letter dated

20.12.2023 has informed that Nagar Panchayat Committee in it meeting dated 02.12.2023 has given no objection in proposed Miyawaki afforestation. After execution of above project the soil will be stabilized and Miyawaki afforestation will provide clean air in the surrounding atmosphere. The copies of letters dated 12.09.2023, 13.10.2023 and 20.12.2023 are enclosed herewith and marked as **Annexure No.-10.**

17. That it is submitted that the health camps are being organized on regular basis by the Medical and Health Department, Govt. of U.P. As per the report regarding Health Camps organized in Khanchandpur Rania, Kanpur Dehat from November 2022 to January 2024, there are no signs of the adverse health effects of chromium were found on the patients examined during health camps organized in village Khanchandpur. The reports of health camps are attached herewith and marked as **Annexure No.-11.**

18. That it is submitted that U.P. Jal Nigam is regularly supplying drinking water through tubewell/overhead tanks in the affected areas of Khanchandpur Rania, Kanpur Dehat since 15.07.2020.

19. That it is submitted that Ground water & Soil sampling of concerned area has been done by Regional Office, U.P. Pollution Control Board. As per the finding of the result, the details are as follows:

Sl No.	***Sample Point***	***Sample Location***	***Chromium (VI) Concentration (in mg/l)***	**Standard**
1	Ground Water at Handpump No-1 (Down stream)	Village-Khandchandpur	ND	**<= 0.05 mg/l**
2	Ground Water at Handpump No-2 (Down stream)	Village-Khandchandpur	11.59	**<= 0.05 mg/l**
3	Ground Water at Handpump No-3	Village-Khandchandpur	ND	**<= 0.05 mg/l**

	(Down stream)			
4	Ground Water at Handpump No-4 (Down stream)	Village-Khandchandpur	3.66	**<= 0.05 mg/l**
5	Ground Water at Handpump No-5 (Up stream)	Village- Shivnathpurwa	ND	**<= 0.05 mg/l**
6	Soil sample near Tyre wash area of contaminated site at khanchandpur	Soil sample of near contaminated site at khanchandpur	106.9	0.5 mg/l

20. That it is submitted that the cluster of tanneries is at Jajmau Kanpur, which is far away from Khanchanpur Rania, Kanpur Dehat. The tanneries at Jajmau Kanpur are involved in different processes like processing of raw hides to finished leather, processing of raw hides to wet blue hides and processing of wet blue to finished leather. The tanneries have their own Physio chemical based Primary Effluent Treatment Plant as per the characteristic of effluent generated. Primary treated effluent is further treated through 36 MLD (9 MLD industrial effluent + 27 MLD domestic sewage) CETP Jajmau, Kanpur operated and maintained by U.P. Jal Nigam, Kanpur Nagar.

That it is submitted that in order to improve the treatment capacity of CETP Jajmau, Kanpur, Central Government has taken effective initiation and for Jajmau Tannery cluster, National Mission for Clean Ganga, New Delhi has approved and sanctioned 20 MLD CETP worth Rs. 554 Crore, as per Hon'ble NGT direction. The Special Purpose Vehicle "Jajmau Tannery Effluent Treatment Association (JTETA)" of member tannery units and district administration headed by District Magistrate, Kanpur Nagar has been formed.

That the Jajmau Tannery Effluent Treatment Association (JTETA) has allotted the work of construction of CETP to M/s VA

Tech Wabag Ltd. after finalizing the tender with approval from NMCG. NMCG has also appointed project engineer consultant to supervise the ongoing work. Currently the project is in trial and testing stage. The new CETP is being constructed in the same premises of existing CETP and the treated effluent is proposed to be used for irrigation after dilution with treated STP effluent. NMCG has also reviewed the progress of installation of 20 MLD CETP time to time with concerning stakeholders. As per the information provided by JTETA, the physical progress of the project upto April 2024 is as below:

Sr No.	DESCRIPTION	UOM	TOTAL	Achieved Qty up to April 24	Balance Quantity	Percentage completion	Over all completion %	Project completion date as per EO T
CETP								
1	Excavation (Ex)	CuM	246099	246099	0	100%	**100%**	**30-April-24**
2	Plain Cement Concrete	CuM	5959	5959	0	100%		
3	Reinforced Cement	CuM	30034	30034	0	100%		
CCR								
1	Excavation (Ex)	CuM	14554	14554	0	100%	**100%**	**30-April-24**
2	Plain Cement Concrete	CuM	269	269	0	100%		
3	Reinforced Cement	CuM	2680	2680	0	100%		
ZLD								
1	Excavation (Ex)	CuM	3569	3499	70	98%	**86%**	**30-April-24**
2	Plain Cement Concrete	CuM	255	209	46	82%		
3	Reinforced Cement	CuM	1782	1782	0	100%		
C&C								
1	Gravity pipe line	M	17528	16483	1045	94%	**96%**	**30-April-24**
2	Pumping line	M	6778	6767	11	99%		
3	Grand Total	M	24306	23250	1056	96%		

CETP, CCRU, and C&C

1	**Excavation**	**CuM**	274334	273010	1324	99.5%	**96%**	**30-April-24**
2	**Plain Cement Concrete**	**CuM**	7483	6658	825	89%		
3	**Reinforced Cement**	**CuM**	36506	35979	527	98.5%		

OVERALL PROGRESS SUMMARY				
Description of Works	**Weightage**	**Planned Progress**	**Actual Progress Till April'24**	**Cumulative Actual Progress Till April'24**
Engineering	5%	5%	5.00%	100.00%
Procurement	40%	40%	39.99%	99.98%
Construction	40%	40%	35.02%	93.40%
Testing: Commissioning & Completion	15%	15%	5.87%	50.49%
Total Physical Progress	100%	100%	85.88%	89.93%
Total Financial Progress	100%	100%	81.47%	86%

As per the current status, Uttar Pradesh Pollution Control Board has provided the Consent to Operate (CTO) to 20 MLD CETP. The First Module of 10 MLD CETP and 900 KLD CCRU is in operation stage. The permission of diverting effluent and connection to irrigation channel from UP Jal Nigam is awaited, which is expected to be done in June 2024.

That the new 20 MLD CETP & allied structures like closed conveyance system to carry primarily treated effluent from member tannery units to CETP & CCRP and upgradation of existing PETP by tanneries, complete elimination of accidental discharge in river Ganga would be ensured.

That U.P. Pollution Control Board has directed JTETA to submit monitorable ferti-irrigation plan vide letter dated 18.11.2023. Secretary, JTETA vide its letter dated 24.11.2023 has informed that the existing CETP and STP are together discharging the treated water of 214 MLD (Existing flow capacity 130 MLD+43 MLD+5 MLD+36 MLD) in the irrigation channel. As per the site survey, the existing irrigation channel has the capacity to withstand more than 240 MLD. Hence, the proposed CETP capacity of 20 MLD ensures that the treated water discharge will not exceed the capacity of the

existing irrigation channel. This will help to maintain a sustainable and efficient irrigation system without causing any potential issues or overloading. Also, as per the contract issued by the NMCG, it has been clearly declared that the treated water has to be discharged into the existing irrigation channel.

Further JTETA has informed that they are in the process of selecting reputed institute for preparation of Irrigation management plan and assessing the present system of ferti-irrigation. JTETA has requested CSJMU (Kanpur University) to prepare Irrigation Management Plan for 20 MLD CETP. However, finalization of Irrigation Management Plan is getting delayed which will require various financial decisions, coordination and approval from government departments due to ongoing modal code of conduct for general election 2024.

21. That it is submitted that in compliance of Hon'ble NGT order dated 21.08.2023 in O.A. No. 528/2023, the Joint Committee has been constituted and the committee has visited the site, had taken ground water samples from different locations of Village Gudhrauli, Fatehpur. Regional Officer, UPPCB Prayagraj has send report vide letter dated 18.01.2024 informing that during Visit by Joint Committee at Village-Gudhrauli Fatehpur on 04.01.2024, Chromium waste was found dumped at low lying area and road side. The ground water from handpump was also found contaminated and it has been reported that the waste was from BCS manufacturing units and may be thrown by 04 BCS manufacturing units M/s Madhuchandra Techno Chem Fatehpur, M/s Associates Chemical Works Fatehpur, M/s Ashiyana Chemicals Fathepur and M/s Asma Chemicals Fatehpur operating in the vicinity of the affected area.

The copy of Regional Office report is attached herewith and marked as **Annexure-12.**

On recommendation of Regional Officer, Prayagraj, show cause notices have been issued on 30.01.2024 to these 04 units for imposition of Environmental Compensation for dumping of waste in Village Gudhrauli, Fatehpur. Environmental Compensation will be imposed after assessment of quantity of chromium waste lying at Gudhrauli, Fatehpur by selected technical institute as per the CPCB formula which is illustrated as below :

Environmental Compensation (EC) = Q x ERF x R

Where Q is quantity (in tonne) of hazardous

ERF = Environmental Risk Factor in above case it is 1.5

R= Environmental Compensation factor, which may be taken as Rs. 30,000.

The copy of show cause notices are attached herewith and marked as **Annexure-13.**

22. That it is submitted that Director General, Health and Family Welfare Department, Govt of UP has send a letter to Chief Medical Officer, Fatehpur for organizing health camp in affected areas of Village Gudhrauli, Fatehpur vide letter dated 23.04.2024. The copy of letter dated 23.04.2024 is attached herewith and marked as **Annexure No.-14.**

23. That in compliance of Hon'ble NGT order for supplying piped water in the affected area of Village-Godhrauli, District-Fatehpur, U.P. Pollution Control Board has issued direction to UP Jal Nigam, vide letter dated 16.01.2024 under section 33A of Water (Prevention and Control of Pollution) Act 1974 for submission of time bound action plan for supplying piped water in the affected area of Village-Godhrauli, District-Fatehpur. U.P. Jal Nigam has reported vide letter

dated 08.05.2024 that piped water supply is being done in village Gudhrauli and is maintained by Gram Panchayat. The copy of letter dated 08.05.2024 is attached herewith and marked as **Annexure No.-15.**

24. That it is submitted that UP. Pollution Control Board has sent letter to Department of Environment, Forest and Climate Change Govt. of U.P. vide letter dated 30.04.2024 for formation of State level Committee, Sub-Committee and regarding opening of dedicated escrow account operated by District Magistrate, Fatehpur in the line of action as was done for effective scientific disposal of chromium waste dumped at Khanchanpur Rania, Kanpur Dehat through Common TSDFs. Copy of letter dated 30.04.2024 is attached herewith and marked as **Annexure No. 16.**

25. That it is submitted that UP Pollution Control Board has sent letter dated 03.05.2024 to reputed institutes for assessment of quantity and quality of chromium waste lying at Village Gudhrauli, District-Fatehpur. As soon as the proposal along with time-bound program is received from any of them, UPPCB will award the work to them to provide report on quantity and quality of chromium waste lying at above village. After the receipt of report, time bound action plan for scientific disposal of chromium waste, soil remediation and ground water remediation will be as following:

As per the findings of the report, cost estimate will be prepared and necessary funds should be mobilized by State Government through Environmental Compensation Fund of State Government/Infrastructure and Industrial Development Department, Govt. of U.P./Recovery of Environmental Compensation from defaulter industries. Dedicated escrow account operated by District Magistrate, Fatehpur should be opened to transfer the necessary fund for further utilization in scientific disposal of

Chromium Waste, On-site stabilization of Contaminated Soil and remediation of ground water.

i) Remediation of Chromium Waste and Contaminated soil in area:

As per the findings of Technical Institute and assessment of chromium waste lying at site and status of contamination of soil further action will be taken.

In the First phase the entire waste has to be excavated and transferred to TSDF for treatment and disposal in SLF and in the second phase the remediation of the soil and groundwater shall be taken. The remediation of the waste and soil will contain the following processes:

- **Process for remediation of contaminated waste**

  Excavation, transportation, off-site disposal at Secured Landfill available at nearby TSDF after stabilization (with SMBS-H_2SO_4 -Lime/Cement or any other agent). The stabilized material prior to filling in SLF shall comply with standards specified for hexavalent chromium as per CPCB guidelines.

- **Process for remediation of contaminated soil**

  Excavation and on-site stabilization.

ii) Remediation of Contaminated Ground Water:

The contaminated Ground water needs to be remediated so that the contamination is eliminated. Remediation of contaminated groundwater by installing Pump & Treat (Ex-site) Treatment system comprising of installation of hydraulic containment system by the use of combination of (i) groundwater containment wells, to prevent further mitigation of contaminated ground water , and (ii)

Ground water source recovery well to expedite removal of contamination from 'Hot Spot'.

iii) Supply of safe drinking water and clean water for domestic purposes:

U.P. Jal Nigam has reported vide letter dated 08.05.2024 that piped water supply is being done in village Gudhrauli and is maintained by Gram Panchayat.

a) Cost Estimates of On-Site Stabilization of Soil (As per the report of Technical institute)

As per the report of Technical Institute, the entire contaminated soil has to be excavated, stabilized/solidified at site. The estimated cost will be finalized by State Level Committee after the report of technical institute.

b) Cost estimate for health restoration:

Survey and study is to be done, to estimate the public health affected by the dumped chromium waste, land and ground water at affected area. An action plan is to be prepared accordingly by Medical and Health Department, U.P. The study should contain complete treatment of patients, and final referral to higher medical facilities, if needed. The medical facility shall be provided till the patients are cured. The cost of health restoration to be submitted by the health & medical department.

1. Financial Arrangement:

a) U.P. pollution control board has issued Show Cause Notices for imposition of Environmental Compensation to probable 04 BCS units existing in the area for dumping the waste in the affected area. Environmental Compensation will be imposed on the

erring units after giving due opportunity as per law. The amount recovered from EC shall be transferred to ESCROW account to be opened and operated by DM Fatehpur. The amount for remediation of the affected area shall be spent from this account only.

b) A letter has been sent to State Government for providing necessary fund either through environmental compensation fund or through the department of Infrastructure and Industrial Development till environmental compensation is recovered from erring industries.

c) The department of Rural Development will arrange budget/finance for piped water supply scheme, which has to be prepared by UP Jal Nigam. The project will be executed by UP Jal Nigam.

d) The department of medical & health will provide the budget for health restoration plan.

2. Monitoring & Evaluation

a) **Monitoring Indicator:** The ground water quality and safe disposal of hazardous waste

b) **Health:** Number of patients treated, cured and referred to higher health care facility.

c) **Mechanism for monitoring:** A district level Sub-committee headed by District Magistrate, Fatehpur to monitor all the restoration/remediation work periodically and to report to the State level committee comprising officers of CPCB, NMCG, District Administration and UPPCB should be constituted.

3. Project Duration:

The project duration for disposal of contaminated waste is proposed to be 6 month, stabilization of contaminated soil is proposed to be 3 month and remediation of ground water is proposed for 5 years, but it may be extended for further 10 years on the basis of improvement in the quality of ground water as well as the restoration of environment in affected area. Time of implementation of action plan will start only after mobilization of funds.

1. Action Points with Timeline

S.No.	Action Points	Milestones	Timeline*	Concerned Department
(A)	**General**			
(a)	Acquisition of land of waste dumpsite		40 days	**District Administration**
I		Identification of government and private land.	10 days	
II		Acquisition of Land for remediation	30 days	
(b)	Assessment of Chromium Waste, Contaminated Soil and status of Ground Water contamination		6 Months	Technical Institute
(c)	Formation of State Level Committee and District Level Sub Committee		30 Days	DoEF&CC, GoUP
(B)	**Remediation of Contaminated Waste**			
(a)	**Selection of TSDF operators for Excavation, transportation,**		**2 Month after receipt of report from**	State Level Committee

	stabilization /solidification and disposal at SLF available with TSDF.		**Technical institute**	
I		MoU with TSDF Operators	10 Days	District Administration
II		Work Order to TSDF operators	15 Days	District Administration
(b)	**Excavation Of Waste and transfer to TSDF for disposal in SLF after stabilization/ solidification.**		**6 Month**	**Supervision by Sub Committee and work by selected agency**
(C)	**Remediation of Contaminated Soil**			
(a)	**Excavation Of Contaminated Soil**		**150 Days**	**Supervision by Sub Committee and work by selected agency**
I		Mobilization	5 Days	
II		Access of site	2 Days	
III		Preparation of the land for staging area	10 Days	
IV		Staging	90 days	
V		Onsite remediation of Soil		
VI		Validation sampling	As required	
VII		Documentation of contaminated soil	Regular Activity	
VIII		Installation of PTZ cameras at strategic location around the affected area	As required	
(D)	**Ground Water Remediation**			
(a)	**Groundwater Collection**			**Supervision by Sub Committee and work by selected agency**
I		Mobilization	5 Days	

II		Installation of abstraction Wells	45 Days	
III		Installation of conveyance Piping	15 Days	
(b)	**Installation Of Water Treatment System**			**Supervision by Sub Committee and work by selected agency**
I		Construction of Groundwater Treatment System (GTS) comprising of collection tank, Reaction tank, Clarifier, Clarified water tank, Pressure Sand Filter (PSF), Granulated Activated Carbon (GAC) filter, treated water collection tank	90 Days	
II		Hydraulic Testing and Commissioning of treatment unit	05 Days	
III		Operation of treatment unit	As required till complete remediation of groundwater	
IV		Establishment of onsite laboratory with requisite equipment for analysis of ground water and treated water	45 Days	
V		Collection of groundwater treatment units outlet samples	Minimum 5 Samples in a day	
VI		Testing of ground water samples	40 Samples in a month	
VII		Installation of online monitoring system at outlet of water treatment system	10 Days before operation of water treatment system	

VIII		Installation of PTZ cameras at strategic location around the affected area and water treatment system	10 Days before operation of water treatment system	
IX		Treated Water reuse in Irrigation, Dust Suppression, Construction activity etc.	Regular Activity	
(E)	**Clean Water Supply in Affected Area**			
	Clean Water Supply			
I		Uprooting of hand pumps discharging contaminated water	Immediate	
II		Installation of piped water supply (PWS) scheme	As per Action Plan of UP Jal Nigam	UP Jal Nigam
a)		Preparation of DPR		
b)		Sanction of DPR		
c)		Finalization of Tender and issue of Work order		
d)		Execution and completion of work		
III		Supply of clean water through tankers till piped water supply scheme becomes operational.		District Administration / Nagar Panchayat
(F)	**Health Issues in Affected Area**			
	Restoration of public health			
I		A study on health issues of the affected area has to be done and actions suggested will be incorporated in the action plan eventually.	1 Months	Medical & Health Department
II		Organize the medical camps for treatment in affected area	Every 3 Months	Medical & Health Department
III		Ensure treatment of serious patients in higher referral hospital	Regular activity till patient is cured	Medical & Health Department

(G)	Recovery of Environment Compensation			
I		Imposition of EC on defaulter units after providing due opportunity as per law	03 Month	Regional Officer, UPPCB, Prayagraj
II		Issuance of Recovery Certificate for recovering outstanding EC as arrears of land revenue.	07 Days	District Magistrate, Fatehpur and Regional Officer, UPPCB Prayagraj
III		Attachment of property and recovery of EC amount	03 Month	District Magistrate Fatehpur

26. That it is submitted that Government of Uttar Pradesh is committed, towards maintaining the water quality of river Ganga and for ensuring compliance of orders of Hon'ble Tribunal.

The above compliance report is being placed for consideration of this Hon'ble Tribunal.

LUCKNOW
DATED: 08-05-2024

(Rajendra Singh)
Chief Environmental Officer
U.P. Pollution Control Board

Scanned with OKEN Scanner

1910

Annexure-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H 00974.....|C-2|NGT-46|23

दिनाँक
Date ...19/09/23...

पंजीकृत

सेवा में,
जिलाधिकारी,
उन्नाव।

विषय– मैसर्स भारत केमिकल उद्योग, 1002, 1003, अकरमपुर, चकरमपुर, उन्नाव से जनित क्रोमियम अपशिष्ट के अवैध रूप से डम्प किये जाने के कारण अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बंध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्रांक एच 74343/सी–2/एनजीटी–46/2022 दिनांक 14.04.2022 (छायाप्रति संलग्न) द्वारा खानचन्दपुर रनियॉ, कानपुर देहात में मैसर्स भारत केमिकल उद्योग, 1002, 1003, अकरमपुर, चकरमपुर, उन्नाव द्वारा अवैध रूप से डम्प किये गये क्रोमियम वेस्ट हेतु प्रश्नगत इकाई पर रूपये 1,40,07,150 (रूपये एक करोड़ चालीस लाख सात हजार एक सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी तथा उक्त धनराशि को बोर्ड में 15 दिन में जमा किये जाने के निर्देश दिये गये थे। मैसर्स भारत केमिकल उद्योग, 1002, 1003, अकरमपुर, चकरमपुर, उन्नाव द्वारा उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि बोर्ड में अभी तक जमा नहीं की गयी है।

अग्रेतर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा अपील संख्या 14/2020, 15/2020, 16/2020, 17/2020 एवं 18/2020 के अन्तर्गत पारित आदेश में निम्न निर्देश दिये गये है–

....."After recovery of the said amount, respondent shall utilize the same for recovery, restoration and remediation of the environment which has been deteriorated and damaged by dumping hazardous waste comprising Chromium at the question site".....

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा खानचन्दपुर, रनियॉ, कानपुर देहात में अवैध रूप से डम्प किये गये क्रोमियम वेस्ट हेतु उत्तरदायी उद्योगों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि से क्रोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार किये जाने हेतु निर्देशित किया गया है।

अतः आपसे अपेक्षा है कि राज्य बोर्ड के पत्र दिनांक 14.04.2022 द्वारा उद्योग मैसर्स भारत केमिकल उद्योग, 1002, 1003, अकरमपुर, चकरमपुर, उन्नाव पर अधिरोपित पर्यावरणीय की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही कराने का कष्ट करें।

संलग्नक–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, उन्नाव को इस निर्देश के साथ कि मा0 एन0जी0टी0 के आदेश के अनुपालन में उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली हेतु जिलाधिकारी, उन्नाव से सम्पर्क कर भू–राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित करायें।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

Nagar Nigam 31a direction for CCRP (2)
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with OKEN Scanner

1911

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० Ref. No H00969 /C-2/NGT-46/23

दिनाँक Date 13/09/23

पंजीकृत

सेवा में,

जिलाधिकारी,
कानपुर देहात।

विषय– माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 15/2020 (आई0ए0 सं0–127/2022) अमेलिआ टैक्सटाइल्स एण्ड केमिकल्स प्रा0लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 के अनुपालन के सम्बंध में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 15/2020 (आई0ए0 सं0–127/2022) अमेलिआ टैक्सटाइल्स एण्ड केमिकल्स प्रा0लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :–

.... 223. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

224. Issue VII is answered in affirmative and against appellant.

225. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay and deposit environmental compensation of Rs. 11,92,50,000/- (Rupees eleven crore ninety two lakhs fifty thousand only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay

II. After recovery of the said amount, respondent shall utilize the same for recovery, restoration and remediation of the environment which has been deteriorated and damaged by dumping hazardous waste comprising Chromium at the question site .....

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश के अनुपालन में राज्य बोर्ड के पत्र सं0 H88625/सी–2/N.G.T.–46/23 दिनांक 07.02.2023 द्वारा उद्योग मै0 अमेलिआ टैक्सटाइल्स एण्ड केमिकल्स प्रा0लि0, आराजी सं0 23, ग्राम–खानचन्दपुर रनियाँ, कानपुर देहात से जनित कोमियम अपशिष्ट के अवैध रूप से निस्तारण किये जाने के कारण मै0 अमेलिआ टैक्सटाइल्स एण्ड केमिकल्स प्रा0लि0, रजिस्टर्ड आफिस 6/31–सी, पार्वती बगला रोड, तिलक नगर, कानपुर नगर को रूपये 11,92,50,000/- की पर्यावरणीय क्षतिपूर्ति धनराशि को निर्धारित समयसीमा के अन्तर्गत जमा किये जाने के निर्देश दिये गये थे। परन्तु मै0 अमेलिआ टैक्साटाइल्स एण्ड केमिकल्स प्रा0लि0, रजिस्टर्ड आफिस 6/31–सी, पार्वती बगला रोड, तिलक नगर, कानपुर नगर द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि अभी तक बोर्ड में जमा नहीं की गयी है।

अग्रेतर अवगत कराना है कि मा0 एन0जी0टी0 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि से कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार किये जाने हेतु भी निर्देशित किया गया है।

अतः आपसे अपेक्षा है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा अपील संख्या 15/2020 (आई0ए0 सं0–127/2022) में पारित आदेश दिनांक 16.01.2023 अनुपालन में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही कराने एवं कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु सम्बंधित विभागों के माध्यम से ऐक्शन प्लान तैयार कराने का कष्ट करें।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ कि मा0 एन0जी0टी0 के आदेश के अनुपालन में उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली हेतु जिलाधिकारी, कानपुर देहात से सम्पर्क कर भू–राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित करायें तथा कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार कराकर बोर्ड मुख्यालय प्रेषित करें।

सदस्य सचिव

Nagar Nigam 73a direction for CCRP (?)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with OKEN Scanner

1912

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No H00960 /C-2/NGT-46/23

दिनाँक Date 19/09/23

पंजीकृत

सेवा में,

जिलाधिकारी,
कानपुर देहात।

विषय– माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 16/2020 (आई0ए0 सं0–128/2022) रूकमणि केमिकल्स लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 के अनुपालन के सम्बंध में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 16/2020 (आई0ए0 सं0–128/2022) रूकमणि केमिकल्स लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :–

.... 214. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

215. Issue VII is answered in affirmative and against appellant.

216. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay the aforesaid amount of Rs. 13,69,56,375/- (Rupees thirteen crore sixty nine lakhs fifty six thousand three hundred and seventy five only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay After recovery of the said amount, respondent shall utilize the same for recovery, restoration and remediation of the environment which has been deteriorated and damaged by dumping hazardous waste comprising Chromium at the question site....

मा0 एन0जी0टी0 के आदेश के अनुपालन में राज्य बोर्ड के पत्र सं0 H88626/सी–2/N.G.T.–46/23 दिनांक 07.02.2023 द्वारा उद्योग मै0 रूकमणि केगिकल्स प्रा0लि0, रनियॉ, कानपुद देहात से जनित कोमियम अपशिष्ट के अवैध रूप से निस्तारण किये जाने के कारण मै0 रूकमणि केमिकल्स लि0, आफिस 109/301, आर0के0 नगर, कानपुर नगर को रूपये 13,69,56,375/- की पर्यावरणीय क्षतिपूर्ति धनराशि को निर्धारित समयसीमा के अन्तर्गत जमा किये जाने के निर्देश दिये गये थे। परन्तु मै0 रूकमणि केमिकल्स लि0, आफिस 109/301, आर0के0 नगर, कानपुर नगर द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि अभी तक बोर्ड में जमा नहीं की गयी है।

अग्रेतर अवगत कराना है कि मा0 एन0जी0टी0 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि से कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार किये जाने हेतु भी निर्देशित किया गया है।

अतः आपसे अपेक्षा है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा अपील संख्या 16/2020 (आई0ए0 सं0–128/2022) में पारित आदेश दिनांक 05.12.2022 के अनुपालन में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही कराने एवं कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु सम्बंधित विभागों के माध्यम से ऐक्शन प्लान तैयार कराने का कष्ट करें।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ कि मा0 एन0जी0टी0 के आदेश के अनुपालन में उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली हेतु जिलाधिकारी, कानपुर देहात से सम्पर्क कर भू–राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित करायें तथा कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार कराकर बोर्ड मुख्यालय प्रेषित करें।

सदस्य सचिव

Nagar Nigam 31a direction for CCRP (2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with OKEN Scanner

1913

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No H00967 /C-2/NGT-46/23

दिनाँक Date 09/02/23

पंजीकृत

सेवा में,
जिलाधिकारी,
कानपुर देहात।

विषय– माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 14/2020 (आई0ए0 सं0–126/2022) चांदनी केमिकल्स प्रा0 लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 के अनुपालन के सम्बंध में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 14/2020 (आई0ए0 सं0–126/2022) चांदनी केमिकल्स प्रा0 लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :–

.... 208. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

209. Issue VII is answered in affirmative and against appellant.

210. In view of the above discussion, we allow Appeal partly in the manner as under:

1. Appellant shall pay environmental compensation of Rs. 23,09,31,000/- (Rupees twenty-three crore nine lakhs thirty-one thousand only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay After recovery of the said amount, respondent shall utilize the same for recovery, restoration and remediation of the environment which has been deteriorated and damaged by dumping hazardous waste comprising Chromium at the question site....

मा0 एन0जी0टी0 के आदेश के अनुपालन में राज्य बोर्ड के पत्र सं0 H88627/रीI–2/N.G.T.–46/23 दिनांक 07.02.2023 द्वारा उद्योग मै0 चांदनी केमिकल्स प्रा0लि0, खानचन्दपुर, रनियॉ, कानपुर देहात से जनित कोमियम अपशिष्ट के अवैध रूप से निस्तारण किये जाने के कारण मैसर्स चांदनी केमिकल्स प्रा0 लि0, आफिस 109/301, आर0के0 नगर, कानपुर नगर को रूपये 23,09,31,000/- की पर्यावरणीय क्षतिपूर्ति धनराशि को निर्धारित समयसीमा के अन्तर्गत जमा किये जाने के निर्देश दिये गये थे। परन्तु मैसर्स चांदनी केमिकल्स प्रा0 लि0 आफिस 109/301, आर0के0 नगर, कानपुर नगर द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि अभी तक बोर्ड में जमा नहीं की गयी है।

अग्रेतर अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि से कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार किये जाने हेतु भी निर्देशित किया गया है।

अतः आपसे अपेक्षा है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा अपील संख्या 14/2020 (आई0ए0 सं0–126/2022) में पारित आदेश दिनांक 05.12.2022 के अनुपालन में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही कराने एवं कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु सम्बंधित विभागों के माध्यम से ऐक्शन प्लान तैयार कराने का कष्ट करें।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ कि मा0 एन0जी0टी0 के आदेश के अनुपालन में उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली हेतु जिलाधिकारी, कानपुर देहात से सम्पर्क कर भू–राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित करायें तथा कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार कराकर बोर्ड मुख्यालय प्रेषित करें।

सदस्य सचिव

Name Nigam 31a direction for CCRP (2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

TC-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with OKEN Scanner

1914

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...HO0966.../C-2/NGT-46/23

दिनाँक
Date ...19/09/23...

पंजीकृत

सेवा में,

जिलाधिकारी,
कानपुर देहात।

विषय– माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 17/2020 (आई0ए0 सं0–129/2022) हिल्जर केम प्रा0लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 15.12.2022 के अनुपालन के सम्बंध में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 17/2020 (आई0ए0 सं0–129/2022) हिल्जर केम प्रा0लि0 बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 15.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :–

.... 203. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

204. Issue VII is answered in affirmative and against appellant.

205. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay environmental compensation of Rs. 25,52,34,375/- (Rs. twenty five crores fifty two lakhs thirty four thousand three hundred and seventy five only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay. After recovery of the said amount, respondent shall utilize the same for recovery, restoration and remediation of the environment which has been deteriorated and damaged by dumping hazardous waste comprising Chromium at the question site.....

मा0 एन0जी0टी0 के आदेश के अनुपालन में राज्य बोर्ड के पत्र सं0 H88628/सी–2/N.G.T.–46/23 दिनांक 07.02.2023 द्वारा उद्योग मै0 हिलजर केम प्रा0लि0, ग्राम–चिरौरा, रायपुर, रनियॉ, कानपुर देहात से जनित कोमियम अपशिष्ट के अवैध रूप से निस्तारण किये जाने के कारण मै0 हिलजर केम प्रा0लि0, 24–वाई–1, देवकी नगर, यशोदा नगर कानपुर नगर को रूपये 25,52,34,375/- की पर्यावरणीय क्षतिपूर्ति धनराशि को निर्धारित समयसीमा के अन्तर्गत जमा किये जाने के निर्देश दिये गये थे। परन्तु मै0 हिलजर केम प्रा0लि0, 24–वाई–1, देवकी नगर, यशोदा नगर कानपुर नगर द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि अभी तक बोर्ड में जमा नहीं की गयी है।

अग्रेतर अवगत कराना है कि मा0 एन0जी0टी0 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि से कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार किये जाने हेतु भी निर्देशित किया गया है।

अतः आपसे अपेक्षा है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा अपील संख्या 17/2020 (आई0ए0 सं0–129/2022) में पारित आदेश दिनांक 15.12.2022 के अनुपालन में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही कराने एवं कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु सम्बंधित विभागों के माध्यम से ऐक्शन प्लान तैयार कराने का कष्ट करें।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ कि मा0 एन0जी0टी0 के आदेश के अनुपालन में उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली हेतु जिलाधिकारी, कानपुर देहात से सम्पर्क कर भू–राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित करायें तथा कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार कराकर बोर्ड मुख्यालय प्रेषित करें।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com

Nagar Nigam 33a directive for CCRB(*)
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with OKEN Scanner

1915

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H00962...IC-2/NGT-46/23

दिनाँक
Date ...19/09/23...

पंजीकृत

सेवा में,

जिलाधिकारी,
कानपुर देहात।

विषय– मैसर्स सेरूलीन केमिकल्स प्रा0लि0, खानचन्दपुर, रनियॉं, कानपुर देहात से जनित कोमियम अपशिष्ट के अवैध रूप से डम्प किये जाने के कारण अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बंध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्रांक एच 74347/सी–2/एनजीटी–46/2022 दिनांक 14.04.2022 (छायाप्रति संलग्न) द्वारा खानचन्दपुर रनियॉं, कानपुर देहात में मै0 सेरूलीन केमिकल्स प्रा0लि0, खानचन्दपुर, रनियॉं, कानपुर देहात द्वारा अवैध रूप से डम्प किये गये कोमियम वेस्ट हेतु प्रश्नगत इकाई पर रूपये 87,69,99,345 (रूपये सत्तारी करोड़ उन्हत्तर लाख, निन्नावबे हजार तीन सौ पैतालीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी तथा उक्त धनराशि को बोर्ड में 15 दिन में जमा किये जाने के निर्देश दिये गये थे। मै0 सेरूलीन केमिकल्स प्रा0लि0, खानचन्दपुर, रनियॉं, कानपुर देहात द्वारा उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि बोर्ड में अभी तक जमा नहीं की गयी है।

अग्रेतर मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा अपील संख्या 14/2020, 15/2020, 16/2020, 17/2020 एवं 18/2020 के अन्तर्गत पारित आदेश में निम्न निर्देश दिये गये है–

....."After recovery of the said amount, respondent shall utilize the same for recovery, restoration and remediation of the environment which has been deteriorated and damaged by dumping hazardous waste comprising Chromium at the question site".....

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा खानचन्दपुर, रनियॉं, कानपुर देहात में अवैध रूप से डम्प किये गये कोमियम वेस्ट हेतु उत्तरदायी उद्योगों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि से कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार किये जाने हेतु निर्देशित किया गया है।

अतः आपसे अपेक्षा है कि राज्य बोर्ड के पत्र दिनांक 14.04.2022 द्वारा उद्योग मैसर्स सेरूलीन केमिकल्स प्रा0लि0, खानचन्दपुर, रनियॉं, कानपुर देहात पर अधिरोपित पर्यावरणीय की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही कराने एवं कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु सम्बंधित विभागों के माध्यम से ऐक्शन प्लान तैयार कराने का कष्ट करें।

संलग्नक–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपि :–क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात को इस निर्देश के साथ कि मा0 एन0जी0टी0 के आदेश के अनुपालन में उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली हेतु जिलाधिकारी, कानपुर देहात से सम्पर्क कर भू–राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित करायें तथा कोमियम वेस्ट डम्प साइट के रिस्टोरेशन एवं रेमेडियेशन हेतु ऐक्शन प्लान तैयार कराकर बोर्ड मुख्यालय प्रेषित करें।

सदस्य सचिव

Nagar Nigam 33a direction for CCRP (2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं./Ref. No ...108252/C-2/NGT-46/24

दिनांक/Date 13-3-24

सेवा में,

जिलाधिकारी,
कानपुर नगर, कानपुर देहात, उन्नाव।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया अवगत कराना है कि जनपद–कानपुर देहात के रनियां क्षेत्रान्तर्गत ग्राम–खानचंदपुर में अवस्थित भू–भाग पर विगत कई वर्ष पूर्व बेसिक क्रोम सल्फेट उत्पादन करने वाली औद्योगिक इकाईयों से जनित अनुपचारित परिसंकटमय अपशिष्ट भारी मात्रा में अवैध रूप से असुरक्षित ढंग से निस्तारित किये जाने के कारण विगत कई वर्षों से भण्डारित था। उक्त परिसंकटमय अपशिष्ट में खतरनाक केमिकल "क्रोमियम" की अधिक मात्रा होने के कारण उक्त क्षेत्र की मृदा दूषित हो गई एवं वर्षा जल के साथ "क्रोमियम" रिसकर भू–जल में मिलने के कारण उक्त क्षेत्र का भू–जल भी प्रदूषित हुआ है। अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 07.10.2022 को सम्पन्न बैठक में खानचन्दपुर रनियां, कानपुर देहात में भण्डारित क्रोमियम वेस्ट के उठान एवं वैज्ञानिक रूप से सुरक्षित निस्तारण हेतु दिये गये निर्देशों के अनुपालन में मैसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेंट कुम्भी, कानपुर देहात तथा मैसर्स यू0पी0 वेस्ट मैनेजमेंट लि0, कुम्भी, कानपुर देहात क्रोमियम वेस्ट का उठान एवं टी0एस0डी0एफ0 में ट्रीटमेंट के उपरान्त निस्तारण का कार्य किया गया है।

राज्य बोर्ड के द्वारा खानचन्दपुर रनियां, कानपुर देहात में क्रोमियम वेस्ट के असुरक्षित निस्तारण एवं भूगर्भीय जल के प्रदूषित होने के दृष्टिगत Polluter Pays Principle के आधार पर औद्योगिक इकाइयों के विरूद्ध निम्नानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है :–

Sr.No.	Name & Address of industry	Environmental compensation amount imposed by the State Board (Rs.)	Revised environmental compensation amount by Hon'ble NGT (Rs.)
1	Chandani Chemicals Pvt. Ltd. Khanchandpur , Rania, Kanpur Dehat	27,40,62,295.00	**23,09,31,000.00**
2	Heilger Chem Pvt. Ltd. VIII.- Chiraura, Raipur, Rania, Kanpur Dehat	39,62,13,484.00	**25,52,34,375.00**
3	Rukmani Chemicals Pvt. Ltd. Rania, Kanpur Dehat	46,89,51,039.00	**13,69,56,375.00**
4	Amelia Textiles & Chemicals Pvt. Ltd. 23, Khanchandpur, Rania, Kanpur Dehat	14,61,66,558.00	**11,92,50,000.00**
5	Waris Chemicals Pvt Ltd. Khanchandpur, Rania, Kanpur Dehat	44,34,53,042.00	**25,39,68,750.00**
6	Cerulean Chemicals Pvt. Ltd. Khanchandpur, Rania, Kanpur Dehat	87,69,99,345.00	-
7	Kaleena Chemicals, Pvt Village Malo, GT Road, Chaubepur, Kanpur Nagar	18,02,72,088.00	-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

Head Office
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

8	Bharat Chemical Udhyog C/O Smt Tarannum Fatima W/o Shri Sahabuddin and Shri Sahabuddin S/o Mohd Nafees, 39/72, Majeed Ahmad Road, Kanpur Nagar and ShriIftekharul Amin, Shri Iqbal Ahsan, Shri Waqarul Amin	1,40,07,150.00	-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अंश निम्नवत हैं:–

6. Learned Counsel for the UPPCB has admitted that till now, the above EC amount has not been recovered.
7. In the report only some communication sent on 19.09.2023 to the District Magistrate has been mentioned for recovery of the amount but subsequent action of persuasion of the issue with District Magistrate has not been reflected. On the contrary in the report, a prayer has been made seeking permission for payment of Rs. 211 lakhs and applicable GST (18% as on date) from the environment compensation account of the State for study by CSIR-Indian Institute of Toxicology Research for development and installation of a pilot plan for removal of Chromium-VI metal from the ground water contaminated site at Khanchandpur Rania, Kanpur Dehat. We failed to understand that instead of recovering the EC from defaulting units the Board is seeking to utilize the EC fund for the purpose of study.

उपरोक्त इकाइयों में से M/s Waris Chemicals Pvt Ltd. Khanchandpur, Rania, Kanpur Dehat द्वारा पर्यावरणीय क्षतिपूर्ति के सम्बंध में प्रत्यावेदन दिया गया है, जोकि विचाराधीन है। शेष अन्य इकाइयों से पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली भू–राजस्व की भांति किया जाना अपेक्षित है।

अतः आपसे अपेक्षा है कि खानचन्दपुर रनियॉ, कानपुर देहात में अवैध रूप से डम्प किये गये क्रोमियम वेस्ट हेतु उत्तरदायी उद्योगों पर बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की भू–राजस्व की भॉति वसूली की कार्यवाही शीघ्रातिशीघ्र सुनिश्चित कराने का कष्ट करें।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर, कानपुर देहात, उन्नाव को इस निर्देश के साथ कि औद्योगिक इकाइयों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बंध में सम्बंधित जिलाधिकारी से सम्पर्क कर भू–राजस्व की भॉति वसूली हेतु आवश्यक कार्यवाही सुनिश्चित करायें।

सदस्य सचिव

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं/Ref. No ...1/0028.....\C-2\NGT-46\24

दिनाँक/Date 26.4.24

सेवा में,

1. जिलाधिकारी, कानपुर देहात।
2. जिलाधिकारी, कानपुर नगर।
3. जिलाधिकारी, उन्नाव।

अनुस्मारक

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्र संख्या एच 08252/सी–2/एनजीटी–46/24 दिनांक 13.03.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पत्र द्वारा खानचन्दपुर रनियां, कानपुर देहात में क्रोमियम वेस्ट के असुरक्षित निस्तारण एवं भूगर्भीय जल के प्रदूषित होने के दृष्टिगत Polluter Pays Principle के आधार पर औद्योगिक इकाइयों के विरूद्ध राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली की कार्यवाही कराये जाने हेतु आपसे अपेक्षा की गयी थी। उक्त इकाइयों एवं उनके विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि का विवरण निम्नानुसार है :–

Sr.No.	Name & Address of industry	Environmental compensation amount imposed by the State Board (Rs.)	Revised environmental compensation amount by Hon'ble NGT (Rs.)
1	Chandani Chemicals Pvt. Ltd. Khanchandpur , Rania, Kanpur Dehat	27,40,62,295.00	**23,09,31,000.00**
2	Heilger Chem Pvt. Ltd. VIII.- Chiraura, Raipur, Rania, Kanpur Dehat	39,62,13,484.00	**25,52,34,375.00**
3	Rukmani Chemicals Pvt. Ltd. Rania, Kanpur Dehat	46,89,51,039.00	**13,69,56,375.00**
4	Amelia Textiles & Chemicals Pvt. Ltd. 23, Khanchandpur, Rania, Kanpur Dehat	14,61,66,558.00	**11,92,50,000.00**
5	Waris Chemicals Pvt Ltd. Khanchandpur, Rania, Kanpur Dehat	44,34,53,042.00	**25,39,68,750.00**
6	Cerulean Chemicals Pvt. Ltd. Khanchandpur, Rania, Kanpur Dehat	87,69,99,345.00	-
7	Kaleena Chemicals, Pvt Village Malo, GT Road, Chaubepur, Kanpur Nagar	18,02,72,088.00	-
8	Bharat Chemical Udhyog C/O Smt Tarannum Fatima W/o Shri Sahabuddin and Shri Sahabuddin S/o Mohd Nafees, 39/72, Majeed Ahmad Road, Kanpur Nagar and Shrilftekharul Amin, Shri Iqbal Ahsan, Shri Waqarul Amin	1,40,07,150.00	-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated

....2/-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत आदेश दिनांक 04.03.2024 पारित किये गये हैं, जिसके अंश निम्नवत हैं:–

6. *Learned Counsel for the UPPCB has admitted that till now, the above EC amount has not been recovered.*
7. *In the report only some communication sent on 19.09.2023 to the District Magistrate has been mentioned for recovery of the amount but subsequent action of persuasion of the issue with District Magistrate has not been reflected. On the contrary in the report, a prayer has been made seeking permission for payment of Rs. 211 lakhs and applicable GST (18% as on date) from the environment compensation account of the State for study by CSIR-Indian Institute of Toxicology Research for development and installation of a pilot plan for removal of Chromium-VI metal from the ground water contaminated site at Khanchandpur Rania, Kanpur Dehat. We failed to understand that instead of recovering the EC from defaulting units the Board is seeking to utilize the EC fund for the purpose of study.*

उपरोक्त वर्णित इकाइयों द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि अभी तक प्राप्त नहीं हुई है। मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में उक्त औद्योगिक इकाइयों से पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली भू–राजस्व की भांति किया जाना अपेक्षित है। प्रकरण में सुनवाई हेतु अग्रिम तिथि 13.05.2024 नियत है तथा उक्त तिथि से पूर्व मा0 एन0जी0टी0 में अनुपालन आख्या दाखिल किया जाना है।

अतः मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन हेतु उपरोक्त वर्णित 08 औद्योगिक इकाइयों पर राज्य बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू–राजस्व की भांति कराये जाने एवं प्रगति से अवगत कराने का कष्ट करें, जिससे कि तदानुसार मा0 एन0जी0टी0 को इस सम्बंध में कृत कार्यवाही/प्रगति से अवगत कराया जा सके।

भवदीय,

संलग्नक–यथोपरि।

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि–क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर, कानपुर देहात एवं उन्नाव को इस निर्देश के साथ कि सम्बंधित जिलाधिकारी से व्यक्तिगत रूप से सम्पर्क कर राज्य बोर्ड द्वारा प्रश्नगत औद्योगिक इकाइयों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू–राजस्व की भांति कराये जाने हेतु आवश्यक कार्यवाही कराया जाना सुनिश्चित करें तथा प्रगति रिपोर्ट एक सप्ताह में बोर्ड मुख्यालय प्रेषित करें।

सदस्य सचिव

Scanned with OKEN Scanner

Annexure-2

1920

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

एन0एच0–19, रनियां, कानपुर देहात–209304

LiFE Lifestyle for Environment

सन्दर्भ सं0 668/रा0/R-130/2024

दिनांक : 04/05/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा **OA No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with OA No. 986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No. 528/2023 In Re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village"** के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No.985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with OA No. 986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No. 528/2023 In Re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के सम्बन्धित अंश निम्नवत् हैं:–

"11. Learned Amicus has also referred to the earlier order of the Tribunal and has flagged the issue that on the contaminated ground, the State Authorities are permitting setting up of schools, charitable hospitals and other establishments of public utility."

उपरोक्त आदेश के अनुक्रम में उद्योग मै0 वारिस केमिकल्स प्रा0लि0, खानचन्दपुर, रनियाँ, कानपुर देहात का निरीक्षण इस कार्यालय द्वारा दिनाँक 03.05.2024 को किया गया। निरीक्षण के समय उक्त सन्दर्भित स्थल पर मंदिर एवं चैरिटेबल हॉस्पिटल का निर्माण कार्य बन्द पाया गया।

अतः उद्योग के प्रश्नगत स्थल पर चैरिटेबल हॉस्पिटल एवं मंदिर का निर्माण न किये जाने के संबंध में बोर्ड मुख्यालय स्तर से निर्देशित किया जाना उचित होगा।

संलग्नक :- उपरोक्तानुसार

भवदीय

04/05/24

(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी

Scanned with OKEN Scanner

मै0 वारिस केमिकल्स प्रा0ली0, खानचन्दपुर, रनियाँ, कानपुर देहात की निरीक्षण आख्या।

मा0 एन0जी0टी0 नई दिल्ली में ओ0ए0 नं0 985/2019, 986/2019 व 528/2023 में दिनांक 04.03.2024 को पारित आदेश एवं आपके निर्देशो के अनुक्रम में उपरोक्त उद्योग का निरीक्षण अद्योहस्ताक्षरी द्वारा दिनाँक 03.05.2024 को किया गया, निरीक्षण आख्या निम्नवत है:–

1. निरीक्षण के समय पूर्व में स्थापित बी.सी.एस. इकाई पूर्णतया डिस्मेण्टल पायी गयी।
2. उक्त सन्दर्भित स्थल पर भगवान श्री परशुराम मंदिर निर्माण स्थल द्वारा भगवान श्री परशुराम न्यास (रजि0) स्थापित पाया गया।
3. निरीक्षण के समय सन्दर्भित स्थल पर मंदिर व चैरिटेबल हॉस्पिटल का निर्माण कार्य बन्द पाया गया।

अतः मा0 एन0जी0टी0 में पारित आदेशों के अनुपालन में उद्योग पर चैरिटेबल हॉस्पिटल व मंदिर के निर्माण कार्य को न किये जाने के संबंध में बोर्ड मुख्यालय स्तर से उद्योग को पत्र प्रेषित किया जाना उचित होगा।

सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

04/05/2024

(आशीष कुमार)
अनु0सहायक

क्षेत्रीय अधिकारी महोदय।

04/05/24

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं/Ref. No. 40825/C-2/NGT-46/24

दिनाँक/Date 13-3-24

सेवा में,

जिलाधिकारी,
कानपुर नगर, कानपुर देहात, प्रयागराज।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के अंश निम्नवत हैं:–

10. Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.

प्रकरण में मा0 एन0जी0टी0 द्वारा जनपद कानपुर नगर, कानपुर देहात एवं फतेहपुर में ऐसे स्थलों, जहां हैजार्डस वेस्ट डम्प है तथा जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भूगर्भीय जल प्रदूषित हो रहा है, को चिन्हित किये जाने के निर्देश सम्बंधित जिलाधिकारियों को दिये गये हैं।

अग्रेतर ग्राम खानचन्दपुर रनियॉ, कानपुर देहात एवं ग्राम गुधरौली, प्रयागराज में कोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि को रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहण किया जाना अपेक्षित है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन में अपने जिलान्तर्गत हैजार्डस वेस्ट डम्प साइट को चिन्हित करते हुए मा0 एन0जी0टी0 एवं राज्य बोर्ड को अवगत कराने एवं ग्राम खानचन्दपुर रनियॉ, कानपुर देहात एवं ग्राम गुधरौली, प्रयागराज में कोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि को रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहीत किये जाने हेतु आवश्यक कार्यवाही कराने का कष्ट करें।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर, कानपुर देहात, प्रयागराज को इस निर्देश के साथ कि उपरोक्त सम्बंध में सम्बंधित जिलाधिकारी से सम्पर्क कर आवश्यक कार्यवाही सुनिश्चित करायें तथा कृत कार्यवाही की रिपोर्ट 15 दिन में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0/Ref. No. 408339/C-2/NGT-46/24

दिनाँक/Date 14-3-24

संशोधन पत्र

सेवा में,

जिलाधिकारी,
फतेहपुर।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 08251/सी–2/एन0जी0टी0–46/24 दिनांक 13.03.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न) जोकि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में है। **उक्त आदेश के अनुपालन में कार्यवाही जिलाधिकारी, फतेहपुर से अपेक्षित है, किन्तु लिपिकीय त्रुटिवश उक्त पत्र जिलाधिकारी, प्रयागराज को सम्बोधित हो गया है।**

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.03.2024 के अंश निम्नवत हैं:–

10. Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and **Fatehpur** to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.

प्रकरण में मा0 एन0जी0टी0 द्वारा जनपद कानपुर नगर, कानपुर देहात एवं फतेहपुर में ऐसे स्थलों, जहां हैजार्डस वेस्ट डम्प है तथा जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भूगर्भीय जल प्रदूषित हो रहा है, को चिन्हित किये जाने के निर्देश सम्बंधित जिलाधिकारियों को दिये गये हैं।

अग्रेतर ग्राम गुधरौली, जनपद फतेहपुर में कोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि का रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहण किया जाना अपेक्षित है।

अतः आपसे अनुरोध है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन में जनपद फतेहपुर में हैजार्डस वेस्ट डम्प साइट्स को चिन्हित कराते हुए मा0 एन0जी0टी0 एवं राज्य बोर्ड को अवगत कराने तथा ग्राम गुधरौली, जनपद फतेहपुर में कोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि को रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहीत किये जाने हेतु आवश्यक कार्यवाही कराने का कष्ट करें।

भवदीय,

मुख्य पर्यावरण अधिकारी वृत्त–2

संलग्नक–यथोपरि।

प्रतिलिपि–

1. जिलाधिकारी, प्रयागराज को बोर्ड मुख्यालय के पत्रांक एच 08251/सी–2/एन0जी0टी0–46/24 दिनांक 13.03.2024 के संदर्भ में सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ कि उपरोक्त सम्बंध में जिलाधिकारी, फतेहपुर से तत्काल सम्पर्क कर आवश्यक कार्यवाही सुनिश्चित करायें तथा कृत कार्यवाही की रिपोर्ट 15 दिन में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी वृत्त–2

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0/Ref. No. H09487/C-2/NGT-46/24

दिनाँक/Date 26-4-24

सेवा में,

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
प्रयागराज, कानपुर देहात, कानपुर नगर।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 08251/सी–2/एन0जी0टी0–46/24 दिनांक 13.03.2024 एवं पत्रांक एच 08339/सी–2/एन0जी0टी0–46/24 दिनांक 14.03.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न) जोकि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में है। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.03.2024 के अंश निम्नवत हैं:–

10. Learned Amicus has submitted that the survey should be conducted by the **District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur** to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. **We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.**

प्रकरण में मा0 एन0जी0टी0 द्वारा जनपद कानपुर नगर, कानपुर देहात एवं फतेहपुर में ऐसे स्थलों, जहां हैजार्डस वेस्ट डम्प है तथा जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भूगर्भीय जल प्रदूषित हो रहा है, को चिन्हित किये जाने के निर्देश सम्बंधित जिलाधिकारियों को दिये गये हैं तथा सुनवाई हेतु **अग्रिम तिथि 13.05.2024 से एक सप्ताह पूर्व रिपोर्ट मा0 एन0जी0टी0 में दाखिल किये जाने के निर्देश दिये गये हैं। बोर्ड मुख्यालय के पत्र दिनांक 14.03.2024 द्वारा दिये गये निर्देशों के अनुपालन में आप द्वारा कृत कार्यवाही की प्रगति रिपोर्ट प्रेषित नहीं की गयी है।**

अग्रेतर ग्राम गुधरौली, जनपद फतेहपुर में कोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि का रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहण किया जाना अपेक्षित है।

अतः आपको निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन में जनपद फतेहपुर में हैजार्डस वेस्ट डम्प साइट्स को चिन्हित कराये जाने तथा मा0 एन0जी0टी0 में रिपोर्ट दाखिल कराने हेतु जिलाधिकारी से व्यक्तिगत सम्पर्क कर आवश्यक कार्यवाही सुनिश्चित करायें। साथ ही ग्राम गुधरौली, जनपद फतेहपुर में कोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि को रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहीत किये जाने हेतु आवश्यक कार्यवाही सुनिश्चित करायें तथा कृत कार्यवाही से बोर्ड मुख्यालय को भी 03 दिन में अवगत कराना सुनिश्चित करें।

भवदीय,

मुख्य पर्यावरण अधिकारी वृत्त–2

प्रतिलिपि–जिलाधिकारी, फतेहपुर/कानपुर नगर/कानपुर देहात को मा0 एन0जी0टी0 द्वारा प्रकरण में पारित आदेश दिनांक 04.03.2024 के अनुपालन के संदर्भ में सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी वृत्त–2

Hindi letter head

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

Annexure-4

सेवा में,

रजिस्ट्रार जनरल
राष्ट्रीय हरित अधिकरण
प्रिन्सपल बेंच, नई दिल्ली।

पत्रांक– 655/मा0/R-130/2024 दिनांक– 02/05/2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा O.A.No. 985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with O.A.No. 986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh with OA No. 528/2023 In Re: news report published inDainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village"के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करना चाहें। उक्त पारित आदेश में सम्बन्धित जिलाधिकारी अपने स्तर से सर्वे कराकर यह सुनिश्चित करने हेतु आदेशित किया गया कि ऐसे अन्य स्थल जहां हैजार्डस वेस्ट डम्प है एवं जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भू–गर्भीय जल प्रदूषित होने की सम्भावना है, को भी चिन्हित कर लिया जाये। उक्त की रिपोर्ट अगली सुनवाई से एक सप्ताह पूर्व मा0 राष्ट्रीय हरित अधिकरण को प्रेषित किये जाने हेतु आदेशित किया गया है।

उक्त के अनुपालन में अद्योहस्ताक्षरी द्वारा दिनांक–30.03.2024 के पत्र द्वारा उपायुक्त, उद्योग एवं उद्यम प्रोत्सहान केन्द्र, कानपुर देहात एवं क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, कानपुर देहात की समिति बनाकर ऐसे स्थल जहां हैजार्डस वेस्ट डम्प है एवं जिससे स्वास्थ्य पर हानिकारक प्रभाव भू–गर्भीय जल प्रदूषित हो रहा है, का सर्वे कर चिन्हित किये जाने हेतु निर्देशित किया गया। समिति द्वारा दिनांक–02.04.2024, 15.04.2024 एवं 26.04.2024 को औद्योगिक क्षेत्रों एवं विभिन्न ग्रामों का सर्वे कर रिपोर्ट प्रेषित की गयी, जिसके आधार पर किसी भी स्थान पर हैजार्डस अपशिष्ट का भण्डारण दृष्टिगोचर नहीं पाया गया। जिससे जन स्वास्थ्य पर हानिकारक प्रभाव एवं भू–गर्भीय जल प्रदूषित होने की संम्भावना हो सकें। उक्त सर्वे रिपोर्ट मा0 अधिकरण के समक्ष प्रस्तुत करने हेतु प्रेषित है।

2/5/24

जिलाधिकारी
कानपुर देहात

Scanned with OKEN Scanner

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा **O.A.No. 985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with O.A.No. 986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh with OA No. 528/2023 In Re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village"** के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन में जिलाधिकारी महोदय, कानपुर देहात द्वारा गठित समिति की आख्याः–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with OA No. 986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh with OA No. 528/2023 In Re: News report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के सम्बंधित अंश निम्नवत हैः–

> "10. *Learned Amicus has submitted that the survey should be conducted by the District Magistrate. Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.*"

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन में जनपद कानपुर देहात में ऐसे अन्य स्थल जहाँ हैजार्डस वेस्ट डम्प है एवं जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भू–गर्भीय जल प्रदूषित होने की संभावना है, को चिंहित किये जाने हेतु जिलाधिकारी कानपुर देहात द्वारा पंत्राक– 556/सा0/आर–130/2024, दिनांक 30.03.2024 के माध्यम से उपायुक्त, जिला उद्योग एवं उद्यमिता प्रोत्साहन केन्द्र, कानपुर देहात एवं क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर देहात की सयुंक्त समिति गाठित की गयी। उक्त आदेशों के कम में सयुंक्त समिति द्वारा निम्न क्षेत्रों का भ्रमण दिनांक 02.04.2024, 15.04.2024 एवं दिनांक 26.04.2024 को किया गयाः–

1. औद्योगिक अस्थान, साइट–1 रनियां, अकबरपुर, कानपुर देहात।
2. औद्योगिक अस्थान, साइट–2 रनियां, अकबरपुर, कानपुर देहात।
3. यू0पी0एस0आई0डी0ए0 इन्डस्ट्रियल एरिया, जैनपुर, अकबरपुर, कानपुर देहात।
4. यू0पी0एस0आई0डी0सी0 इन्डस्ट्रियल एरिया, ग्रोथ सेन्टर जैनपुर, अकबरपुर, कानपुर देहात।
5. प्रधानमंत्री ग्राम सड़क योजना (पी0एम0जी0एस0वाई0) रोड पर स्थित ग्राम–घरहमपुर, बिलवाहर, शिवनाथपुरवा, मटियामऊ, कानपुर देहात।

Fig.1: औद्योगिक अस्थान साइट–1 के निकट लो–लाइन एरिया में भण्डारित ऐश।

Scanned with OKEN Scanner

Fig.2: औद्योगिक स्थान साइट–1 के खाली प्लॉट के प्लास्टिक अपशिष्ट।

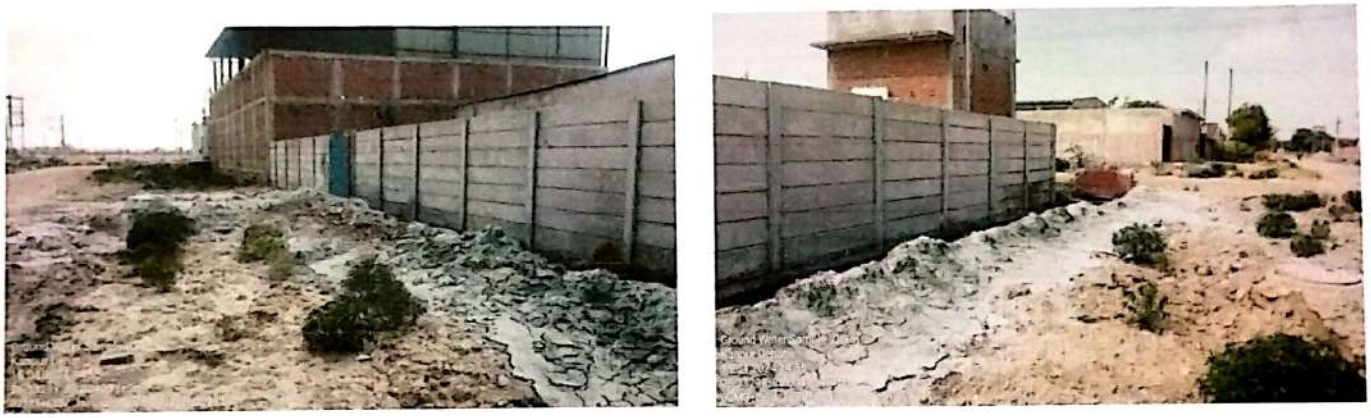


Fig.3: यू0पी0एस0आई0डी0ए0, ग्रोथ सेन्टर जैनपुर, अकबरपुर, के सर्वेक्षण के समय।

उपरोक्त समस्त औद्योगिक क्षेत्रों एवं विभिन्न ग्रामों के सर्वेक्षण के समय किसी भी स्थान पर परिसंकटमय अपशिष्ट का भण्डारण दृष्टिगोचर नहीं पाया गया जिससे जन स्वास्थ्य पर हानिकारक प्रभाव एवं भू–गर्भीय जल प्रदूषित होने की संभावना हो सके।

आख्या मा0 राष्ट्रीय हरित अधिकरण के समक्ष प्रेषित करने हेतु सादर प्रस्तुत।

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
कानपुर देहात

उपायुक्त, जिला उद्योग
एवं उद्यमिता प्रोत्साहन केन्द्र
कानपुर देहात

Scanned with OKEN Scanner

कार्यालय जिलाधिकारी कानपुर देहात।

1928

प्रेषक,

जिलाधिकारी
कानपुर देहात।

सेवा में,

1. उपायुक्त, जिला उद्योग एवं उद्यमिता प्रोत्साहन केंन्द्र,
   कानपुर देहात।
2. क्षेत्रीय अधिकारी,
   उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात।

सन्दर्भ सं0 556/स्था0/ह-130/2024 दिनांक : 30/03/2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा **OA No.985/2019 In Re:Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with OA No. 986/2019 In Re:Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No. 528/2023 In Re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village** के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re:Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh with OA No. 986/2019 In Re:Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No. 528/2023 In Re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 का संदर्भ ग्रहण करें। उक्त आदेश के अंश निम्नवत हैं:–

10. Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.

उक्त प्रकरण में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा जनपद–कानपुर देहात में ऐसे स्थल, जहाँ हैजार्डस वेस्ट डम्प है एवं जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भूगर्भीय जल प्रदूषित हो रहा है, को चिन्हित किये जाने हेतु निर्देशित किया गया है। अतः आपको निर्देशित किया जाता है कि जनपद में ऐसे स्थल जहाँ हैजार्डस वेस्ट असुरक्षित ढ़ग से भण्डारित है एवं जन–मानस के स्वास्थ्य एवं भू–गर्भीय जल पर प्रतिकूल प्रभाव पड़ रहा है, का चिन्हांकन कर विस्तृत आख्या एक सप्ताह में प्रस्तुत करें।

28/3/24
जिलाधिकारी
कानपुर देहात

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय : उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड, कानपुर
REGIONAL OFFICE :UTTAR PRADESH POLLUTION CONTROL BOARD, KANPUR

संदर्भ :- 207/क्या-147/24

दिनांकः- 07-5-24

मा0 एन0जी0टी0 प्रकरण/महत्वपूर्ण/समयबद्ध

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियंत्रणा बोर्ड,
लखनऊ।

विषयः–**माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 985/2019 In Re: Water Pollution by Tanneris at Jajmau, Kanpur Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Uttar Pradesh With OA No. 528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godharauli village के अन्तर्गत पारित दिनांक 04.03.2024 के क्रम में अनुपालन आख्या दाखिल कराये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 सं0 985/2019 एवं ओ0ए0 सं0 528/2023 में पारित आदेश दिनांक 04.03.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अंश निम्नवत् हैं:–

"Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing."

उपर्युक्त पारित आदेश दिनांक 04.03.2024 के अनुपालन में जिला मजिस्ट्रेट, कानपुर नगर के आदेश संख्या 60/एसटी–2024/24, दिनांक 18.04.2024 द्वारा जनपद कानपुर नगर में हैजार्डस वेस्ट डम्प साइटों का चिन्हांकन हेतु संयुक्त समिति का गठन किया गया है। गठित संयुक्त समिति के सदस्यों द्वारा पारित आदेश दिनांक 04.03.2024 के अनुक्रम में जनपद कानपुर शहर के जूही बबूरिया (राखी मण्डी), रूमा ट्रीटमेन्ट स्टोरेज डिस्पोजल फैसेलिटी, पनकी औद्योगिक क्षेत्र, जाजमऊ औद्योगिक क्षेत्र, नौरैया खेड़ा, तेजाब मिल कैम्पस, अनवरगंज के स्थलों का दिनांक 29.04.2024 को निरीक्षण/सर्वेक्षण किया गया। गठित समिति के सदस्यों द्वारा दिनांक 29.04.2024 के निरीक्षण/सर्वेक्षण के समय भू–मृदा एवं भू–गर्भ जल के नमूनें एकत्रण का कार्य पूर्ण किया गया है तथा निरीक्षण/सर्वेक्षण के तत्समय एकत्रित भू–मृदा एवं भू–गर्भ जल के नमूनों को केन्द्रीय प्रयोगशाला (मुख्यालय), उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ को विश्लेषण हेतु जमा कराया गया है, जिसकी विश्लेषण आख्यायें केन्द्रीय प्रयोगशाला (मुख्यालय) से अपेक्षित है। यह सूच्य है कि उपर्युक्त ओ0ए0 सं0 985/2019 एवं ओ0ए0 सं0 528/2023 में मा0 एन0जी0टी0, नई दिल्ली में अगली सुनवाई हेतु अग्रिम तिथि 13.05.2024 नियत है, जिससे पूर्व रिपोर्ट माननीय अधिकरण के समक्ष प्रस्तुत किया जाना है।

अतः उपर्युक्त के सम्बन्ध में महोदय से अनुरोध है कि मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 सं0 985/2019 एवं ओ0ए0 सं0 528/2023 में पारित आदेश दिनांक 04.03.2024 के अनुक्रम में जनपद–कानपुर नगर में हैजार्डस वेस्ट डम्प साइटों का चिन्हाकंन सम्बन्धी संयुक्त निरीक्षण आख्या इस पत्र के साथ संलग्नकर इस आशय से प्रेषित कि भू–मृदा एवं भू–गर्भ जल के नमूनों की विश्लेषण आख्यायें केन्द्रीय प्रयोगशाला (मुख्यालय), उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ से प्राप्त कराते हुयें मा0 एन0जी0टी0, नई दिल्ली में ससमय अनुपालन आख्या दाखिल किये जाने सम्बन्धी अग्रिम आवश्यक कार्यवाही कराने का कष्ट करें।

संलग्नकः–यथोक्त।

भवदीय

(इं0 अमित मिश्रा)
क्षेत्रीय अधिकारी

प्रतिलिपिः–निम्नलिखित महोदयों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. जिलाधिकारी, कानपुर नगर।
3. मुख्य विकास अधिकारी, कानपुर नगर।
4. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

कार्यालय जिलाधिकारी, कानपुर नगर

1930

संख्या– 60/ एसटी–2024/24 दिनाँक– 18-04-2024

आदेश

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–985/2019 In Re: Water Pollution at rania Kanpur Dehat & rakhi mandi Kanpur Uttar Pradesh में पारित आदेश दिनांक 04.03.2024 के अंशानुसार " Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.

प्रकरण में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा जनपद–कानपुर नगर में ऐसे स्थल जहां हैजाडर्स वेस्ट डम्प है तथा जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भूगर्भीय जल प्रदूषित हो रहा है, को चिन्हित किये जाने के निर्देश प्रदत्त है।

अतः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन में जनपद–कानपुर नगर में हैजार्डस वेस्ट डम्प साइट को चिन्हित किये जाने हेतु निम्नवत् अधिकारियों को समिति के सदस्य के रूप में नामित कर संयुक्त समिति का गठन किया जाता है।

क्र0सं0	समिति गठन हेतु नामित अधिकारी/कर्मचारी का नाम एवं पदनाम
1	अपर नगर मजिस्ट्रेट (द्वितीय), कानपुर नगर।
2	उपायुक्त जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, जनपद–कानपुर नगर।
3	श्री अविरल सिंह, हाइड्रोलाजिस्ट, भूगर्भ जल विभाग, जनपद–कानपुर नगर। (मो0 नं0–7275589835)
4	श्री फरेश कुमार, सहा0 पर्या0 अभि0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड कानपुर नगर। (मो0नं0–96707466444)
5	श्री सौरभ हैरिस, जे0आर0एफ0, उ0प्र0 प्रदूषण नियंत्रण बोर्ड कानपुर नगर। (मो0 नं0–9999967670

उपरोक्त संयुक्त समिति के सदस्यों द्वारा जनपद–कानपुर नगर में ऐसे स्थल जहां हैजाडर्स वेस्ट डम्प है तथा जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भूगर्भीय जल प्रदूषित हो रहा है, को चिन्हित करके आख्या क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को आवश्यक कार्यवाही हेतु प्रेषित की जाये।

(राकेश कुमार सिंह)
जिलाधिकारी,
कानपुर नगर।

संख्या सम दिनांकित

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर को इस आशय के साथ कि अपने विभाग के सम्बन्धित अधिकारियों को निर्देशित करने तथा समस्त सम्बन्धित अधिकारियों से समन्वय करने हेतु।
3. समस्त सम्बन्धित अधिकारियों को अनुपालनार्थ।

(राकेश कुमार सिंह)
जिलाधिकारी,
कानपुर नगर।

Rec'd by post
Ishq
22/3/24

1931

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या/Ref. No. 10825/C-2/NGT-46/24

RO
उ0प्र0 प्रदूषण नियंत्रण बोर्ड

दिनाँक/Date 13-3-24

सेवा में,

जिलाधिकारी,
कानपुर नगर, कानपुर देहात, प्रयागराज।

10271

16/3/24
प्रति जिलाधिकारी
कानपुर नगर/24
22/3/24

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अनुपालन के सम्बंध में।

महोदय,

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के अंश निम्नवत हैं:–

AEE(P)
21/3/24

10. Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing.

प्रकरण में मा0 एन0जी0टी0 द्वारा जनपद कानपुर नगर, कानपुर देहात एवं फतेहपुर में ऐसे स्थलों, जहां हैजार्डस वेस्ट डम्प है तथा जिससे स्वास्थ्य पर हानिकारक प्रभाव एवं भूगर्भीय जल प्रदूषित हो रहा है, को चिन्हित किये जाने के निर्देश सम्बंधित जिलाधिकारियों को दिये गये हैं।

अग्रेतर ग्राम खानचन्दपुर रनियॉ, कानपुर देहात एवं ग्राम गुधरौली, प्रयागराज में क्रोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि को रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहण किया जाना अपेक्षित है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन में अपने जिलान्तर्गत हैजार्डस वेस्ट डम्प साइट को चिन्हित करते हुए मा0 एन0जी0टी0 एवं राज्य बोर्ड को अवगत कराने एवं ग्राम खानचन्दपुर रनियॉ, कानपुर देहात एवं ग्राम गुधरौली, प्रयागराज में क्रोमियम वेस्ट डम्प साइट के रेमेडियेशन हेतु उक्त भूमि को रेमेडियेशन की कार्यवाही पूर्ण होने तक अधिग्रहीत किये जाने हेतु आवश्यक कार्यवाही कराने का कष्ट करें।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर, कानपुर देहात, प्रयागराज को इस निर्देश के साथ कि उपरोक्त सम्बंध में सम्बंधित जिलाधिकारी से सम्पर्क कर आवश्यक कार्यवाही सुनिश्चित करायें तथा कृत कार्यवाही की रिपोर्ट 15 दिन में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

1932

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 985/2019 In Re: Water Pollution by Tanneris at Jajmau, Kanpur Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Uttar Pradesh With OA No. 528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godharauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 द्वारा प्राप्त निर्देशों के अनुपालान में जनपद कानपुर नगर में हैजार्डस वेस्ट डम्प साइटों का चिन्हांकन कर निरीक्षण आख्या :–

उपर्युक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 985/2019 In Re: Water Pollution by Tanneris at Jajmau, Kanpur Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Uttar Pradesh With OA No. 528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godharauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 के अंश निम्नवत् हैं :–

"Learned Amicus has submitted that the survey should be conducted by the District Magistrate, Kanpur Nagar, Kanpur Dehat and Fatehpur to find out the other areas where all kinds of hazardous waste have been dumped and which are creating health hazard and contaminating the ground water. We are of the view that this exercise should be carried out by concerned three District Magistrates and the report should be submitted before the Tribunal at least one week before the next date of hearing."

उक्त आदेश दिनांक 04.03.2024 के अनुपालन में बोर्ड मुख्यालय के पत्रांक संख्या H08251/C-2/NGT-46/24, दिनांक 13.03.2024 द्वारा प्राप्त निर्देशों एवं कार्यालय जिला मजिस्ट्रेट, कानपुर नगर के आदेश संख्या 60/एसटी–2024/24, दिनांक 18.04.2024 के अनुपालन में जनपद कानपुर नगर में हैजार्डस वेस्ट डम्प साइटों का चिन्हांकन कर गठित कमेटी द्वारा दिनांक 29.04.2024 को निरीक्षण/सर्वेक्षण किया गया तथा जनपद कानपुर शहर के जूही बबूरिया (राखी मण्डी), रूमा ट्रीटमेन्ट स्टोरेज डिस्पोजल फैसेलिटी, पनकी औद्योगिक क्षेत्र, जाजमऊ औद्योगिक क्षेत्र, नौरैया खेड़ा, तेजाब मिल कैम्पस, अनवरगंज के स्थलों के गठित समिति के सदस्यों द्वारा निरीक्षण/सर्वेक्षण के समय भू–मृदा एवं भू–गर्भ जल के नमूनें एकत्रण का कार्य किया गया है। कृत कार्यवाही की जीपीएस फोटोग्राफ निम्नवत् है:–

1933

S. No.	Contaminated Site Name & Address	Photograph on Inspection time	Latitude & Longitude	Remark
1.	Juhi Baburaiya (Rakhi Mandi), Kanpur		Latitude-26.445555 Longitude- 80.324424	Hazardous dumping Activity is not being carried out at the site. Ground water and Soil samples collection work has been done and sample has been deposit in Central Laboratory, UPPCB, Lucknow for sample analysis on date 30.04.2024.
2.	Rooma, Treatment Storage Disposal Facility, Kanpur		Latitude-26.354585 Longitude- 80.451718	Hazardous dumping Activity is not being carried out at the site. Ground water and Soil samples collection work has been done and sample has been deposit in Central Laboratory, UPPCB, Lucknow for sample analysis on date 30.04.2024.

1934

3.	Panki Industrial Area, Kanpur		Latitude-26.460122 Longitude- 80.226575	Hazardous dumping Activity is not being carried out at the site. Ground water and Soil samples collection work has been done and sample has been deposit in Central Laboratory, UPPCB, Lucknow for sample analysis on date 30.04.2024.
4.	Jajmau Industrial Area, Kanpur		Latitude-26.409029 Longitude-80.444322	Hazardous dumping Activity is not being carried out at the site. Ground water and Soil samples collection work has been done and sample has been deposit in Central Laboratory, UPPCB, Lucknow for sample analysis on date 30.04.2024.
5.	Nauriaya Kheda, Kanpur		Latitude-26.449242 Longitude- 80.266354	Hazardous dumping Activity is not being carried out at the site. Ground water and Soil samples collection work has been done and sample has been deposit in Central Laboratory, UPPCB, Lucknow for sample analysis on date 30.04.2024.

6.	Tejab Mill Campus, Anwarganj, Kanpur		Latitude-26.454613 Longitude- 80.326684	Hazardous dumping Activity is not being carried out at the site. Ground water and Soil samples collection work has been done and sample has been deposit in Central Laboratory, UPPCB, Lucknow for sample analysis on date 30.04.2024.

निरीक्षण/सर्वेक्षण के समय एकत्रित भू–मृदा एवं भू–गर्भ जल के नमूनों की विश्लेषण आख्यायें अपेक्षित है। उक्त संयुक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

1935

02.05.2024

(सौरभ हैरिस)
जे0आर0एफ0,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
कानपुर नगर।

02.05.24

(फरेश कुमार)
सहा0 पर्या0 अभियन्ता
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
कानपुर नगर।

02.05.2024

(अविरल सिंह)
हाइड्रोलाजिस्ट
भूगर्भ जल विभाग,
कानपुर नगर।

(सुधीर कुमार श्रीवास्तव)
उपायुक्त
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र,
कानपुर नगर।

अपर नगर मजिस्ट्रेट
(द्वितीय)
कानपुर नगर।

2024

Draft Action Plan for Restoration of Environment and Public Health at Rania, Kanpur Dehat, UP

Uttar Pradesh Pollution Control Board, Lucknow

Table of Content

1. Introduction _____ *1*

2. Site Description _____ *1*

3. Issues and Strategy _____ *2*

i) Remediation of Chromium Waste and Contaminated soil in area: _____ **2**

ii) Remediation of Contaminated Ground Water: _____ **2**

4. Cost Estimates _____ *2*

5. Current Status _____ *3-4*

6. Financial Arrangement: _____ *5*

7. Monitoring & Evaluation _____ *5*

8. Project Duration _____ *5*

9. Action Points with Timeline _____ *6*

Annexure _____ *7-8*

1. Introduction

Hon'ble National Green Tribunal vide order dated 23.09.2022 in *O.A.985/2019* with O.A. No. *986/2019***)** directed UPPCB and CPCB to immediately find out suitability of setting up of pilot plant model to treat chromium by way of setting up of RO/Ultra/Nano – Filtration process and application of Biotechnology to remove chromium as being done at other places for removal of arsenic/fluoride.. The relevant portion of the Hon'ble NGT order is as follows:

i. ***Contaminated sites need to be remediated in terms of removing of the waste and transporting to TSDF, followed by due stabilization/immobilization***

ii. ***Contaminated chrome bearing groundwater needs to be remediated by appropriate methodology and plan executed in a time bound manner. UPPCB and CPCB may immediately find out suitability of setting up of pilot plant model to treat chromium by way of setting up of RO/Ultra/Nano – Filtration process and application of Biotechnology to remove chromium as being done at other places for removal of arsenic/fluoride. This may be done in next three months and the cost of such demonstration/model project may be borne through EC funds of the UPPCB.***

2. Site Description

The subject site is located north of National Highway-2 (NH-2) near Khan Chandpur village which is about 3 km west of the town of Rania, Kanpur Dehat, UP. The approach road to the subject site is a Pradhan Mantri Gram Sadak Yojna (PMGSY) Road leading north to villages Gharampur, Bilwahar, Shivnath Purva and Matiamau. Sporadic waste dumps were also observed in two villages around the subject site, namely Shivnath-Purva and Gharampur. Shivnath Purva is located about 300 meters west of the PMGSY road. Gharampur is located about 2,300 meters from the intersection of the PMGSY road with NH-2. The quality of ground water was also impacted due to leaching of hexavalent chromium from the waste dump sites, the contaminated plume has spread up to Khan Chandpur village towards south directions from the subject site up to distance of 1.5 km **(Location map enclosed as Annexure-1).**

3. Issues and Strategy

i) Remediation of Chromium Waste and Contaminated soil in area:

In Khanchandpur village and nearby, Rania, Kanpur Dehat, the soil and ground water has been contaminated due to illegal dumping of chromium containing waste by the BCS manufacturing industries.

Hazardous waste illegally dumped at village Khanchandpur, Rania, Kanpur Dehat, Uttar Pradesh is being disposed through Common Treatment, Storage & Disposal facility (hereinafter referred to as "TSDF") situated at approximately 18 Km away at Kumbhi, Kanpur Dehat.

After removal of Chromium waste to TSDF, the contaminated soil will be analyzed and thereafter on the basis of results, contaminated soil will be stabilized through Bio-culture or Chemical treatment in-situ.

ii) Remediation of Contaminated Ground Water: The contaminated Ground water needs to be remediated so that the contamination is eliminated. Remediation of Ground water will be based on Hydraulic containment with Pump and Treat system for which two types of well namely Source recovery wells and Hydraulic containment wells will be installed. Through source recovery wells, water will be pumped out, treated through ETP and treated water reused for irrigation purposes. In hydraulic containment wells, suitable bio-culture will be pumped inside the well and treatment will be done through bio-culture.

4. Cost Estimates

Cost for Complete remediation work :

i) Cost Estimates for Stabilization and Solidification at HWMF-Waste

The disposal of hazardous waste will include Lifting, Transportation, Testing, Stabilization, &Disposal through Secured landfill (SLF). The Cr (VI) is needed to be reduced to Cr (III) by adding sulphuric acid and then FeSO4/ Sodium Meta bi-Sulphite or any other reducing chemical followed by mixing of lime powder/cement or any other stabilizing material. Treated Hazardous waste has to pass leachability test (TCLP) as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 before finally disposing in SLF.

5.0 Current Status

The Chromium Waste was lifted by M/s UP Waste Management Project and M/s Bharat Oil and Waste Management Limited from Chromium Waste Dump Site, as per SOP and after proper treatment and stabilization, the waste was disposed in seepage proof cells at the respective TSDFs. The status (as on 29.04.2024) of Chromium Waste lifted from the dump site and the quantity of waste disposed in the cells are summarized as below:

Sl. No.	Name of TSDF	Quantity of the waste lifted from waste dump site (MT)	Quantity of the treated waste disposed in the cells (MT)
1-	M/s UP Waste Management Project (A Division of Re-Sustainability)	89525	89525
2-	M/s Bharat Oil and Waste Management Limited	5528.07	5528.07
Total Quantity		95053.07	95053.07

Fig. 14: Satellite imagery of the Chromium Waste Dumping Site, November, 2022 (Before lifting the waste)

Fig. 15: Satellite Imagery of Chromium Waste Dumping Site, June, 2023 (After lifting the waste)

Fig. 16: Photograph of Chromium Waste Dumping Site (Before lifting the waste)

Fig.17: Photograph of Chromium Waste Dumping Site (After lifting the waste)

ii) Estimated Capital Expenses (CAPEX) – Groundwater treatment (As per the DPR approved by CPCB)

In total, the cost of installation of the treatment system is estimated to be INR 10 Crores. The components of this cost are presented in Table-1 below. The CAPEX cost presented below is an estimate and does not consider inflation or other changes in the conditions.

Table-1

Cost Estimates	**Price (INR)/Unit**	**Estimated Cost (INR)**
Installation of abstraction wells (14)	Lump sum	65,03,700
Groundwater Treatment System	Lump sum	6,50,00,000
Laboratory	Lump sum	65,00,000
Health & Safety Measures	Lump sum	50,00,000
Anticipated Capital Cost	**Lump sum**	**8, 30,03,700**
Cost for Project Management	10% of the Capital Cost	83,00,370
Permitting, Engineering and other costs	5% of the Capital Cost	41,50,185
Total for P & T		**9,54,54,255**
Installation of injection wells	Lump sum	5,22,96,050
Cost for Project Management	10% of the Capital Cost	52,29,605
Permitting, Engineering and other costs	5% of the Capital Cost	26,10,303
Total		**9,54,54,255**

6. Financial Arrangement:

a) U.P. pollution control board has imposed environmental compensation (EC) of Rs. 280.01 Cr upon 08 industries which are responsible for dumping of illegal Chromium waste. The industries have filed appeal against them which was heard by Hon'ble NGT and the amount of EC was revised to Rs. 206.76 crore by Hon'ble NGT, which has to be recovered from industries by District Administration and shall be finally transferred to ESCROW account operated by DM. Kanpur Dehat.

In Compliance of Hon'ble NGT order dated 15.11.2019 in O.A. 985/2019 & O.A. 986/2019, till the recovery of above Environmental Compensation amount, the State Government has to deposit requisite amount into ESCROW account. The amount for remediation of the affected area shall be spent from this account only.

b) The department of Infrastructure and Industrial Development has been directed by the Chief Secretary to make the budgetary arrangement for above.

7. Monitoring & Evaluation

a) **Monitoring Indicator:** The ground water quality and safe disposal of hazardous waste

b) **Mechanism for monitoring:**

- The Chief Secretary, Govt. of UP has also directed to constitute a sub-committee comprising of Additional District Magistrate (Admin.) Kanpur Dehat, Executive Officer, Public Work Department, Kanpur Dehat and Regional Officer, U.P. Pollution Control Board, Kanpur Dehat for monitoring at site/sites during execution of project work for lifting and safe disposal of dumped Chromium Waste through existing TSDFs in Kanpur Dehat and submit its physical and financial progress report to Committee from time to time. Accordingly a Sub-committee has been constituted vide letter no. 193/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022.
- The Sub committee will monitor all the restoration/remediation work periodically and will report to the Committee.

8. Project Duration:

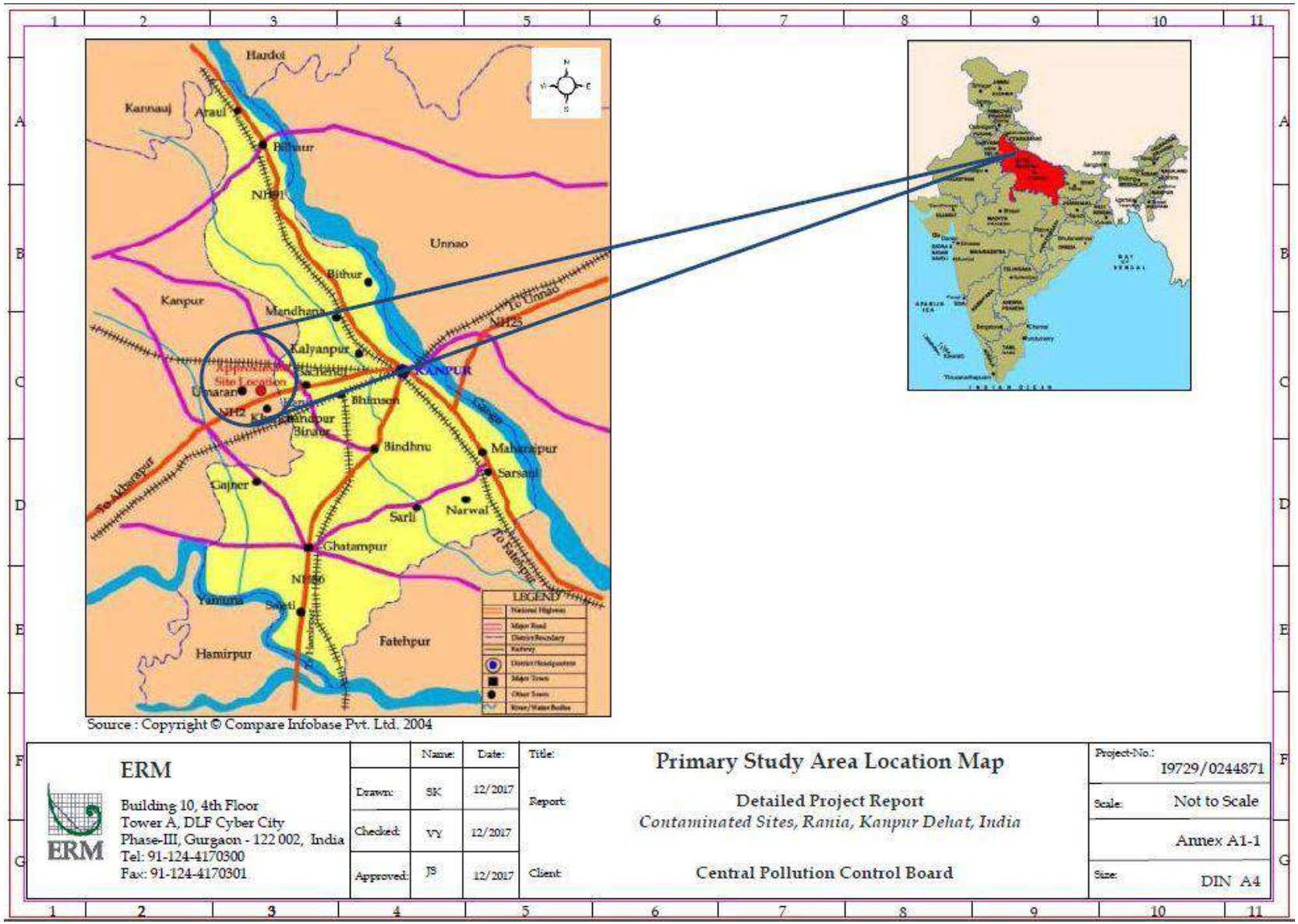
The project duration for remediation of soil is proposed to be 6 months from the start of work at site and for remediation of ground water, it is proposed for 5 years, but it may be extended for further 10 years on the basis of improvement in the quality of ground water as well as the restoration of environment in affected area.

Action Points with Timeline

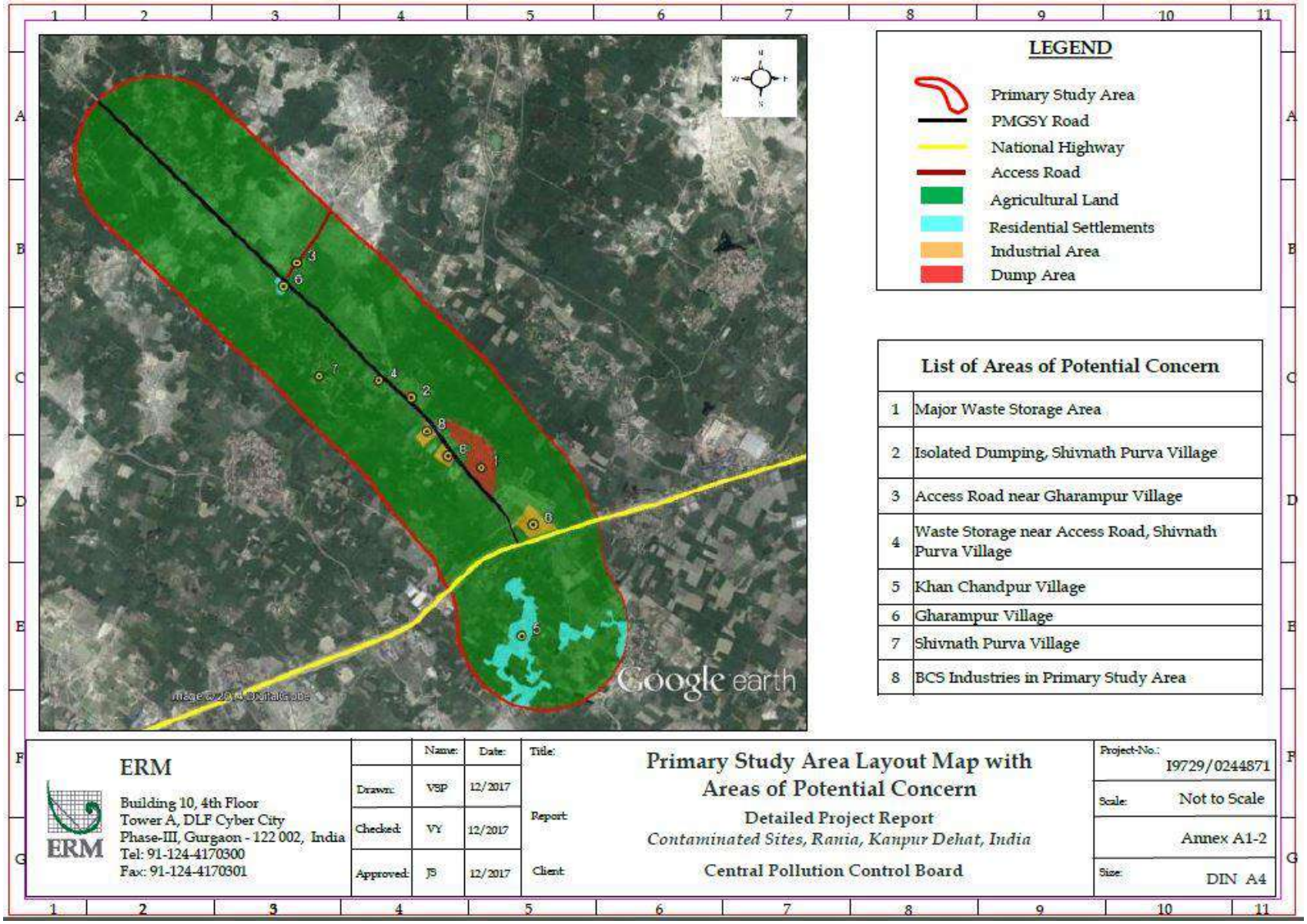
S.No.	Action Points	Milestones	Timeline*	Concerned Department
(A)	**Ground Water Remediation**			
(a)	**Groundwater Collection**			**Agency appointed by State Govt.**
I		Mobilization	5 Days	
II		Installation of abstraction Wells	45 Days	
III		Installation of conveyance Piping	15 Days	
(b)	**Installation Of Water Treatment System**			**Agency appointed by State Govt.**
I		Construction of Groundwater Treatment System (GTS) comprising of collection tank, Reaction tank, Clarifier, Clarified water tank, Pressure Sand Filter (PSF), Granulated Activated Carbon (GAC) filter, treated water collection tank	90 Days	
II		Hydraulic Testing and Commissioning of treatment unit	05 Days	
III		Operation of treatment unit	As required till complete remediation of groundwater	
IV		Establishment of onsite laboratory with requisite equipment for analysis of ground water and treated water	45 Days	
V		Collection of groundwater treatment units outlet samples	Minimum 5 Samples in a day	
VI		Testing of ground water samples	40 Samples in a month	

VII		Installation of online monitoring system at outlet of water treatment system	10 Days before operation of water treatment system	
VIII		Installation of PTZ cameras at strategic location around the affected area and water treatment system	10 Days before operation of water treatment system	
IX		Treated Water reuse in Irrigation, Dust Suppression, Construction activity etc.	Regular Activity	

Annexure- 1


Hardoi
Karnauj
Araul
Bilhaur
NH91
Unnao
Bithur
Kanpur
Mandhana
To Unnao
NH25
Kalyanpur
KANPUR
Site Location
Bhimsen
NH2
Bindhnu
Mahrajpur
Sarsaul
Gajner
Sarli
Narwal
Ghatampur
To Fatehpur
Yamuna
Fatehpur
Hamirpur
LEGEND
Source : Copyright © Compare Infobase Pvt. Ltd. 2004
ERM
Building 10, 4th Floor
Tower A, DLF Cyber City
Phase-III, Gurgaon - 122 002, India
Tel: 91-124-4170300
Fax: 91-124-4170301
Name:
Date:
Drawn: SK 12/2017
Checked: VY 12/2017
Approved: JS 12/2017
Title:
Primary Study Area Location Map
Report:
Detailed Project Report
Contaminated Sites, Rania, Kanpur Dehat, India
Client:
Central Pollution Control Board
Project-No.: I9729/0244871
Scale: Not to Scale
Annex A1-1
Size: DIN A4

Annexure-1



List of Areas of Potential Concern	
1	Major Waste Storage Area
2	Isolated Dumping, Shivnath Purva Village
3	Access Road near Gharampur Village
4	Waste Storage near Access Road, Shivnath Purva Village
5	Khan Chandpur Village
6	Gharampur Village
7	Shivnath Purva Village
8	BCS Industries in Primary Study Area

ERM
Building 10, 4th Floor
Tower A, DLF Cyber City
Phase-III, Gurgaon - 122 002, India
Tel: 91-124-4170300
Fax: 91-124-4170301

	Name:	Date:
Drawn:	VSP	12/2017
Checked:	VY	12/2017
Approved:	JS	12/2017

Title: **Primary Study Area Layout Map with Areas of Potential Concern**

Report: **Detailed Project Report**
Contaminated Sites, Rania, Kanpur Dehat, India

Client: **Central Pollution Control Board**

Project-No.: I9729/0244871
Scale: Not to Scale
Annex A1-2
Size: DIN A4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No HO3154 /C-2/NGT-46/23

दिनाँक
Date 21-11-23

अनुस्मारक–1

सेवा में

1. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), दिल्ली।
2. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), रूड़की।
3. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), कानपुर।
4. निदेशक, राष्ट्रीय पर्यावरण अभियांत्रिकी अनुसंधान संस्थान (NEERI), नागपुर।
5. निदेशक, भारतीय विष विज्ञान अनुसंधान संस्थान (IITR), लखनऊ।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh के अन्तर्गत पारित आदेश दिनांक 16.05.2023 के अनुपालन के सम्बंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh के अन्तर्गत पारित आदेश दिनांक 16.05.2023 का संदर्भ ग्रहण करें। उक्त आदेश के अंश निम्नवत है :–

17. With regard to remediation of ground water contamination, we do not find current status of ground water quality profile and nor of pilot project to show removal of chromium by installing RO and nano filtration system, as directed vide order dated 23.09.2022. While pump and treat method along with bio-remediation may be long term approaches, measures like RO installation at small level can quickly demonstrate performance which may be done on priority. Possibility of stabilised waste being converted into concrete blocks may be explored.

Directions:

18. In the light of above, further status report in the matter be filed with regard to status as on 31.10.2023 by joint Committee of NMCG, State PCB, CPCB and District Magistrate, Kanpur Dehat on or before 15.11.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance. The report may inter alia mention:-

i. Status of complete removal and transportation of excavated chromium waste from all the sites and waste treated and stabilized and duly ensured for stability before landfilling.

ii. **ground water profile in terms of chromium in the areas under question and installation of pilot project on chromium removal by RO/Nanofiltration.**

iii. Execution plan with timelines on ground water remediation.

मा0 एन0जी0टी0 द्वारा खानचन्दपुर रनियॉ में क्रोमियम डम्प साइट के कन्टामिनेटेड भूगर्भीय जल के रेमेडियेशन हेतु आर0ओ0/नैनो फिल्ट्रेशन टेक्नोलॉजी आधारित पाइलट प्लाण्ट स्थापित किये जाने के निर्देश दिये गये हैं। अवगत कराना है कि प्रकरण में उ0प्र0 शासन द्वारा गठित समिति एवं उप–समिति की दिनांक 06.06.2023 को बैठक आहूत की गयी। उक्त बैठक में चर्चा के दौरान यह सुझाव दिया गया कि भूगर्भीय जल के रेमेडियेशन हेतु पम्प एण्ड ट्रीट तकनीक ही सबसे उपयुक्त है तथा बायो रेमेडियेशन भी साथ में किया जा सकता है। इस सम्बंध में समिति द्वारा एक्सपर्ट इन्स्टीटयूट से भूगर्भीय जल के रेमेडियेशन हेतु तकनीकी के निर्धारण हेतु अभिमत प्राप्त किये जाने का निर्णय लिया गया। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा भूगर्भीय जल मे क्रोमियम की सांद्रता की आंकलन हेतु दिनांक 13.02.2023 एवं 19.05.2023 को डम्प साइट के पास स्थित हैण्डपम्प्स् से भूगर्भीय जल के नमूने एकत्र किये गये, जिनकी विश्लेषण आख्या संलग्न है।

राज्य बोर्ड के पत्रांक एच 96609/सी–2/एनजीटी–46/23 दिनांक 30.06.2023 द्वारा खानचन्दपुर रनियॉ में क्रोमियम डम्प साइट के कन्टामिनेटेड भूगर्भीय जल के रेमेडियेशन हेतु उपयुक्त तकनीक के सम्बंध में अभिमत/मार्गदर्शन देने हेतु अनुरोध किया गया था। परन्तु आपके संस्थान से इस सम्बंध में अभी तक कोई भी सूचना प्राप्त नहीं हुई है।

अतः आपसे पुनः अनुरोध है कि खानचन्दपुर रनियॉ में क्रोमियम डम्प साइट के कन्टामिनेटेड भूगर्भीय जल के रेमेडियेशन हेतु उपयुक्त तकनीक के सम्बंध में अभिमत/मार्गदर्शन देने का कष्ट करें, जिससे कि तदानुसार पाइलट प्लांट स्थापित कराने हेतु यथाशीघ्र अग्रिम कार्यवाही की जा सके।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

संलग्नक–यथोपरि।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0/Ref. No 196609 /सी-2/ NGT – 46/23 दिनाँक/Date 30-6-23

सेवा में

1. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), दिल्ली।
2. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), रूड़की।
3. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), कानपुर।
4. निदेशक, राष्ट्रीय पर्यावरण अभियांत्रिकी अनुसंधान संस्थान (NEERI), नागपुर।
5. निदेशक, भारतीय विष विज्ञान अनुसंधान संस्थान (IITR), लखनऊ।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh के अन्तर्गत पारित आदेश दिनांक 16.05.2023 के अनुपालन के सम्बंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh के अन्तर्गत पारित आदेश दिनांक 16.05.2023 का संदर्भ ग्रहण करें। उक्त आदेश के अंश निम्नवत है :–

17. With regard to remediation of ground water contamination, we do not find current status of ground water quality profile and nor of pilot project to show removal of chromium by installing RO and nano filtration system, as directed vide order dated 23.09.2022. While pump and treat method along with bio-remediation may be long term approaches, measures like RO installation at small level can quickly demonstrate performance which may be done on priority. Possibility of stabilised waste being converted into concrete blocks may be explored.

Directions:

18. In the light of above, further status report in the matter be filed with regard to status as on 31.10.2023 by joint Committee of NMCG, State PCB, CPCB and District Magistrate, Kanpur Dehat on or before 15.11.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance. The report may inter alia mention:-

i. Status of complete removal and transportation of excavated chromium waste from all the sites and waste treated and stabilized and duly ensured for stability before landfilling.

ii. **ground water profile in terms of chromium in the areas under question and installation of pilot project on chromium removal by RO/Nanofiltration.**

iii. **Execution plan with timelines on ground water remediation.**

मा0 एन0जी0टी0 द्वारा खानचन्दपुर रनियॉ में कोमियम डम्प साइट के कन्टामिनेटेड भूगर्भीय जल के रेमेडियेशन हेतु आर0ओ0/नैनो फिल्ट्रेशन टेक्नोलॉजी आधारित पाइलट प्लाण्ट स्थापित किये जाने के निर्देश दिये गये हैं। अवगत कराना है कि प्रकरण में उ0प्र0 शासन द्वारा गठित समिति एवं उप–समिति की दिनांक 06.06.2023 को बैठक आहूत की गयी। उक्त बैठक में चर्चा के दौरान यह सुझाव दिया गया कि भूगर्भीय जल के रेमेडियेशन हेतु पम्प एण्ड ट्रीट तकनीक ही सबसे उपयुक्त है तथा बायो रेमेडियेशन भी साथ में किया जा सकता है। इस सम्बंध में समिति द्वारा एक्सपर्ट इन्स्टीटयूट से भूगर्भीय जल के रेमेडियेशन हेतु तकनीकी के निर्धारण हेतु अभिमत प्राप्त किये जाने का निर्णय लिया गया। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा भूगर्भीय जल मे कोमियम की सांद्रता की आंकलन हेतु दिनांक 13.02.2023 एवं 19.05.2023 को डम्प साइट के पास स्थित हैण्डपम्प्स् से भूगर्भीय जल के नमूने एकत्र किये गये, जिनकी विश्लेषण आख्या संलग्न है।

अतः आपसे अनुरोध है कि खानचन्दपुर रनियॉ में कोमियम डम्प साइट के कन्टामिनेटेड भूगर्भीय जल के रेमेडियेशन हेतु उपयुक्त तकनीक के सम्बंध में अभिमत/मार्गदर्शन देने का कष्ट करें, जिससे कि तदानुसार पाइलट प्लांट स्थापित कराने हेतु अग्रिम कार्यवाही की जा सके।

संलग्नक–यथोपरि।

भवदीय

(अजय कुमार शर्मा)
सदस्य सचिव

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Table-1: Comparative result of Groundwater samples

S. No.	Sampling Point (Depth)	Geo-coordinates		Cr(VI) Concentration(mg/L) as on 13.02.23	Cr(VI) Concentration(mg/L) as on 19.05.23
Groundwater samples (BIS: **0.05 mg/L**)					
1.	HP-01 (130")	26^0 24' 24 " N	80^0 02' 36 " E	BDL	
2.	HP-02 (130")	26^0 24' 43 " N	80^0 02' 15 " E		
3.	HP-03 (80")	26^0 24' 30 " N	80^0 02' 29 " E	**1.2**	**0.2**
4.	HP-04	26^0 23' 35 " N	80^0 02' 04 " E	BDL	
5.	HP-05,(900")	26^0 23' 34 " N	80^0 03' 34 " E	**0.2**	**0.1**
6.	HP-06 (300")	26^0 23' 36 " N	80^0 03' 26 " E	BDL	
7.	HP-07	26^0 23' 45 " N	80^0 03' 01 " E	**3.2**	**2.27**
8.	HP-08	26^0 23' 43 " N	80^0 03' 02 " E	**0.1**	**0.49**
9.	HP-08 (a)			**-**	**4.6**
10.	HP-09	26^0 23' 39 " N	80^0 02' 58 " E	BDL	

Pilot Project Proposal

on

Development and installation of a pilot plant for the removal of chromium VI metal from groundwater of a contaminated site at Khanchandpur Raniya, Kanpur.

Submitted by

Dr Devendra Kumar Patel
Senior Principal Scientist
Analytical Chemistry Division (ASSIST)

to

Uttar Pradesh State Pollution Control Board,
Lucknow

CSIR-Indian Institute of Toxicology Research
Vishvigyan Bhawan, 31 M.G. Marg
Lucknow-226001

Pilot Project Proposal

To comply with the order of Honourable NGT, New Delhi, OA No. 985/019 In Re: Water pollution by Tanneries at Jajmau, Kanpur, UP with OA no. 986/2019 In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, UP order dated 16.05.2023 regarding.

Title: Development and installation of a pilot plant for the removal of chromium VI metal from groundwater of a contaminated site at Khanchandpur Raniya, Kanpur.

Introduction:

Discharge from industry contains various organic and inorganic pollutants. Among these pollutants are heavy metals which can be toxic and/or carcinogenic and which are harmful to humans and other living species. The heavy metals of most concern from various industries include lead (Pb), zinc (Zn), copper (Cu), arsenic (As), cadmium (Cd), chromium (Cr), nickel (Ni), and mercury (Hg).

In developed countries, legislation is becoming increasingly stringent for heavy metal limits in wastewater. In India, the current maximum contaminant level (ppm–mg/mL) for heavy metals is 0.05, 0.01, 0.25, 0.20, 0.80, 0.006, 0.00003, 0.050 for chromium, cadmium, copper, nickel, zinc, lead, mercury, and arsenic respectively (Gopalakrishnan et al. 2015).

Various treatment technologies employed for the removal of heavy metals include chemical precipitation, ion exchange, chemical oxidation, reduction, reverse osmosis, ultrafiltration, electrodialysis, and adsorption (Fu & Wang 2011). Among these methods, adsorption is the most efficient as the other techniques have inherent limitations such as the generation of a large amount of sludge, low efficiency, sensitive operating conditions, and costly disposal. The adsorption method is a relatively new process and is emerging as a potentially preferred alternative for the removal of heavy metals because it provides flexibility in design, high-quality treated effluent, and is reversible and the adsorbent can be regenerated (Fu & Wang 2011).

The specific sources of chromium are leather tanning, electroplating, nuclear power plants, and textile industries. Chromium (VI) is an oxidizing agent, is carcinogenic in nature, and is also harmful to plants and animals (Barnhart 1997). Exposure to chromium (VI) can cause cancer in the digestive tract and lungs, epigastric pain, nausea, severe diarrhea,

vomiting, and hemorrhage (Mohanty et al. 2005). Although chromium can access many oxidation states, chromium (VI) and chromium (III) are the species that are mainly found in industrial effluents (Mohan & Pittman (2006). Chromium (VI) is more toxic than chromium (III) and is of more concern (Al-Othman et al. 2012).

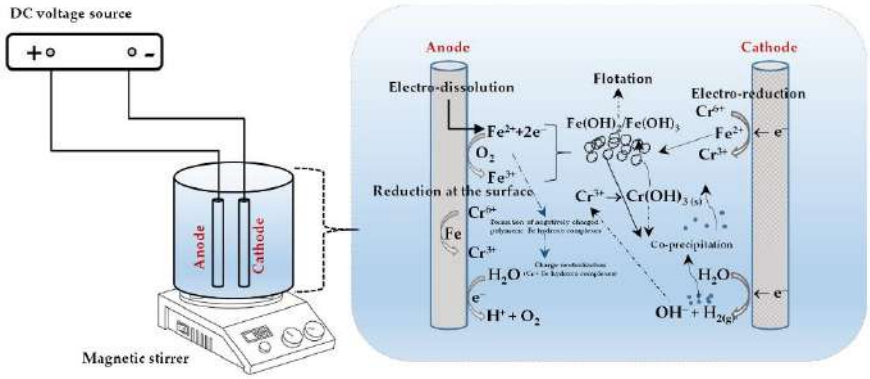
Rice husk in its natural form and in modified form (activated carbon modified using ozone) was used for the removal of chromium (VI) and results were compared by Bishnoi et al. (2004); Sugashini & Begum (2015). Removed chromium ions by activating sugarcane bagasse with zinc chloride, and >87% chromium was reported at an optimum pH of 8.58 by Cronje et al. (2011). Scientists have used eggshells for chromium removal and reported 93% removal at an optimum pH 5 and 1.45 mg/g of maximum adsorption capacity Daraei et al. (2015). Sugarcane bagasse was modified with succinic acid and reported 92% removal of chromium at pH of 2 by Garg et al. (2009) . Nanoscale zerovalent iron was attached to graphene nanosheets for Cr (VI) removal from aqueous solution which enhance the performance of absorbing material by LiX. AiL. JiangJ (2016). Similarly, modified activated carbon was developed from Zizania caduciflora with tartaric acid activation to remove Cr(VI) by LiuH et al (2014).

The proposed technique for the removal of Chromium^{6+} :

Electrochemical Chromium reduction is another technology used to treat hexavalent chromium wastewater. It uses an electric current applied to an iron electrode that dissolves to release ferrous ions into the solution. Hexavalent Chromium ions are reduced as ferrous ions are oxidized to ferric ions. For this process a neutral pH is sufficient if required will be optimised. After the reaction is completed, the solution is passed to a clarifier. Ferric hydroxide and chromium hydroxide are settled generally without a need for alkali addition. The process also removes zinc, copper, and other heavy metals. (Kongsricharoern and Polprasert, 1995)

The adopted / modified technology will be used to remove Chromium VI from proposed groundwater of contaminated sites.

Remain Chromium will be removed by using sweet lime-activated carbon cryogel, which exhibits exceptional capabilities in eliminating over 90% of chromium (VI) present in water samples.



Schematic Diagram of electrochemical process

The process begins by allowing water to pass through the cryogel, enabling the adsorption of chromium ions within the gel structure. This adsorption process typically takes around 20-30 minutes to complete. Subsequently, the gels can be separated from the treated water through filtration, and the chromium ions can be desorbed from the gels using an acidic solution. This separation allows the metal ions to be isolated from the solution for later reuse in various industrial applications. This feature enhances the long-term viability, reducing operational costs and minimizing waste. Developed cryogel is a cost-effective, biodegradable, regenerative properties, and affordable solution to remove chromium VI from the groundwater.

Objectives:

1. Assessment of Chromium-VI in underground drinking water samples of contaminated sites.
2. Fabrication/installation/construction of an electrochemical-based pilot treatment plant at the contaminated site with a capacity of 5 KLD.
3. Synthesis of efficient natural/green nanoparticle adsorbing material and installation of the treatment plant for Chromium-VI removal at the contaminated site of Kanpur district.
4. Report compilation, and handover of the plant to the UPPCB.

Timeline:

The proposed timeline for this study will be two years.

Activities	Timeline in months			
	6	12	18	24
Assessment of Chromium-VI in underground water samples of contaminated sites				
Fabrication/installation/construction of an electrochemical-based pilot treatment plant at the contaminated site with a capacity of 5 KLD.				
Optimization of an electrochemical-based treatment plant for Chromium 6+ in contaminated water at the site.				
Application of prepared adsorbing material for further treatment of Chromium 6+ water at the site.				
Data analysis, report compilation, and handover of the plant to the UPPCB				

Payment terms and Schedule:

The charges for undertaking the study would be Rs 211.00 Lakhs + Applicable GST (18% as on date)

Payments instalments: The charges for undertaking this study shall be payable in 2 instalments. The first instalment of 70% of the project cost (i.e. Rs.148.00 Lakhs +GST) would be released prior to or on the date of project initiation/ agreement signing and the remaining 30% would be released at least 90 days prior to start of the optimization process of the electrochemically based treatment plant.

If any Intellectual Property is generated from this activity, it will be the sole property of CSIR-IITR, Lucknow

Reference:

1. Gopalakrishnan A., Krishnan R., Thangavel S., Venugopal G., Kim S. J., 2015, Removal of heavy metal ions from pharma-effluents using graphene-oxide nanosorbents and study of their adsorption kinetics, Journal of Industrial and Engineering Chemistry, 30, 14–19.
2. Fu, F. Wang, Q. 2011, Removal of heavy metal ions from wastewaters: a review. Journal of Environmental Management 92 (3), 407 –418.
3. Barnhart, J. 1997 Occurrences, uses, and properties of chromium. Regulatory Toxicology and Pharmacology 26 (1), S3–S7.

4. MohantyK. JhaM. MeikapB. C. BiswasM. N. 2005 Removal of chromium (VI) from dilute aqueous solutions by activated carbon developed from Terminalia arjuna nuts activated with zinc chloride. Chemical Engineering Science 60 (11), 3049–3059.
5. MohanD. PittmanC. U. 2006 Activated carbons and low-cost adsorbents for remediation of tri- and hexavalent chromium from water. Journal of Hazardous Materials 137 (2), 762–811.
6. Al-OthmanZ. A. AliR. NaushadM. 2012 Hexavalent chromium removal from aqueous medium by activated carbon prepared from peanut shell: adsorption kinetics, equilibrium and thermodynamic studies. Chemical Engineering Journal 184, 238–247.
7. BishnoiN. R. BajajM. SharmaN. GuptaA. 2004 Adsorption of Cr (VI) on activated rice husk carbon and activated alumina. Bioresource Technology 91 (3), 305–307.
8. Cronje K. J. ChettyK. CarskyM. SahuJ. N. MeikapB. C. 2011 Optimization of chromium (VI) sorption potential using developed activated carbon from sugarcane bagasse with chemical activation by zinc chloride. Desalination 275 (1), 276–284.
9. DaraeiH. MittalA. NoorisepehrM. MittalJ. 2015 Separation of chromium from water samples using eggshell powder as a low-cost sorbent: kinetic and thermodynamic studies. Desalination and Water Treatment 53 (1).
10. GargU. K. KaurM. P. SudD. GargV. K. 2009 Removal of hexavalent chromium from aqueous solution by adsorption on treated sugarcane bagasse using response surface methodological approach. Desalination 249 (2), 475–479.
11. LiX. AiL. JiangJ. 2016 Nanoscale zerovalent iron decorated on graphene nanosheets for Cr (VI) removal from aqueous solution: surface corrosion retard induced the enhanced performance. Chemical Engineering Journal 288, 789–797.
12. LiuH. LiangS. GaoJ. NgoH. H. GuoW. GuoZ. WangJ. LiY. 2014 Enhancement of Cr (VI) removal by modifying activated carbon developed from Zizania caduciflora with tartaric acid during phosphoric acid activation. Chemical Engineering Journal 246, 168–174.
13. N. Kongsricharoern and Polprasert, Wat. Sci. Tech. Vol. 31, No 9, pp. 109-117, 1995.

1956

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...1105983/C-2/NGT-46/24

दिनाँक 18-1-24
Date .....

ई–मेल

सेवा में

1. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), दिल्ली।
2. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), रूड़की।
3. निदेशक, भारतीय प्रौद्योगिकी संस्थान (IIT), कानपुर।
4. निदेशक, राष्ट्रीय पर्यावरण अभियांत्रिकी अनुसंधान संस्थान (NEERI), नागपुर।
5. निदेशक, भारतीय विष विज्ञान अनुसंधान संस्थान (IITR), लखनऊ।

विषय– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh के अन्तर्गत पारित आदेश दिनांक 16.05.2023 एवं 29.11.2023 के अनुपालन के सम्बंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh के अन्तर्गत पारित आदेश दिनांक 16.05.2023 का संदर्भ ग्रहण करें। उक्त आदेश के अंश निम्नवत है :–

17. With regard to remediation of ground water contamination, we do not find current status of ground water quality profile and nor of pilot project to show removal of chromium by installing RO and nano filtration system, as directed vide order dated 23.09.2022. While pump and treat method along with bio-remediation may be long term approaches, measures like RO installation at small level can quickly demonstrate performance which may be done on priority. Possibility of stabilised waste being converted into concrete blocks may be explored.

Directions:

18. In the light of above, further status report in the matter be filed with regard to status as on 31.10.2023 by joint Committee of NMCG, State PCB, CPCB and District Magistrate, Kanpur Dehat on or before 15.11.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. State PCB will be the nodal agency for coordination and compliance. The report may inter alia mention:-

i. **Status of complete removal and transportation of excavated chromium waste from all the sites and waste treated and stabilized and duly ensured for stability before landfilling.**
ii. **ground water profile in terms of chromium in the areas under question and installation of pilot project on chromium removal by RO/Nanofiltration.**
iii. Execution plan with timelines on ground water remediation.

खानचन्दपुर रनियॉ में डम्प कोमियम वेस्ट का निस्तारण कानपुर देहात स्थित टी0एस0डी0एफ0 आपरेटर्स के माध्यम से कराया गया है। मा0 एन0जी0टी0 के आदेश के अनुपालन में कोमियम डम्प साइट की मृदा के रेमेडियेशन एवं तत्पश्चात भूगर्भीय जल के रेमेडियेशन का कार्य कराया जाना है।

अतः आपसे अनुरोध है कि खानचन्दपुर रनियॉ में कोमियम डम्प साइट की मृदा के रेमेडियेशन एवं तत्पश्चात भूगर्भीय जल के रेमेडियेशन हेतु उपयुक्त तकनीक, उसके कियान्वयन की मैथडलोजी, समयसीमा एवं उक्त प्रोजेक्ट की अनुमानित लागत सहित प्रस्ताव राज्य बोर्ड को उपलब्ध कराने का कष्ट करें। साथ ही उक्त प्रोजेक्ट के कियान्वयन की कार्यवाही आपकी संस्था द्वारा सम्पादित की जा सकती हो तो इस सम्बंध में भी अवगत कराने का कष्ट करें, जिससे कि तदानुसार कोमियम डम्प साइट की मृदा के रेमेडियेशन एवं तत्पश्चात भूगर्भीय जल के रेमेडियेशन हेतु डी0पी0आर0 तैयार कराने एवं प्रोजेक्ट के कियान्वयन की कार्यवाही शीघ्र आरम्भ की जा सके।

भवदीय

(संजीव कुमार सिंह)
सदस्य सचिव

Hindi letter head

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

Annexure-10

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

LiFE Lifestyle for Environment

पत्रांक : 2714/क्षे0 का0/R-130/2023 दिनांक– 13/10/2023

अनुस्मारक–प्रथम

सेवा मे,

उपजिलाधिकारी
तहसील–अकबरपुर
जनपद– कानपुर देहात।

विषय– **ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु स्थल उपलब्ध कराये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। ग्राम–खानचंदपुर स्थित क्रोमियम वेस्ट डम्प साइट से सम्पूर्ण वेस्ट के सुरक्षित ढंग से निस्तारित कराये जाने के बाद उक्त क्षेत्र में वेस्ट डम्पिंग के कारण दूषित मृदा का रैमिडिएशन किया जाना आवश्यक है ताकि मृदा में समाहित क्रोमियम वर्षा जल से लीचिंग होकर अग्रेतर भू–जल में मिश्रित न हो सके। समिति द्वारा क्रोमियम वेस्ट डम्प साइट पर वेस्ट के सुरक्षित निस्तारण के उपरान्त मृदा स्थल पर ही अवशेष रह गये हेक्सावेलेन्ट क्रोमियम को ट्राइवेलेन्ट क्रोमियम में परिवर्तित कर मृदा सुदृणीकरण के सम्बन्ध में कल्चर का प्रयोग किया जायेगा तथा उक्त स्थल पर मियावॉकी एफारेस्टेशन कराये जाने से रेमिडियेशन की लागत कम हो जायेगी। प्रभागीय वनाधिकारी, कानपुर देहात के पर्यवेक्षण में उक्त कार्य कराये जाने हेतु समिति की बैठक दिनांक 22.09.2023 में निर्णय लिया गया है तथा प्रभागीय वनाधिकारी, कानपुर देहात द्वारा कार्य की लागत एवं विवरण प्रेषित किया जाना है।

भूमि आवंटन के सम्बन्ध में इस कार्यालय के पूर्व पत्रों दिनांक 17.08.2023, 12.09.2023 एवं दिनांक 26.09.2023 द्वारा अधिशाषी अधिकारी, नगर पंचायत, रनियां, कानपुर देहात से अनुरोध किया गया था तथा पत्र दिनांक 12.09.2023 द्वारा आपसे अनुरोध किया गया था, भूमि आवंटन के सम्बन्ध में अधिशाषी अधिकारी, नगर पंचायत, रनियां, कानपुर देहात द्वारा सूचित नहीं किया गया है, जिससे कार्य की प्रगति बाधित हो रही है।

अतः अनुरोध है कि प्रकरण की संवेदनशीलता के दृष्टिगत स्थल पर मियांवाकी फॉरेस्ट व भूजल शोधन हेतु भूमि आवंटित किये जाने हेतु अधिशाषी अधिकारी, नगर पंचायत, रनियां, कानपुर देहात को निर्देशित करने का कष्ट करें, जिससे कार्य ससमय कराया जा सके।

भवदीय,

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः–

1. जिलाधिकारी महोदय, को सादर अवलोकनार्थ।
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. प्रभागीय वनाधिकारी, वन प्रभाग, कानपुर देहात को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

Scanned with OKEN Scanner

1958

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

पत्रांक 2643/रा0/R-130/23 दिनांक 26/09/23

सेवा में,

अधिशासी अधिकारी
नगर पंचायत, रनियां,
जनपद–कानपुर देहात।

विषयः– **ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प कोमियम वेस्ट स्थल पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात को स्थल उपलब्ध कराये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक आपके पत्रांक–126/न0पं0रनियां/2023–24 दिनांक 21.09.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से उक्त डम्प वेस्ट स्थल की भूमि पर वृक्षारोपण हेतु आवश्यक भूमि का क्षेत्रफल व अन्य विवरण प्रेषित किये जाने का अनुरोध किया गया है।

अतः उक्त डम्प वेस्ट स्थल की भूमि पर वृक्षारोपण हेतु उपलब्ध भूमि कार्यालय अभिलेखानुसार आंकलित सरकारी ऊसर भूमि ग्राम पंचायत किशरवल, प्रसिद्धपुर भार, खानचंदपुर में लगभग 2.5 हे0 एवं प्राइवेट/काश्तकारों की भूमि उमरन में लगभग 2.0 हे0, कुल भूमि–4.5 हे0 है। कृपया नगर पंचायत में उपलब्ध भूमि रिकार्ड के आधार पर सत्यापित कराते हुये उक्त भूमि मियांवाकी वृक्षारोपण कार्य हेतु उपलब्ध कराये जाने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीय,

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः–

1. जिलाधिकारी महोदय, कानपुर देहात को सादर अवलोकनार्थ।
2. अपर जिलाधिकारी (प्रशासन)/(वि0/रा0), को सादर सूचनार्थ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

नगर पंचायत रनियां जनपद कानपुर देहात 26/9/23

क्षेत्रीय अधिकारी (प्र0)

Scanned with OKEN Scanner

1959

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

पत्रांक : 2591/रा0/R-130/2023 दिनांक– 12/09/2023

सेवा मे,

उप जिलाधिकारी महोदया
तहसील–अकबरपुर,
जनपद–कानपुर देहात।

विषय–ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मियावाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात को स्थल उपलब्ध कराये जाने के सम्बन्ध में।

महोदया,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। क्रोमियम वेस्ट डम्प साइट से सम्पूर्ण वेस्ट के सुरक्षित ढंग से निस्तारित कराये जाने के बाद उक्त क्षेत्र में वेस्ट डम्पिंग के कारण दूषित मृदा का रैमिडिएशन किया जाना आवश्यक है ताकि मृदा में समाहित क्रोमियम वर्षा जल से लीचिंग होकर अग्रेतर भू–जल में मिश्रित न हो सके। समिति द्वारा क्रोमियम वेस्ट डम्प साइट पर वेस्ट के सुरक्षित निस्तारण के उपरान्त मृदा स्थल पर ही अवशेष रह गये हेक्सावेलेन्ट क्रोमियम को ट्राइवेलेन्ट क्रोमियम में परिवर्तित कर मृदा सुदृणीकरण के सम्बन्ध में कल्चर का प्रयोग किया जायेगा तथा उक्त स्थल पर मियावाकी एफारेस्टेशन कराये जाने से रेमिडियेशन की लागत कम हो जायेगी। प्रभागीय वनाधिकारी, वन प्रभाग, कानपुर देहात को मियावाकी कार्य के प्रस्ताव हेतु बोर्ड मुख्यालय से पत्र प्रेषित किया गया है, जिस पर समिति की आगामी बैठक में अंतिम निर्णय लिया जाना है।

मै0 आरती डिस्टलरीज प्रा0लि0, चिरौरा, रनियां, कानपुर देहात द्वारा मियावाकी पद्धति से वृक्षारोपण हेतु प्रस्ताव प्रेषित किया गया है। उक्त स्थल नगर पंचायत, रनियां के अंतर्गत आच्छादित है। अतः नगर पंचायत रनियां एवं मै0 आरती डिस्टलरीज प्रा0लि0 के मध्य मियावाकी फोरेस्ट डेवलप करने हेतु एम0ओ0यू0 कराया जाना है। वनों के विकास का कार्य मै0 आरती डिस्टलरीज प्रा0लि0/उसकी सहयोगी कपंनी/होल्डिंग कंपनी आदि द्वारा उसके Corporate Social Responsibility (CSR) कार्पोरेट पर्यावरण दायित्वों (CER) के तहत किया जायेगा और मियावाकी पद्धति से रोपित पौधों का समय–समय पर देखभाल एवं पर्यवेक्षण वन विभाग द्वारा भी किया जायेगा।

ग्राम–खानचंदपुर, प्रसिद्धपुर, किशरवल, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मियावाकी पद्धति से वृक्षारोपण कराये जाने हेतु ग्राम पंचायत की भूमि पर मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात को अनापत्ति दिये जाने के सम्बन्ध में अधिशासी अधिकारी, नगर पंचायत रनियाँ, कानपुर देहात को कार्यालय से दिनांक 17.08.2023 एवं दिनांक 01.09.2023 में पत्र प्रेषित किया गया, किन्तु उक्त के सम्बन्ध में कोई प्रगति की सूचना प्राप्त नहीं है अतः अनुरोध है कि प्रकरण मा0 एन0जी0टी0 में विचाराधीन होने एवं शासन की प्राथमिकता के दृष्टिगत कृपया अधिशासी अधिकारी रनियाँ को अनापत्ति निर्गमन के सम्बन्ध में आवश्यक कार्यवाही हेतु निर्देशित करने कष्ट करें।

भवदीय,

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः–

1. जिलाधिकारी महोदय, को सादर अवलोकनार्थ।
2. अपर जिलाधिकारी (प्रशासन), कानपुर देहात को सादर सूचनार्थ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
280, एन0एच0–19, रनियां, कानपुर देहात–209304

पत्रांक 2560/सा0/R-130/2023

दिनांक 01/09/2023

अनुस्मारक–प्रथम

सेवा में,

अधिशासी अधिकारी
नगर पंचायत, रनियां,
जनपद–कानपुर देहात।

विषयः– **ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प कोमियम वेस्ट स्थल पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात को स्थल उपलब्ध कराये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय से निर्गत पत्रांक–2502/सा0/आर–130/2023 दिनांक 17.08.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से कोमियम वेस्ट डम्प साइट पर मियांवाकी पद्धति से वनीकरण कराये जाने हेतु भूमि आवंटन किये जाने का अनुरोध किया गया था। मियांवाकी कार्य की समीक्षा शासन स्तर पर निरन्तर की जा रही है, समीक्षा बैठक में मियांवाकी कार्य की प्रगति धीमी होने पर असंतोष व्यक्त किया गया तथा मुझे यह कहने का निर्देश हुआ है। उक्त ग्राम समाज की भूमि पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने क सम्बन्ध में त्वरित कार्यवाही की जाये। अतः उक्त ग्राम समाज की भूमि का आवंटन मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात के पक्ष में मियांवाकी हेतु किया जाना आवश्यक है, जिससे वर्षा ऋतु में इकाई द्वारा कार्य प्रारम्भ कर दिया जाये।

अतः कृपया कार्य की संवेदनशीलता के दृष्टिगत ग्राम–खानचंदपुर, प्रसिद्धपुर, किशरवल, रनियां, जनपद–कानपुर देहात से उठाये गये कोमियम वेस्ट डम्प स्थल पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात को भूमि आवंटित करने के सम्बन्ध में आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय,

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः–

1. जिलाधिकारी महोदया, कानपुर देहात को सादर अवलोकनार्थ।
2. अपर जिलाधिकारी (प्रशासन)/(वि0/रा0), को सादर सूचनार्थ।
3. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को मुख्य सचिव महोदय द्वारा बैठक में दिये निर्देशों के अनुपालन में सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
280, एन0एच0–19, रनियां, कानपुर देहात–209304

पत्रांक : 2502/क्षे0/R-130/2023

दिनांक– 17/08/2023

सेवा मे,

अधिशासी अधिकारी
नगर पंचायत रनियां,
जनपद–कानपुर देहात।

विषय– ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात को स्थल उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। क्रोमियम वेस्ट डम्प साइट से सम्पूर्ण वेस्ट के सुरक्षित ढंग से निस्तारित कराये जाने के बाद उक्त क्षेत्र में वेस्ट डम्पिंग के कारण दूषित मृदा का रैमिडिएशन किया जाना आवश्यक है ताकि मृदा में समाहित क्रोमियम वर्षा जल से लीचिंग होकर अग्रेतर भू–जल में मिश्रित न हो सके। समिति द्वारा क्रोमियम वेस्ट डम्प साइट पर वेस्ट के सुरक्षित निस्तारण के उपरान्त मृदा स्थल पर ही अवशेष रह गये हेक्सावेलेन्ट क्रोमियम को ट्राइवेलेन्ट क्रोमियम में परिवर्तित कर मृदा सुदृणीकरण के सम्बन्ध में कल्चर का प्रयोग किया जायेगा तथा उक्त स्थल पर मियावॉकी एफारेस्टेशन कराये जाने से रेमिडियेशन की लागत कम हो जायेगी। प्रभागीय वनाधिकारी, वन प्रभाग, कानपुर देहात को मियॉवाकी कार्य के प्रस्ताव हेतु बोर्ड मुख्यालय से पत्र प्रेषित किया गया है, जिस पर समिति की आगामी बैठक में अंतिम निर्णय लिया जाना है।

मै0 आरती डिस्टलरीज प्रा0लि0, चिरौरा, रनियां, कानपुर देहात द्वारा मियांवाकी पद्धति से वृक्षारोपण हेतु प्रस्ताव प्रेषित किया गया है। उक्त स्थल नगर पंचायत, रनियां के अंतर्गत आच्छादित है। अतः नगर पंचायत रनियां एवं मै0 आरती डिस्टलरीज प्रा0लि0 के मध्य मियांवाकी फोरेस्ट डेवलप करने हेतु एम0ओ0यू0 कराया जाना है। वनों के विकास का कार्य मै0 आरती डिस्टलरीज प्रा0लि0/उसकी सहयोगी कपंनी/होल्डिंग कंपनी आदि द्वारा उसके Corporate Social Responsibility (CSR) कार्पोरेट पर्यावरण दायित्वों (CER) के तहत किया जायेगा और मियांवाकी पद्धति से रोपित पौधों का समय–समय पर देखभाल एवं पर्यवेक्षण वन विभाग द्वारा भी किया जायेगा।

ग्राम–खानचंदपुर, प्रसिद्धपुर, किशरवल, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात को भूमि आवंटित करने के सम्बन्ध में आवश्यक कार्यवाही करने का कष्ट करें। ज्ञातव्य हो कि उक्त कार्य शासन की प्राथमिकता में है तथा समयबद्ध सूचना मा0 एन0जी0टी0, नई दिल्ली को प्रेषित की जानी है।

भवदीय,

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः–

1. जिलाधिकारी महोदया, को सादर अवलोकनार्थ।
2. अपर जिलाधिकारी (प्रशासन), कानपुर देहात को सादर सूचनार्थ।
3. अपर जिलाधिकारी (वि0/रा0), कानपुर देहात को सादर सूचनार्थ।
4. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

Scanned with OKEN Scanner

नगर पंचायत रनियाँ जनपद कानपुर देहात

पत्रसंख्या- 199/एन0पी0आर0/2023 दिनांक- 20-12-2023

सेवा में,

क्षेत्रीय अधिकारी (प्र0),
क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड
रनियाँ कानपुर देहात।

विषय- **ग्राम खानचन्द्रपुर, रनियाँ जनपद कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मे0 आरती डिस्टलरीज, प्रा0लि0 ग्राम चिरौरा, रनियाँ कानपुर देहात को स्थल उपलब्ध कराये जाने के सम्बन्ध में।**

महोदय,

उपर्युक्त विषयक आपके कार्यालय पत्र संख्या- 2560/सा0/R-130/2023 दिनांक- 01-09-2023 एवं पत्र संख्या- 2643/सा0/R-130/2023 दिनांक 26-09-2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा ग्राम खानचन्द्रपुर, रनियाँ जनपद कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मृदा शोधन हेतु मे0 आरती डिस्टलरीज, प्रा0लि0 ग्राम चिरौरा, रनियाँ कानपुर देहात द्वारा सी0एस0आर0 पर्यावरण दायित्वों के तहत मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु अनापत्ति चाही गयी है।

जैसा कि आप अवगत हैं कि नगर पंचायत कमेटी रनियाँ की बैठक दिनांक- 30-09-2023 में उक्त प्रस्ताव पर सहमति न बनने के कारण उपरोक्त प्रकरण की संवेदनशीलता के दृष्टिगत आगामी बोर्ड बैठक दिनांक 02-12-2023 में आपके उपरोक्त पत्रों को पुनर्विचार हेतु सदन पटल पर रखा गया। जिसमें नगर पंचायत कमेटी रनियाँ द्वारा पारित किये गये प्रस्ताव की सत्यप्रति इस पत्र के साथ संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक- उपरोक्तानुसार निकाय बोर्ड प्रस्ताव की सत्यप्रति।

अधिशासी अधिकारी
नगर पंचायत रनियाँ
कानपुर देहात

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1- जिलाधिकारी महोदय, कानपुर देहात।
2- अपर जिलाधिकारी (प्र0) महोदय, कानपुर देहात।
3- अपर जिलाधिकारी (न्या0)/प्रभारी अधिकारी (स्था0नि0) महोदय, कानपुर देहात।

अधिशासी अधिकारी
नगर पंचायत रनियाँ
कानपुर देहात

नगर पंचायत कमेटी रनियाँ की बैठक दिनांक-02-12-2023 के प्रस्ताव संख्या-14 की सत्यप्रति

उपस्थिति का विवरण

1-	सर्व श्रीमती सरला	सदस्य	एस0डी0
2-	" श्रीमती गीता	"	एस0डी0
3-	" श्री रोहित	"	एस0डी0
4-	" श्री प्रसान्त	"	एस0डी0
5-	" श्री श्रवण कुमार	"	एस0डी0
6-	" श्री अनूप कुमार	"	एस0डी0
7-	" श्री प्रमीत तिवारी	"	एस0डी0
8-	" श्री विशाल सिंह सेंगर	"	एस0डी0
9-	" श्री अनित पाल	"	एस0डी0
10-	" श्रीमती शान्ती देवी	"	एस0डी0
11-	" श्रीमती शान्ती देवी	"	एस0डी0
12-	" श्रीमती रमजानो	"	एस0डी0
13-	" श्री अतुल कुमार	"	एस0डी0
14-	" श्री मतलूम अली	"	एस0डी0
15-	" श्री अनिल कुमार	"	एस0डी0
16-	" श्रीमती आशा	"	एस0डी0

प्रस्ताव सं0 14- निकाय क्षेत्रान्तर्गत मियॉवाकी पद्धति पर वृक्षारोपण हेतु भूमि चिन्हांकन के सम्बन्ध में पुनर्विचार-

क्षेत्रीय अधिकारी (प्र0), क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड रनियाँ कानपुर देहात के पत्र दिनांक- 01-09-2023 एवं 26-09-2023 को सदन पटल पर पुनर्विचार हेतु रखा गया, जो कि ग्राम खानचन्द्रपुर, रनियाँ जनपद कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर मृदा के उपचार हेतु मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु प्रस्ताव उपलब्ध कराये जाने विषयक है। पत्र के माध्यम से सरकारी ऊसर भूमि ग्राम पंचायत किशरवल, प्रसिद्धपुर भांट, खानचन्द्रपुर में लगभग 2.5हे0 भूमि मियांवाकी वृक्षारोपण कार्य हेतु उपलब्ध कराये जाने का अनुरोध किया गया है। बाद विचार विमर्श सर्व सम्मति से निर्णय लिया गया कि मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु सक्षम स्तर से अनुमोदनोपरान्त भूमि आवंटित किये जाने में निकाय कमेटी को कोई आपत्ति नहीं है। जनहित में उक्त भूमि पर किसी प्रकार का स्थायी निर्माण अथवा स्वरूप परिवर्तन न किया जाय, ताकि मृदाशोधन उपरान्त भविष्य में निकाय बोर्ड द्वारा उक्त स्वामित्व की भूमि पर जनउपयोगी मूल-भूत सुविधायें स्थापित करायी जा सके। उपरोक्त की समस्त अग्रिम कार्यवाही हेतु अधिशासी अधिकारी एवं अध्यक्ष महोदय को अधिकृत किया जाता है। प्रस्ताव सर्व सम्मति से पास किया गया।

एस0डी0
अध्यक्ष
नगर पंचायत रनियाँ
कानपुर देहात

सत्य प्रति प्रमाणित

अधिशासी अधिकारी
नगर पंचायत रनियाँ
कानपुर देहात

Annexure-10

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनियां, कानपुर देहात–209304

LiFE Lifestyle for Environment

पत्रांक – 573/रा0/R–130/2024

दिनांक– 05/04/2024

सेवा में,

अपर जिलाधिकारी (प्रशासन)/अध्यक्ष उपसमिति,
कानपुर देहात

विषयः–**ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर Corporate Social Reasponsibility (CSR) के माध्यम से मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 कन्साई नेरोलक पेन्ट्स लि0, प्लाट नं0 बी–1, बी–2, जी–30 से जी–34, जी–35, जी–36, यू0पी0एस0आई0डी0सी0 इण्डस्ट्रियल एरिया, जैनपुर, कानपुर देहात एवं मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात द्वारा प्राप्त प्रस्ताव के सम्बन्ध में।**

महोदय,

जैसा कि आप अवगत हैं कि ग्राम–खानचंदपुर स्थित क्रोमियम वेस्ट डम्प साइट से सम्पूर्ण वेस्ट के सुरक्षित ढंग से निस्तारित कराये जाने के बाद उक्त क्षेत्र में वेस्ट डम्पिंग के कारण दूषित मृदा का रैमिडिएशन किया जाना आवश्यक है ताकि मृदा में समाहित क्रोमियम वर्षा जल से लीचिंग होकर अग्रेतर भू–जल में मिश्रित न हो सके। समिति द्वारा क्रोमियम वेस्ट डम्प साइट पर वेस्ट के सुरक्षित निस्तारण के उपरान्त मृदा स्थल पर ही अवशेष रह गये हेक्सावेलेन्ट क्रोमियम को ट्राइवेलेन्ट क्रोमियम में परिवर्तित कर मृदा सुदृणीकरण के सम्बन्ध में कल्चर का प्रयोग किया जायेगा तथा उक्त स्थल पर मियावॉकी एफारेस्टेशन कराये जाने से रेमिडियेशन की लागत कम हो जायेगी। प्रभागीय वनाधिकारी, कानपुर देहात के पर्यवेक्षण में उक्त कार्य कराये जाने हेतु समिति की बैठक दिनांक 22.09.2023 में निर्णय लिया गया था। उक्त स्थल पर वर्तमान में अल्प मात्रा में क्रोमियम वेस्ट मृदा में मिश्रित है।

ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर Corporate Social Reasponsibility (CSR) के माध्यम से मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 कन्साई नेरोलक पेन्ट्स लि0, प्लाट नं0 बी–1, बी–2, जी–30 से जी–34, जी–35, जी–36, यू0पी0एस0आई0डी0सी0 इण्डस्ट्रियल एरिया, जैनपुर, कानपुर देहात एवं मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात द्वारा प्रस्ताव प्राप्त हुआ है।

उक्त स्थल पर दोनों उद्योगों द्वारा मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु अधिशाषी अधिकारी, नगर पंचायत, रनियां, कानपुर देहात से अनापत्ति/अनुमति हेतु इस कार्यालय द्वारा पत्र प्रेषित किया गया था। तत्क्रम में नगर पंचायत, रनियां, कानपुर देहात के पत्रांक–199/एन0पी0आर0/2023 दिनांक 20.12.2023 द्वारा उक्त स्थल पर उद्योगों द्वारा मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु पत्र इस कार्यालय में प्राप्त हुआ है, जिसके साथ संलग्न नगर पंचायत कमेटी, रनियां की बैठक दिनांक 02.12.2023 के प्रस्ताव संख्या–14 की सत्यप्रति में उल्लिखित किया गया है कि **सर्व सम्मति से निर्णय लिया गया कि मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु सक्षम स्तर से अनुमोदनोपरान्त भूमि आवंटित किये जाने में निकाय कमेटी को कोई आपत्ति नहीं है।**

अतः उपरोक्त के दृष्टिगत ग्राम–खानचंदपुर, रनियां, जनपद–कानपुर देहात से उठाये गये डम्प क्रोमियम वेस्ट स्थल पर Corporate Social Reasponsibility (CSR) के माध्यम से मियांवाकी पद्धति से वृक्षारोपण कराये जाने हेतु मै0 कन्साई नेरोलक पेन्ट्स लि0, प्लाट नं0 बी–1, बी–2, जी–30 से जी–34, जी–35, जी–36, यू0पी0एस0आई0डी0सी0 इण्डस्ट्रियल एरिया, जैनपुर, कानपुर देहात एवं मै0 आरती डिस्टलरीज प्रा0लि0, ग्राम–चिरौरा, रनियां, कानपुर देहात द्वारा प्राप्त प्रस्ताव के अनुक्रम में अपनी सहमति प्रदान करना चाहें।

भवदीय,

05/04/2024

(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिलाधिकारी महोदय, कानपुर देहात को सादर अवलोकनार्थ।
2. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।
3. प्रभागीय वनाधिकारी कार्यालय, कानपुर देहात वन प्रभाग, कानपुर देहात को अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।
4. अपर जिलाधिकारी (वि0/रा0), कानपुर देहात को सूचनार्थ सादर प्रेषित।
5. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

05/04/2024

क्षेत्रीय अधिकारी

Scanned with OKEN Scanner

1965

KANSAI PAINT

NEROLAC PAINT+

KANSAI NEROLAC PAINTS LIMITED
B1 & B2, G-30 to G36 UPSIDC
Indusrial Estate, Jainpur, Kanpur
(Dehat) -209311
T +91 96214 50876 / 99363 35544

To,

Date: 20.03.2024

The Regional Officer,

Uttar Pradesh Pollution Control Board,

280, NH-19, Rania, Kanpur Dehat -209304.

Sub: - Ref. letter no. 415/No./V- 28/2024 Miyawaki Forest /17/02/2024.

Respected Sir,

This has reference to your letter no. 415/No./V- 28/2024 **Miyawaki Forest** dated 17.02.2024 pertaining to the regarding above sub. Matter required information.

The details of the above said matter are as below:

Sl. no	Name and Address of Industrial/Unit	Location of Miyawaki Plantation	Proposed area (In square meters)	Coordinators Latitude & Longitude
1	*KANSAI NEROLAC PAINTS LIMITED, B-1, B-2 & G-30 to G-36 UPSIDC, INDUSTRIAL AREA, JAINPUR KANPUR DEHAT*	*1.Regional Inter college, Fatehpur Roshnai, Kanpur dehat.*	*1200 - Plantation of 9000 no's*	Latitude- *26.411091* Longitude-*80.102762*
2.	*DO*	*2.Village -Khan Chandpur , Chromium dump site, rania kanpur dehat – 148/No./R-130/2023*	*1600 - Plantation of 11000 no's*	Latitude- *26.4009784* Longitude - *80.0494635*

Note: Request to you, kindly support to provide following requirement:

1. NOC from local UPPCB/collector office / tahsildar/ Gram panchayat.
2. Beneficial to communities
3. Biodiversity

This is for your information and record please.

Thanking you.

For Kansai Nerolac Paints Ltd.

(Factory Manager)

KANSAI NEROLAC PAINTS LIMITED
B-1, B-2, G-32-G34, UPSIDC, Industrial Estate,
Jainpur, Kanpur Dehat-209311

AEE/SE JE/JRF(A) 21/03/24 21/03/24

Scanned with OKEN Scanner

1966

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

280, एन0एच0–19, रनियाँ, कानपुर देहात–209304

सन्दर्भ सं0 : 415/क्षे0का0/V–28/2024 दिनांक 17/02/2024

सेवा में,

मै0 कन्साई नेरोलक पेन्ट्स लि0,
बी–1, बी–2, जी–30 से जी–36, यू0पी0एस0आई0डी0सी0
इण्डस्ट्रियल एरिया, जैनपुर कानपुर देहात

विषयः–**मियावाकी पद्धति पर वनीकरण किये जाने सम्बन्ध में।**

महोदया,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। जिलाधिकारी/अध्यक्ष, जिला पर्यावरण समिति/जिला गंगा समिति/जिला वेटलैण्ड समिति, कानपुर देहात के निर्देशन में मुख्य विकास अधिकारी, कानपुर देहात की अध्यक्षता में दिनांक 09.02.2024 को आहूत समीक्षा बैठक में निर्देशित किया गया है विभाग को आगामी वर्षाकाल 2024 वृक्षारोपण का लक्ष्य निर्धारित कर दिया गया है। विगत वर्ष की भांति इस वर्ष 2024 में भी क्षेत्रान्तर्गत स्थित औद्योगिक इकाईयों में ग्रीन बेल्ट विकसित किये जाने सम्बन्धी सहमति की शर्तों का अनुपालन सुनिश्चित किये जाने के दृष्टिगत इकाईयों के परिसर में/अन्य उपलब्ध स्थलों पर "मियावाकी पद्धति" पर आधारित वृक्षारोपण अनिवार्य रूप से कराये जाने के निर्देश दिये गये हैं।

तत्क्रम में आपको निर्देशित किया जाता है कि मियावाकी पद्धति पर 20000 पौधा रोपण किये जाने हेतु स्थल का अक्षांश व देशान्तर एवं क्षेत्रफल आदि का विवरण नीच दिये गये प्रारूप पर संकलित कर 10 दिवस में कार्यालय को प्रेषित करना सुनिश्चित करें। ज्ञातव्य हो कि मियावाकी पद्धति पर वनीकरण के कार्य हेतु सम्बन्धित प्रभागीय वनाधिकारी की सहायता भी ली जा सकती है।

क्र. सं.	उद्योग/इकाई का नाम व पता	मियावाकी वृक्षारोपण का स्थान	प्रस्तावित क्षेत्रफल (वर्ग मीटर में)	कोआर्डिनेट्स	
				Latitude	Longitude

भवदीय

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी

प्रतिलिपिः–मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Scanned with OKEN Scanner

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0–19, रनेया, कानपुर देहात–209304

LiFE Lifestyle for Environment

सन्दर्भ सं0 148/क0नि0/f-150/2023

दिनांक : 14/12/2023

सेवा में,

मै0 कन्साई नेरोलक पेन्ट्स लि0
प्लाट नं0 बी–1, बी–2, जी–30 से जी–34, जी–35, जी–36,
यू0पी0एस0आई0डी0सी0 इण्डस्ट्रियल एरिया, जैनपुर,
कानपुर देहात।

विषयः–**सी0एस0आर0 के माध्यम से डम्प क्रोमियम वेस्ट स्थल, खानचन्दपुर में मृदा सुदृढ़ीकरण एवं भू–गर्भ जल शोधन आदि पर्यावरणीय सुधार सम्बन्धी कार्य कराये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध मे अवगत कराना है कि ग्राम–खानचंदपुर स्थित क्रोमियम वेस्ट डम्प साइट से सम्पूर्ण वेस्ट के सुरक्षित ढंग से निस्तारित कराये जाने के बाद उक्त क्षेत्र मे वेस्ट डम्पिंग के कारण दूषित मृदा का रैमिडिएशन किया जाना आवश्यक है ताकि मृदा में समाहित क्रोमियम वर्षा जल से लीचिंग होकर अग्रेतर भू–जल में मिश्रित न हो सके। उक्त स्थल पर मृदा के सुदृढ़ीकरण का कार्य Corporate social responsibility (CSR) कॉपोरेट पर्यावरण दायित्वों (CER) के तहत किया जाना है।

अतः आपके द्वारा व्यय की जाने वाली धनराशि से अवगत कराते हुये कार्य प्रारम्भ किये जाने हेतु आपनी सहमति तत्काल प्रेषित करें। जिससे कार्य की प्रगति से बोर्ड मुख्यालय को अवगत कराया जा सकें।

भवदीय

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी(प्र0)

Scanned with OKEN Scanner

1968

AARTI DISTILLERIES PRIVATE LIMITED

Registered Office:
3rd Floor, 7/22D,
Tilak Nagar, Kanpur,
U.P. - 208002.

Phone:
0512-3500115

Website:
www.adpl.ltd

Factory Office:
Vill: Chiraura,
Post-Raipur (Kukhut),
Tehsil-Akbarpur,
Kanpur Dehat - 209304.

CIN:
U15549UP-
2020PTC128325

E-mail:
info@adpl.ltd

Rec'd 09/08/20

Date: 08.08.2023

To,
The Regional Officer
U.P. Pollution Control Board,
Kanpur Dehat – 209304

Sub: Allotment of land for developing forest/plantation via *Miyawaki* methodology at Kanpur Dehat

Dear Sir,

With reference to abovementioned subject, we feel pleasure that the trust has been reposed upon us by giving us the proposal and opportunity for developing forest or doing plantation via *Miyawaki* methodology on a piece of land admeasuring an area of 43,180 Sq. meters, situated at Vill. Khanchandpur, Rania, Tehsil – Akbarpur, Kanpur Dehat duly allotted for the same purpose by the local administration of Kanpur Dehat.

The step taken by the local administration, in view of the promotion of environmental protection and maximization of forestation for the sake of providing pollution-free environment to the general public, with the assistance of Environment Department, Uttar Pradesh Shashan and U.P. Pollution Control Board is really appreciable and we are thankful to the govt. that they have made us the part of this noble cause.

In connection to abovementioned, firstly we hereby provide our consent to do the expenditure at our own for developing *miyawaki* forest/plantation at the aforementioned allotted piece of land. The details to be taken care for the development of such forest are as follows:

(i) That the total land area admeasuring 43,180 Sq. meters duly identified for the development of forest via *Miyawaki* methodology is situated at Vill. Khanchandpur, Rania, Tehsil – Akbarpur, Kanpur Dehat.

(ii) That the aforementioned land bearing such arazi(s) as identified by the local administration shall be provided/allotted/leased to Aarti Distilleries Private Limited (ADPL) duly vacated, unencumbered, encroachment-free, demarcated, only for the development of forest via *Miyawaki* methodology.

(iii) That the allotted land should be fit and proper (fertile and eligible for plantation) for the plantation under *Miyawaki* methodology.

(iv) That the expenditure against the development of forest shall be done by Aarti Distilleries Private Limited/its associate company / Holding Company etc. under its Corporate Social Responsibility (CSR) Programme and /or Corporate Environment Responsibility (CER) Programme in phased manner duly intimating from time to time to the various authorities of pollution control and environment department.

MA 9/8/23 JA 9/8/2023

AARTI DISTILLERIES PRIVATE LIMITED 7/22D, 3rd FLOOR TILAK NAGAR KANPUR UTTAR PRADESH-208001

Scanned with OKEN Scanner

(v) That the process of development of forest shall be started immediately upon conformation point no. (ii) & (iii) mentioned here-in-above and signing of MoU among the parties.

(vi) That the aforementioned development and time to time take care and supervision shall be done by Aarti Distilleries Private Limited. However, to make sure the same place free from any encumbrance, provide proper protection and keep it free from any encroachment shall be take care by the local administration.

We, Aarti Distilleries Private Limited shall be happy for doing such a noble job for the cause of environment protection and at the same time with proper responsibility and high sincerity. And we also once again thankful for providing us the opportunity to do the same.

We shall be highly obliged.

Thanking You,
For Aarti Distilleries Private Limited

AARTI DISTILLERIES PVT. LTD. 7/220, 3rd FLOOR TILAK NAGAR KANPUR UTTAR PRADESH-208019

Tilak Raj Sharma
Director

cc:- District Magistrate, Kanpur Dehat

Scanned with OKEN Scanner

उत्तर प्रदेश UTTAR PRADESH GR 999927

गैर न्यायिक स्टाम्प रू0 100/–

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

द्वारा क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात

तथा

मैसर्स आरती डिस्टलरीज प्रा0लि0,

ग्राम–चिरौरा, रनियां, अकबरपुर, कानपुर देहात

के मध्य

समझौता ज्ञापन

पर्यावरण, वन एवं जलवायु परिवतर्न मंत्रालय, भारत सरकार द्वारा विकास एवं औद्योगिक परियोजनाओं में पर्यावरण सुरक्षा सुनिश्चित किए जाने हेतु अनेक निर्णय लिए गए हैं तथा पर्यावरण संघात निर्धारण गाईड लाईन के द्वारा उद्योगों एवं निर्माण परियोजनाओं द्वारा वायु प्रदूषण नियंत्रण के दृष्टिगत वृक्षारोपण किया जाना अनिवार्य किया गया है।

उत्तर प्रदेश सरकार के शासनादेश संख्या 6/2023/242/81–5–2023 दिनांक 02.06.2023 द्वारा हरित आवरण में वृद्धि हेतु जनआंदोलन के माध्यम से वृक्षारोपण को बढ़ावा देने के लिए वर्ष 2023–24 में विभागवार कुल 35 करोड़ वृक्षारोपण का लक्ष्य निर्धारित किया गया है, जिसमें पयार्व रण विभाग के माध्यम से वृक्षारोपण कराया जाना अनिवार्य है।

पर्यावरण विभाग, उ0प्र0 शासन के शासनादेश संख्या 71/55–2–2018/09(रिट)/2016 दिनांक 26.02.2018 द्वारा प्रदेश में स्थित औद्योगिक इकाईयों एवं निर्माण एजेंसियों द्वारा औद्योगिक भूखण्ड, सामुदायिक भूमि, परित्यक्त खदानों की भूमि व सैनिटरी लैण्डफिल साइट पर हरित पटिट् का के विकास, सतत देखरेख, सुरक्षा, अनुरक्षण, अतिक्रमण से मुक्त रखने व वित पोषण हेतु दायित्व अधिरोपित है। उक्त शासनादेश के साथ संलग्न ग्रीन बेल्ट के विकास हेतु प्रोटोकॉल के अनसु ार प्रत्येक औद्योगिक इकाई एवं निर्माण एजंसे ी द्वारा इकाई/परियोजना के कुल क्षेत्रफल के 33 प्रतिशत

Scanned with OKEN Scanner

1971

HEALTH CAMP REPORT OF VILLAGE YADAVPURWA,KHANCHANDPUR SARWANKHERA

NOTE:DURING SCREENING /HEALTH CAMP NO POSITVIE CASE OF CARCINOMA OR MALIGNANCY DETECTED

DATE :02/11/2023

BRONCHITIS	DERMATITIS CONTACT	SCABIES	DERMATITIS ATOPIC	DENTAL PAIN	OA	NAIL BED INFECT	CERVICAL SPONDYLITIS
3	2	1	1	1	1	1	1
M/F 1/2	M/F 2/0	M/F 1/0	M/F 1/0	M/F 1/0	M/F 1/0	M/F 0/1	M/F 1/0
LOWER BACK PAIN	LM	CELLULITIS	TRAUMA	COPD	CSOM	DNS	COMMON COLD
3	1	1	1	1	1	1	1
M/F 2/1	M/F 1/0	M/F 1/0	M/F 1/0	M/F 1/0	M/F 1/0	M/F 0/1	M/F 0/1
PHARYNGITIS	GERD	ORAL ULCER	UTI	PAIN ABDOMEN	SINUSITIS	ACNE ROSACEA	GASTRITIS
5	2	2	1	2	2	2	1
M/F 4/1	M/F 2/0	M/F 1/1	M/F 0/1	M/F 1/1	M/F 0/2	M/F 1/1	M/F 1/0

TOTAL PATIENT	38
MALE	25
FEMALE	13

CAMP DONE ON 02/11/2023 AT YADAVPURWA KHANCHANDPUR ALONG WITH PHARMACIST MR SANDEEP KUMAR ,TOTAL 38 PT WERE SEEN,. RBS OF 2 PERSONS WAS DONE

HEALTH CAMP REPORT OF VILLAGE PALANPURWA,KHANCHANDPUR SARWANKHERA

NOTE:DURING SCREENING /HEALTH CAMP NO POSITVIE CASE OF CARCINOMA OR MALIGNANCY DETECTED

DATE :17/11/2023

BRONCHITIS	DERMATITIS CONTACT	URTI	BOILS	FROZEN SHOULDER	OA	ORAL ULCER	SUPERFICIAL BURN
2	5	1	1	1	4	1	1
M/F 1/1	M/F 1/4	M/F 1/0	M/F 0/1	M/F 0/1	M/F 2/2	M/F 0/1	M/F 0/1
LOWER BACK PAIN	INJURY	CONJUNCTIVITIS	CALF PAIN	FEVER	CSOM	TONSILITIS	COMMON COLD
6	1	4	0	3	0	0	13
M/F 2/4	M/F 1/0	M/F 2/2	M/F	M/F 1/2	M/F	M/F	M/F 4/9
PHARYNGITIS	GERD	CRACK HEEL	UTI	PAIN ABDOMEN	ALLERGIC RHINITIS	ACNE ROSACEA	GASTRITIS
6	1	0	0	2	0	2	0
M/F 2/4	M/F 1/0	M/F	M/F	M/F 0/2	M/F	M/F 1/1	M/F

TOTAL PATIENT	52
MALE	19
FEMALE	33

CAMP DONE ON 17/11/2023 AT PALANPURWA KHANCHANDPUR ALONG WITH PHARMACIST MR SANDEEP KUMAR ,TOTAL 52 PT WERE SEEN,. PBS FOR MP OF 4 PERSONS WAS DONE

HEALTH CAMP REPORT OF VILLAGE YADAVPURWA,KHANCHANDPUR SARWANKHERA

1973

NOTE:DURING SCREENING /HEALTH CAMP NO POSITVIE CASE OF CARCINOMA OR MALIGNANCY DETECTED

DATE :28/11/2023

BRONCHITIS	DERMATITIS CONTACT	CONSTIPATION	DERMATITIS ATOPIC	FROZEN SHOULDER	OA	NAIL BED INFECT	T2DM ;HTN
7	5	1	1	1	5	0	1
M/F 6/1	M/F 4/1	M/F 1/0	M/F 1/0	M/F 0/1	M/F 3/2	M/F	M/F 1/0
LOWER BACK PAIN	LM	CONJUNCTIVITIS	CALF PAIN	FEVER	CSOM	TONSILITIS	COMMON COLD
3	0	2	0	2	1	1	3
M/F 1/2	M/F	M/F 1/1	M/F	M/F 1/1	M/F 0/1	M/F 0/1	M/F 1/2
PHARYNGITIS	GERD	CRACK HEEL	UTI	PAIN ABDOMEN	ALLERGIC RHINITIS	ACNE ROSACEA	GASTRITIS
2	6	0	0	1	0	1	0
M/F 2/0	M/F 4/2	M/F	M/F	M/F 0/1	M/F	M/F 0/1	M/F

TOTAL PATIENT	43
MALE	26
FEMALE	17

CAMP DONE ON 28/11/2023 AT YADAVPURWA KHANCHANDPUR ALONG WITH PHARMACIST MR SANDEEP KUMAR ,TOTAL 43 PT WERE SEEN,. RBS OF 4 PERSONS AND PBS FOR MP OF 2 PERSONS WAS DONE

HEALTH CAMP REPORT OF VILLAGE CHAUHANPURWA,KHANCHANDPUR SARWANKHERA

1974

NOTE:DURING SCREENING /HEALTH CAMP NO POSITVIE CASE OF CARCINOMA OR MALIGNANCY DETECTED

DATE :08/12/2023

BRONCHITIS	DERMATITIS CONTACT	CELLULITIS	DERMATITIS ATOPIC	DENTAL PAIN	OA	NAIL BED INFECT	CERVICAL SPONDYLITIS
1	2	1	0	1	2	0	2
M/F 0/1	M/F 0/2	M/F 0/1	M/F	M/F 0/1	M/F 2/0	M/F	M/F 1/1
LOWER BACK PAIN	LM	CONJUNCTIVITIS	CALF PAIN	FEVER	CSOM	TONSILITIS	COMMON COLD
3	0	3	0	2	2	0	0
M/F 2/1	M/F	M/F 1/2	M/F	M/F 2/0	M/F 1/1	M/F	M/F
PHARYNGITIS	GERD	CRACK HEEL	UTI	PAIN ABDOMEN	ALLERGIC RHINITIS	ACNE ROSACEA	GASTRITIS
4	2	0	2	1	0	3	0
M/F 3/1	M/F 2/0	M/F	M/F 1/1	M/F 0/1	M/F	M/F 0/3	M/F

TOTAL PATIENT	31
MALE	15
FEMALE	16

CAMP DONE ON 08/12/2023 AT CHAUHANPURWA KHANCHANDPUR ALONG WITH PHARMACIST MR SANDEEP KUMAR ,TOTAL 31 PT WERE SEEN,. RBS OF 2 PERSONS AND PBS FOR MP FOR 2 PERSON WAS DONE

HEALTH CAMP REPORT OF VILLAGE PALANPURWA,KHANCHANDPUR SARWANKHERA

NOTE:DURING SCREENING /HEALTH CAMP NO POSITVIE CASE OF CARCINOMA OR MALIGNANCY DETECTED

DATE :24/12/2023

BRONCHITIS	DERMATITIS CONTACT	SCABIES	DERMATITIS ATOPIC	SINUSITIS	OA	NAIL BED INFECT	CERVICAL SPONDYLITIS
0	2	1	1	1	5	1	0
M/F	M/F 2/0	M/F 0/1	M/F 1/0	M/F 1/0	M/F 4/1	M/F 1/0	M/F
LOWER BACK PAIN	LM	CONJUNCTIVITIS	CALF PAIN	FEVER	CSOM	TONSILITIS	COMMON COLD
3	3	4	0	2	2	0	1
M/F 2/1	M/F 2/1	M/F 2/2	M/F	M/F 1/1	M/F 1/1	M/F	M/F 0/1
PHARYNGITIS	GERD	CRACK HEEL	UTI	PAIN ABDOMEN	ALLERGIC RHINITIS	ACNE ROSACEA	GASTRITIS
1	2	1	0	1	0	1	1
M/F 0/1	M/F 2/0	M/F 0/1	M/F	M/F 0/1	M/F	M/F 1/0	M/F 0/1

TOTAL PATIENT	33
MALE	21
FEMALE	12

CAMP DONE ON 24/12/2023 AT PALANPURWA KHANCHANDPUR ALONG WITH PHARMACIST MR SANDEEP KUMAR ,TOTAL 33 PT WERE SEEN,. RBS OF 2 PERSONS WAS DONE,PBS FOR MP FOR 2 PERSON

HEALTH CAMP REPORT OF VILLAGE CHAUHANPURWA,KHANCHANDPUR SARWANKHERA

NOTE:DURING SCREENING /HEALTH CAMP NO POSITVIE CASE OF CARCINOMA OR MALIGNANCY DETECTED

DATE :10/01/2024

BRONCHITIS	DERMATITIS CONTACT	SCABIES	DERMATITIS ATOPIC	DENTAL PAIN	OA	NAIL BED INFECT	CERVICAL SPONDYLITIS
2	3	1	2	0	4	0	0
M/F 1/1	M/F 2/1	M/F 1/0	M/F 1/1	M/F	M/F 2/2	M/F	M/F
LOWER BACK PAIN	LM	CONJUNCTIVITIS	CALF PAIN	FEVER	CSOM	TONSILITIS	COMMON COLD
5	0	1	0	0	0	0	2
M/F 4/1	M/F 0/2	M/F 0/1	M/F	M/F	M/F	M/F	M/F 2/0
PHARYNGITIS	GERD	CRACK HEEL	UTI	PAIN ABDOMEN	ALLERGIC RHINITIS	ACNE ROSACEA	SINUSITIS
2	3	0	1	2	0	4	4
M/F 2/0	M/F 1/2	M/F	M/F 1/0	M/F 0/2	M/F	M/F 0/4	M/F 3/1

TOTAL PATIENT	36
MALE	20
FEMALE	16

CAMP DONE ON 10/01/2024 AT CHAUHAPURWA KHANCHANDPUR ALONG WITH PHARMACIST MR SANDEEP KUMAR ,TOTAL 36 PT WERE SEEN,. RBS OF 2 PERSONS WAS DONE

HEALTH CAMP REPORT OF VILLAGE YADAVPURWA,KHANCHANDPUR SARWANKHERA

1977

NOTE:DURING SCREENING /HEALTH CAMP NO POSITVIE CASE OF CARCINOMA OR MALIGNANCY DETECTED

DATE :20/01/2024

BRONCHITIS	DERMATITIS CONTACT	SCABIES	DERMATITIS ATOPIC	DENTAL PAIN	OA	NAIL BED INFECT	CERVICAL SPONDYLITIS
0	7	1	3	0	4	1	0
M/F	M/F 5/2	M/F 0/1	M/F 2/1	M/F	M/F 4/0	M/F 0/1	M/F
LOWER BACK PAIN	LM	CONJUNCTIVITIS	CALF PAIN	FEVER	CSOM	TONSILITIS	COMMON COLD
7	0	4	1	0	0	0	0
M/F 6/1	M/F	M/F 2/2	M/F 1/0	M/F	M/F	M/F	M/F
PHARYNGITIS	GERD	CRACK HEEL	UTI	PAIN ABDOMEN	ALLERGIC RHINITIS	ACNE ROSACEA	SINUSITIS
1	4	0	2	2	0	3	1
M/F 1/0	M/F 3/1	M/F	M/F 1/1	M/F 1/1	M/F	M/F 0/3	M/F 1/0

TOTAL PATIENT	41
MALE	27
FEMALE	14

CAMP DONE ON 20/01/2024 AT YADAVPURWA KHANCHANDPUR ALONG WITH PHARMACIST MR SANDEEP KUMAR ,TOTAL 41 PT WERE SEEN,. RBS OF 3 PERSONS WAS DONE

1978

GPS Map
Akbarpur, Kanpur Dehat, 209311, UP, India
Latitude
26.3933° N
Longitude
80.0575° E
Local 03:44:37 PM
GMT 10:14:37 AM
Altitude 133.2 meters
Thursday, 11/02/2023

GPS Map
Akbarpur, Kanpur Dehat, 209311, UP, India
Latitude
26.3939° N
Longitude
80.0493° E
Local 08:45:57 AM
GMT 03:15:57 AM
Altitude 136.5 meters
Friday, 11/17/2023

1979

GPS Map
Camera Lite
Akbarpur, Kanpur Dehat, 209311, UP, India
Latitude
26.3965° N
Longitude
80.0499° E
Local 08:41:38 AM
GMT 03:11:38 AM
Altitude 128.3 meters
Tuesday, 11/28/2023

GPS Map
Camera Lite
Akbarpur, Kanpur Dehat, 209311, UP, India
Latitude
26.396859
Longitude
80.049578
Local 09:57:39 AM
GMT 04:27:39 AM
Altitude 132.9 meters
Saturday, 01/20/2024

Annexure-12

दूरभाष/ Ph. : 0532–2509727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी, सेक्टर–10, योजना संख्या–3, झूँसी, प्रयागराज – 221506
Email-roprayagraj@uppcb.in

संदर्भ सं0 GO0907/मा0 नि0ला0/2024 दिनांक 18/01/2024

सेवा में

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः– **पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषय का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि जिलाधिकारी महोदया फतेहपुर द्वारा उपजिलाधिकारी बिन्दकी, खण्ड विकास अधिकारी, मलवाँ, उपायुक्त उद्योग, जल निगम एवं इस कार्यालय के प्रतिनिधियों के साथ ग्राम गुधरौली में पेयजल की समस्या के संबंध में निरीक्षण दिनॉक 04.01.2024 को किया गया, जिसमें ग्रामवासियों द्वारा अवगत कराया गया कि ग्राम गुधरौली के आसपास संचालित बेसिक क्रोम सल्फेट का उत्पादन करने वाली इकाईयों द्वारा विगत 15–20 वर्ष पूर्व अपने उद्योग से जनित हैजार्डस वेस्ट को गॉव के आसपास निचली भूमि एवं सड़क के किनारे खाली स्थानों पर डम्प कर दिया गया, जिससे हैण्डपम्पों से निकलने वाला जल प्रदूषित हो गया है। ग्राम गुधरौली के हैण्डपम्प से एकत्रित नमूनों में प्रदूषणकारी प्रचालकों की जॉच हेतु प्रयोगशाला को संदर्भित कर दी गयी है। निरीक्षण के दौरान ग्राम गुधरौली के पास लिंक रोड पर काफी मात्रा में पूर्व में डम्प किया गया अपशिष्ट पाया गया जो कि प्रथम दृष्टया बेसिक क्रोम सल्फेट इकाईयों से जनित हैजार्डस अपशिष्ट प्रतीत हुआ। उपरोक्त अपशिष्ट के नियमानुसार निस्तारण हेतु जनपद फतेहपुर में पूर्व से स्थापित एवं तत्समय संचालित बेसिक क्रोम सल्फेट का उत्पादन करने वाली चार इकाईयों क्रमशः **मेसर्स मधुचन्द्रा टेक्नोकेम चौडगरा,फतेहपुर, मेसर्स एसोशिएट्स केमिकल्स वर्क्स रहसूपुर, फतेहपुर, मेसर्स आशियाना केमिकल्स, रहसूपुर, फतेहपुर एवं मेसर्स आशमा केमिकल्स, रहसूपुर, फतेहपुर** को इस कार्यालय के पत्र दिनॉक 06.01.2024 **(छायाप्रति संलग्न)** के माध्यम से नोटिस प्रेषित किया गया था, किन्तु उपरोक्त अपशिष्ट का अभी तक निस्तारण नहीं किया जा सका है।

उपरोक्त परिपेक्ष्य में निम्नलिखित इकाईयों के विरूद्ध नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती हैः–

1. **मेसर्स मधुचन्द्रा टेक्नोकेम काम्प्लेक्स प्रा0लि0, चौडगरा, बिन्दकी, फतेहपुर**
2. **मेसर्स एसोशिएट्स केमिकल्स वर्क्स, रहसूपुर, बिन्दकी, फतेहपुर**
3. **मेसर्स आशियाना केमिकल्स, रहसूपुर, बिन्दकी, फतेहपुर**
4. **मेसर्स आशमा केमिकल्स, रहसूपुर, बिन्दकी, फतेहपुर**

संलग्नकः–यथोपरि।

भवदीय,

18/1/24

(आर0के0 सिंह)
क्षेत्रीय अधिकारी

F:SUNIL KUMAR P.A./RO. COM-4

Annexure-13

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No H06247 /C-2/NGT-46/24

दिनाँक Date 29/01/24

सेवा में,

मैसर्स मुधचन्द्रा टेक्नोकेम काम्पलेक्स प्रा0लि0,
ग्राम गुधरौली, पोस्ट–औंग, जी0टी0 रोड,
फतेहपुर।

यह कि माननीय एन0जी0टी0 द्वारा Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" के अन्तर्गत पारित आदेश दिनांक 29.11.2023 के अनुपालन के संदर्भ में क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा अवगत कराया गया है कि जिलाधिकारी फतेहपुर द्वारा उपजिलाधिकारी बिन्दकी, खण्ड विकास अधिकारी, मलवाँ, उपायुक्त उद्योग, जल निगम एवं क्षेत्रीय कार्यालय, प्रयागराज के प्रतिनिधियों के साथ ग्राम गुधरौली में पेयजल की समस्या के संबंध में निरीक्षण दिनांक 04.01.2024 को किया गया। जिसमें ग्रामवासियों द्वारा अवगत कराया गया कि ग्राम गुधरौली के आसपास संचालित बेसिक कोम सल्फेट का उत्पादन करने वाली इकाइयों द्वारा विगत 15–20 वर्ष पूर्व अपने उद्योग से जनित हैजार्डस वेस्ट को गांव के आसपास निचली भूमि एवं सड़क के किनारे खाली स्थानों पर डम्प कर दिया गया, जिससे हैण्डपम्प से निकलने वाला जल प्रदूषित हो गया है। ग्राम गुधरौली स्थित विभिन्न हैण्डपम्प से एकत्रित नमूनों में प्रदूषणकारी प्रचालकों की जांच हेतु नमूनें केन्द्रीय प्रयोगशाला, लखनऊ को प्रेषित किया गया। केन्द्रीय प्रयोगशाला से प्राप्त उक्त नमूनो की विश्लेषण आख्यानुसार उक्त क्षेत्र में असुरक्षित रूप से कोमियम वेस्ट के निस्तारण के कारण उक्त क्षेत्र में भूगर्भीय जल कन्टामिनेटेड पाया गया है।

यह कि संयुक्त निरीक्षण के दौरान ग्राम गुधरौली के पास लिंक रोड पर काफी मात्रा में पूर्व में डम्प किया गया अपशिष्ट पाया गया जोकि प्रथम दृष्टया बेसिक कोम सल्फेट इकाइयों से जनित हैजार्डस अपशिष्ट प्रतीत हुआ। उद्योग अपशिष्ट के नियमानुसार निस्तारण हेतु जनपद फतेहपुर में पूर्व से स्थपित एवं तत्समय संचालित बेसिक कोम सल्फेट का उत्पादन करने वाली चार इकाइयों कमशः मैसर्स मधुचन्द्रा टेक्नोकेम चौडगरा, फतेहपुर मैसर्स एसोसियेट केमिकल्स वर्क्स रहसूपुर, फतेहपुर, मैसर्स आशियाना केमिकल्स, रहसूपुर, फतेहपुर, मैसर्स आशमा केमिकल्स रहसूपुर, फतेहपुर को क्षेत्रीय कार्यालय के पत्र दिनांक 06.01.2024 के माध्यम से नोटिस प्रेषित किया गया था, किन्तु उपरोक्त अपशिष्ट का अभी तक निस्तारण नहीं किया गया है। क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा आपकी इकाइयों के विरूद्ध असुरक्षित रूप से परिसंकटमय अपशिष्ट का निस्तारण किये जाने के कारण पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा परिसंकटमय व अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम 2016 के प्राविधानों का उल्लंघन किये जाने के परिप्रेक्ष्य में पर्यावरणीय क्षतिपूर्ति आंकलित किये जाने के सम्बंध में गाइडलाइन जारी की गयी है, जिसमें निम्न प्राविधान हैं :–

Environmental Compensation (EC)=Q x ERF x R

Where

Q = noticed or observed quantity (in tonne) of hazardous or other wastes which have not been managed in compliance with various provisions of the Acts/Rules/Guidelines/conditions of the authorization/directions issued by CPCB/SPCB/PCC/MoEF&CC (barring procedural violations which have not caused environmental damage)

ERF =Environmental Risk Factor which is a number (as given in Table 1 below) denoting the increasing degree of risk to the environmental and human health due to the scenarios as given in the table:-

S.No.	Violation	ERF	
		For Hazardous Waste	For Other waste *
1	When hazardous and other wastes is disposed at unauthorized place or handed over or sold to unauthorized party	1.5	0.3

.....2/-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in

Scanned with OKEN Scanner

2	When treatment has not been imparted, as required, but only partial treatment has been given (TSDF/Actual user)	1.0	0.2
3	When product (derived from hazardous or other waste) is not confirming to prescribed specification or is specified for restricted use but sold in open market against (in case of actual user)	1.0	0.2
4	Waste found stored beyond the stipulated period (refer Rule 8 of the HoWM Rules, 2008)	0.1	0.05

Application to waste generated indigenously only.

R= Environmental Compensation Factor, which may be taken as Rs. 30,000.

अतः पर्यावरणीय क्षतिपूर्ति EC =Q (Quantity of Waste in Tonne) x ERF x R

= Quantity of Waste in Tonne x 1.5 x 30,000

= Quantity of Waste in Tonne x 45,000

अतः क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त आपकी औद्योगिक इकाई के विरूद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न मैसर्स मधुचन्द्रा टेक्नोकेम काम्पलेक्स प्रा0लि0, ग्राम–गुधरौली, पोस्ट–औंग, जी0टी0 रोड, फतेहपुर द्वारा ग्राम गुधरौली, जनपद फतेहपुर में असुरक्षित रूप से कोमियम वेस्ट के निस्तारण हेतु Polluter Pays Principle के आधार पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें। कृपया नोट करें कि उक्त नोटिस में प्रदत्त 15 दिन की समयावधि में प्रतिउत्तर प्राप्त न होने अथवा संतोषजनक प्रतिउत्तर न होने की स्थिति में Polluter Pays Principle के आधार पर इकाई द्वारा संचालन के दौरान जनित वेस्ट को उक्त स्थल पर डम्प किये जाने के दृष्टिगत इकाई पर एवं इकाई के उत्तरदायी व्यक्तियों पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग के उत्तरदायी व्यक्तियों का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, फतेहपुर ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ प्रेषित कि क्षेत्रीय कार्यालय स्तर से भी कारण बताओ नोटिस की प्रति उद्योग को प्राप्त कराते हुए कारण बताओ नोटिस के संबंध में आख्या स्पष्ट संस्तुति सहित आख्या निर्धारित समयावधि में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

Scanned with OKEN Scanner

1983

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No H06244 /C-2/NGT-46/24

दिनाँक
Date 29/01/24

सेवा में,

मैसर्स आशियाना केमिकल्स प्रा0लि0,
रहसूपुर, बिन्दकी,
फतेहपुर।

यह कि माननीय एन0जी0टी0 द्वारा Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" के अन्तर्गत पारित आदेश दिनांक 29.11.2023 के अनुपालन के संदर्भ में क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा अवगत कराया गया है कि जिलाधिकारी फतेहपुर द्वारा उपजिलाधिकारी बिन्दकी, खण्ड विकास अधिकारी, मलवाँ, उपायुक्त उद्योग, जल निगम एवं क्षेत्रीय कार्यालय, प्रयागराज के प्रतिनिधियों के साथ ग्राम गुधरौली में पेयजल की समस्या के संबंध में निरीक्षण दिनांक 04.01.2024 को किया गया। जिसमें ग्रामवासियों द्वारा अवगत कराया गया कि ग्राम गुधरौली के आसपास संचालित बेसिक क्रोम सल्फेट का उत्पादन करने वाली इकाइयों द्वारा विगत 15–20 वर्ष पूर्व अपने उद्योग से जनित हैजार्डस वेस्ट को गांव के आसपास निचली भूमि एवं सड़क के किनारे खाली स्थानों पर डम्प कर दिया गया, जिससे हैण्डपम्प से निकलने वाला जल प्रदूषित हो गया है। ग्राम गुधरौली स्थित विभिन्न हैण्डपम्प से एकत्रित नमूनों में प्रदूषणकारी प्रचालकों की जांच हेतु नमूनें केन्द्रीय प्रयोगशाला, लखनऊ को प्रेषित किया गया। केन्द्रीय प्रयोगशाला से प्राप्त उक्त नमूनो की विश्लेषण आख्यानुसार उक्त क्षेत्र में असुरक्षित रूप से क्रोमियम वेस्ट के निस्तारण के कारण उक्त क्षेत्र में भूगर्भीय जल कन्टामिनेटेड पाया गया है।

यह कि संयुक्त निरीक्षण के दौरान ग्राम गुधरौली के पास लिंक रोड पर काफी मात्रा में पूर्व में डम्प किया गया अपशिष्ट पाया गया जोकि प्रथम दृष्टया बेसिक क्रोम सल्फेट इकाइयों से जनित हैजार्डस अपशिष्ट प्रतीत हुआ। उद्योग अपशिष्ट के नियमानुसार निस्तारण हेतु जनपद फतेहपुर में पूर्व से स्थपित एवं तत्समय संचालित बेसिक क्रोम सल्फेट का उत्पादन करने वाली चार इकाइयों क्रमशः मैसर्स मधुचन्द्रा टेक्नोकेम चौडगरा, फतेहपुर, मैसर्स एसोसियेट केमिकल्स वर्क्स रहसूपुर, फतेहपुर, मैसर्स आशियाना केमिकल्स, रहसूपुर, फतेहपुर, मैसर्स आशमा केमिकल्स रहसूपुर, फतेहपुर को क्षेत्रीय कार्यालय के पत्र दिनांक 06.01.2024 के माध्यम से नोटिस प्रेषित किया गया था, किन्तु उपरोक्त अपशिष्ट का अभी तक निस्तारण नहीं किया गया है। क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा आपकी इकाइयों के विरूद्ध असुरक्षित रूप से परिसंकटमय अपशिष्ट का निस्तारण किये जाने के कारण पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा परिसंकटमय व अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम 2016 के प्राविधानों का उल्लंघन किये जाने के परिप्रेक्ष्य में पर्यावरणीय क्षतिपूर्ति आंकलित किये जाने के सम्बंध में गाइडलाइन जारी की गयी है, जिसमें निम्न प्राविधान हैं :–

Environmental Compensation (EC)=Q x ERF x R

Where

Q = noticed or observed quantity (in tonne) of hazardous or other wastes which have not been managed in compliance with various provisions of the Acts/Rules/Guidelines/conditions of the authorization/directions issued by CPCB/SPCB/PCC/MoEF&CC (barring procedural violations which have not caused environmental damage)

ERF =Environmental Risk Factor which is a number (as given in Table 1 below) denoting the increasing degree of risk to the environmental and human health due to the scenarios as given in the table:-

S.No.	Violation	ERF	
		For Hazardous Waste	For Other waste *
1	When hazardous and other wastes is disposed at unauthorized place or handed over or sold to unauthorized party	1.5	0.3

.....2/-

Hindi letter head

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

2	When treatment has not been imparted, as required, but only partial treatment has been given (TSDF/Actual user)	1.0	0.2
3	When product (derived from hazardous or other waste) is not confirming to prescribed specification or is specified for restricted use but sold in open market against (in case of actual user)	1.0	0.2
4	Waste found stored beyond the stipulated period (refer Rule 8 of the HoWM Rules, 2008)	0.1	0.05

Application to waste generated indigenously only.

R= Environmental Compensation Factor, which may be taken as Rs. 30,000.

अतः पर्यावरणीय क्षतिपूर्ति EC =Q (Quantity of Waste in Tonne) x ERF x R

= Quantity of Waste in Tonne x 1.5 x 30,000

= Quantity of Waste in Tonne x 45,000

अतः क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त आपकी औद्योगिक इकाई के विरूद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न मैसर्स आशियाना केमिकल्स प्रा0लि0, रहसूपुर, बिन्दकी, फतेहपुर द्वारा ग्राम गुधरौली, जनपद फतेहपुर में असुरक्षित रूप से कोमियम वेस्ट के निस्तारण हेतु Polluter Pays Principle के आधार पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें। कृपया नोट करें कि उक्त नोटिस में प्रदत्त 15 दिन की समयावधि में प्रतिउत्तर प्राप्त न होने अथवा संतोषजनक प्रतिउत्तर न होने की स्थिति में Polluter Pays Principle के आधार पर इकाई द्वारा संचालन के दौरान जनित वेस्ट को उक्त स्थल पर डम्प किये जाने के दृष्टिगत इकाई पर एवं इकाई के उत्तरदायी व्यक्तियों पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग के उत्तरदायी व्यक्तियों का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, फतेहपुर ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ प्रेषित कि क्षेत्रीय कार्यालय स्तर से भी कारण बताओ नोटिस की प्रति उद्योग को प्राप्त कराते हुए कारण बताओ नोटिस के संबंध में आख्या स्पष्ट संस्तुति सहित आख्या निर्धारित समयावधि में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H062(8.....\C-2\NGT-46\24

दिनाँक
Date ...29/01/24.....

सेवा में,

मैसर्स आशमा केमिकल्स प्रा0लि0,
रहसूपुर, बिन्दकी,
फतेहपुर।

यह कि माननीय एन0जी0टी0 द्वारा Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" के अन्तर्गत पारित आदेश दिनांक 29.11.2023 के अनुपालन के संदर्भ में क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा अवगत कराया गया है कि जिलाधिकारी फतेहपुर द्वारा उपजिलाधिकारी बिन्दकी, खण्ड विकास अधिकारी, मलवाँ, उपायुक्त उद्योग, जल निगम एवं क्षेत्रीय कार्यालय, प्रयागराज के प्रतिनिधियों के साथ ग्राम गुधरौली में पेयजल की समस्या के संबंध में निरीक्षण दिनांक 04.01.2024 को किया गया। जिसमें ग्रामवासियों द्वारा अवगत कराया गया कि ग्राम गुधरौली के आसपास संचालित बेसिक कोम सल्फेट का उत्पादन करने वाली इकाइयों द्वारा विगत 15–20 वर्ष पूर्व अपने उद्योग से जनित हैजार्डस वेस्ट को गांव के आसपास निचली भूमि एवं सड़क के किनारे खाली स्थानों पर डम्प कर दिया गया, जिससे हैण्डपम्प से निकलने वाला जल प्रदूषित हो गया है। ग्राम गुधरौली स्थित विभिन्न हैण्डपम्प से एकत्रित नमूनों में प्रदूषणकारी प्रचालकों की जांच हेतु नमूनें केन्द्रीय प्रयोगशाला, लखनऊ को प्रेषित किया गया। केन्द्रीय प्रयोगशाला से प्राप्त उक्त नमूनो की विश्लेषण आख्यानुसार उक्त क्षेत्र में असुरक्षित रूप से कोमियम वेस्ट के निस्तारण के कारण उक्त क्षेत्र में भूगर्भीय जल कन्टामिनेटेड पाया गया है।

यह कि संयुक्त निरीक्षण के दौरान ग्राम गुधरौली के पास लिंक रोड पर काफी मात्रा में पूर्व में डम्प किया गया अपशिष्ट पाया गया जोकि प्रथम दृष्टया बेसिक कोम सल्फेट इकाइयों से जनित हैजार्डस अपशिष्ट प्रतीत हुआ। उद्योग अपशिष्ट के नियमानुसार निस्तारण हेतु जनपद फतेहपुर में पूर्व से स्थपित एवं तत्समय संचालित बेसिक कोम सल्फेट का उत्पादन करने वाली चार इकाइयों कमशः मैसर्स मधुचन्द्रा टेक्नोकेम चौडगरा, फतेहपुर, मैसर्स एसोसियेट केमिकल्स वर्क्स रहसूपुर, फतेहपुर, मैसर्स आशियाना केमिकल्स, रहसूपुर, फतेहपुर, मैसर्स आशमा केमिकल्स रहसूपुर, फतेहपुर को क्षेत्रीय कार्यालय के पत्र दिनांक 06.01.2024 के माध्यम से नोटिस प्रेषित किया गया था, किन्तु उपरोक्त अपशिष्ट का अभी तक निस्तारण नहीं किया गया है। क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा आपकी इकाइयों के विरूद्ध असुरक्षित रूप से परिसंकटमय अपशिष्ट का निस्तारण किये जाने के कारण पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा परिसंकटमय व अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम 2016 के प्राविधानों का उल्लंघन किये जाने के परिप्रेक्ष्य में पर्यावरणीय क्षतिपूर्ति आंकलित किये जाने के सम्बंध में गाइडलाइन जारी की गयी है, जिसमें निम्न प्राविधान हैं :–

Environmental Compensation (EC)=Q x ERF x R

Where

Q = noticed or observed quantity (in tonne) of hazardous or other wastes which have not been managed in compliance with various provisions of the Acts/Rules/Guidelines/conditions of the authorization/directions issued by CPCB/SPCB/PCC/MoEF&CC (barring procedural violations which have not caused environmental damage)

ERF =Environmental Risk Factor which is a number (as given in Table 1 below) denoting the increasing degree of risk to the environmental and human health due to the scenarios as given in the table:-

S.No.	Violation	ERF	
		For Hazardous Waste	For Other waste *
1	When hazardous and other wastes is disposed at unauthorized place or handed over or sold to unauthorized party	1.5	0.3

.....2/-

Hindi letter head

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

2	When treatment has not been imparted, as required, but only partial treatment has been given (TSDF/Actual user)	1.0	0.2
3	When product (derived from hazardous or other waste) is not confirming to prescribed specification or is specified for restricted use but sold in open market against (in case of actual user)	1.0	0.2
4	Waste found stored beyond the stipulated period (refer Rule 8 of the HoWM Rules, 2008)	0.1	0.05

Application to waste generated indigenously only.

R= Environmental Compensation Factor, which may be taken as Rs. 30,000.

अतः पर्यावरणीय क्षतिपूर्ति EC =Q (Quantity of Waste in Tonne) x ERF x R

= Quantity of Waste in Tonne x 1.5 x 30,000

= Quantity of Waste in Tonne x 45,000

अतः क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त आपकी औद्योगिक इकाई के विरूद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न मैसर्स आशमा केमिकल्स प्रा0लि0, रहसूपुर, बिन्दकी, फतेहपुर द्वारा ग्राम गुधरौली, जनपद फतेहपुर में असुरक्षित रूप से कोमियम वेस्ट के निस्तारण हेतु Polluter Pays Principle के आधार पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें। कृपया नोट करें कि उक्त नोटिस में प्रदत्त 15 दिन की समयावधि में प्रतिउत्तर प्राप्त न होने अथवा संतोषजनक प्रतिउत्तर न होने की स्थिति में Polluter Pays Principle के आधार पर इकाई द्वारा संचालन के दौरान जनित वेस्ट को उक्त स्थल पर डम्प किये जाने के दृष्टिगत इकाई पर एवं इकाई के उत्तरदायी व्यक्तियों पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग के उत्तरदायी व्यक्तियों का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, फतेहपुर ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ प्रेषित कि क्षेत्रीय कार्यालय स्तर से भी कारण बताओ नोटिस की प्रति उद्योग को प्राप्त कराते हुए कारण बताओ नोटिस के संबंध में आख्या स्पष्ट संस्तुति सहित आख्या निर्धारित समयावधि में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

Scanned with OKEN Scanner

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No H06249 /C-2/NGT-46/24

दिनाँक
Date 29/01/24

सेवा में,

मैसर्स एसोसियेट केमिकल वर्क्स,
रहसूपुर, बिन्दकी,
फतेहपुर।

यह कि माननीय एन0जी0टी0 द्वारा Original Application No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" के अन्तर्गत पारित आदेश दिनांक 29.11.2023 के अनुपालन के संदर्भ में क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा अवगत कराया गया है कि जिलाधिकारी फतेहपुर द्वारा उपजिलाधिकारी बिन्दकी, खण्ड विकास अधिकारी, मलवाँ, उपायुक्त उद्योग, जल निगम एवं क्षेत्रीय कार्यालय, प्रयागराज के प्रतिनिधियों के साथ ग्राम गुधरौली में पेयजल की समस्या के संबंध में निरीक्षण दिनांक 04.01.2024 को किया गया। जिसमें ग्रामवासियों द्वारा अवगत कराया गया कि ग्राम गुधरौली के आसपास संचालित बेसिक कोम सल्फेट का उत्पादन करने वाली इकाइयों द्वारा विगत 15–20 वर्ष पूर्व अपने उद्योग से जनित हैजार्डस वेस्ट को गांव के आसपास निचली भूमि एवं सड़क के किनारे खाली स्थानों पर डम्प कर दिया गया, जिससे हैण्डपम्प से निकलने वाला जल प्रदूषित हो गया है। ग्राम गुधरौली स्थित विभिन्न हैण्डपम्प से एकत्रित नमूनों में प्रदूषणकारी प्रचालकों की जांच हेतु नमूनें केन्द्रीय प्रयोगशाला, लखनऊ को प्रेषित किया गया। केन्द्रीय प्रयोगशाला से प्राप्त उक्त नमूनो की विश्लेषण आख्यानुसार उक्त क्षेत्र में असुरक्षित रूप से कोमियम वेस्ट के निस्तारण के कारण उक्त क्षेत्र में भूगर्भीय जल कन्टामिनेटेड पाया गया है।

यह कि संयुक्त निरीक्षण के दौरान ग्राम गुधरौली के पास लिंक रोड पर काफी मात्रा में पूर्व में डम्प किया गया अपशिष्ट पाया गया जोकि प्रथम दृष्टया बेसिक कोम सल्फेट इकाइयों से जनित हैजार्डस अपशिष्ट प्रतीत हुआ। उद्योग अपशिष्ट के नियमानुसार निस्तारण हेतु जनपद फतेहपुर में पूर्व से स्थपित एवं तत्समय संचालित बेसिक कोम सल्फेट का उत्पादन करने वाली चार इकाइयों कमशः मैसर्स मधुचन्द्रा टेक्नोकेम चौडगरा, फतेहपुर, मैसर्स एसोसियेट केमिकल्स वर्क्स रहसूपुर, फतेहपुर, मैसर्स आशियाना केमिकल्स, रहसूपुर, फतेहपुर, मैसर्स आशमा केमिकल्स रहसूपुर, फतेहपुर को क्षेत्रीय कार्यालय के पत्र दिनांक 06.01.2024 के माध्यम से नोटिस प्रेषित किया गया था, किन्तु उपरोक्त अपशिष्ट का अभी तक निस्तारण नहीं किया गया है। क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा आपकी इकाइयों के विरूद्ध असुरक्षित रूप से परिसंकटमय अपशिष्ट का निस्तारण किये जाने के कारण पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा परिसंकटमय व अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचलन) नियम 2016 के प्राविधानों का उल्लंघन किये जाने के परिप्रेक्ष्य में पर्यावरणीय क्षतिपूर्ति आंकलित किये जाने के सम्बंध में गाइडलाइन जारी की गयी है, जिसमें निम्न प्राविधान हैं :–

Environmental Compensation (EC)=Q x ERF x R

Where

Q = noticed or observed quantity (in tonne) of hazardous or other wastes which have not been managed in compliance with various provisions of the Acts/Rules/Guidelines/conditions of the authorization/directions issued by CPCB/SPCB/PCC/MoEF&CC (barring procedural violations which have not caused environmental damage)

ERF =Environmental Risk Factor which is a number (as given in Table 1 below) denoting the increasing degree of risk to the environmental and human health due to the scenarios as given in the table:-

S.No.	Violation	ERF	
		For Hazardous Waste	For Other waste *
1	When hazardous and other wastes is disposed at unauthorized place or handed over or sold to unauthorized party	1.5	0.3

.....2/-

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

2	When treatment has not been imparted, as required, but only partial treatment has been given (TSDF/Actual user)	1.0	0.2
3	When product (derived from hazardous or other waste) is not confirming to prescribed specification or is specified for restricted use but sold in open market against (in case of actual user)	1.0	0.2
4	Waste found stored beyond the stipulated period (refer Rule 8 of the HoWM Rules, 2008)	0.1	0.05

Application to waste generated indigenously only.

R= Environmental Compensation Factor, which may be taken as Rs. 30,000.

अतः पर्यावरणीय क्षतिपूर्ति EC =Q (Quantity of Waste in Tonne) x ERF x R

= Quantity of Waste in Tonne x 1.5 x 30,000

= Quantity of Waste in Tonne x 45,000

अतः क्षेत्रीय अधिकारी, प्रयागराज के पत्र दिनांक 18.01.2024 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त आपकी औद्योगिक इकाई के विरूद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न मैसर्स एसोसियेट केमिकल वर्क्स, रहसूपुर, बिन्दकी, फतेहपुर द्वारा ग्राम गुधरौली, जनपद फतेहपुर में असुरक्षित रूप से कोमियम वेस्ट के निस्तारण हेतु Polluter Pays Principle के आधार पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें। कृपया नोट करें कि उक्त नोटिस में प्रदत्त 15 दिन की समयावधि में प्रतिउत्तर प्राप्त न होने अथवा संतोषजनक प्रतिउत्तर न होने की स्थिति में Polluter Pays Principle के आधार पर इकाई द्वारा संचालन के दौरान जनित वेस्ट को उक्त स्थल पर डम्प किये जाने के दृष्टिगत इकाई पर एवं इकाई के उत्तरदायी व्यक्तियों पर रूपये 45,000/– प्रति टन कोमियम वेस्ट की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग के उत्तरदायी व्यक्तियों का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, फतेहपुर ।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ प्रेषित कि क्षेत्रीय कार्यालय स्तर से भी कारण बताओ नोटिस की प्रति उद्योग को प्राप्त कराते हुए कारण बताओ नोटिस के संबंध में आख्या स्पष्ट संस्तुति सहित आख्या निर्धारित समयावधि में बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

Scanned with OKEN Scanner

Annexure-15

कार्यालयः महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवायें, उत्तर प्रदेश।

पत्रांक रू–21फ/सं0रो०/2024/ दिनांक 23.04.2024

मुख्य चिकित्साधिकारी
जनपद–फतेहपुर।

अपर मुख्य सचिव, उत्तर प्रदेश शासन, पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग–7 के कार्यालय पत्र संख्या– एन०जी०टी०–92 (1)/ 81–7–2024–44 (रिट) /2016 टी०सी०–2, दिनांक 02 फरवरी, 2024, (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.08.2023 एवं 29.11.2023 के अनुपालन में जनपद कानपुर देहात के ग्राम गुधरौली में हेल्थ कैम्प आयोजित किये जाने तथा कृत कार्यवाही की रिपोर्ट अविलम्ब पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन तथा प्रदूषण नियंत्रण बोर्ड, लखनऊ को उपलब्ध कराये जाने की अपेक्षा की गयी है ।

अतः उपरोक्त के क्रम में आपको निर्देशित किया जाता है कि उपरोक्त प्रश्नगत प्रकरण में पारित आदेशों के अनुपालनार्थ जी०एस०बी०एम० मेडिकल कालेज, कानपुर के सम्बन्धित विभागों के समन्वयन से जनपद फतेहपुर के ग्राम गुधरौली में हेल्थ कैम्प आयोजित कराते हुये कृत कार्यवाही की रिपोर्ट तत्काल अधोहस्ताक्षरी कार्यालय के ईमेल aesjestate@gmail-com पर उपलब्ध कराना सुनिश्चित करें।

संलग्नकः– उपरोक्तानुसार ।

(डा० बृजेश राठौर)
महानिदेशक,

पत्रांक रू–21फ/सं०रो०/2024/2287.92 तदिनांक

प्रतिलिपिरू– निम्नलिखित को सूचनार्थ प्रपितरू–

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन, उत्तर प्रदेश शासन ।
2. प्रमुख सचिव, चिकित्सा स्वास्थ्य एवं परिवार कल्याण, उ०प्र० शासन ।
3. महानिदेशक, चिकित्सा शिक्षा एवं प्रशिक्षण, जवाहर भवन, लखनऊ को इस अनुरोध के साथ कि आप अपने स्तर से जी०एस०वी०एम० मेडिकल कालेज को उक्त कैम्प के आयोजन में अपेक्षित सहयोग प्रदान किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।
4. प्रधानाचार्य, जी०एस०वी०एम० मेडिकल कालेज, कानपुर नगर को इस अनुरोध के साथ कि मुख्य चिकित्साधिकारी, जनपद फतेहपुर को अपेक्षित सहयोग प्रदान करते हुये ग्राम गुधरौली में हेल्थ कैम्प आयोजित कराने का कष्ट करें।
5. मण्डलीय अपर निदेशक, चिकित्सा स्वास्थ्य एवं परिवार कल्याण, प्रयागराज को इस आशय से कि उक्त प्रकरण का प्रभावी अनुश्रवण अपने स्तर से करना सुनिश्चित करें।
6. गार्ड फाइल ।

निदेशक,
संक्रामक रोग/वी०बी०डी०, उ०प्र०

Scanned with OKEN Scanner

Annexure-7

1990

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H058173.....IC-2/NGT-46/24

दिनाँक
Date ...16/1/24.....

सेवा में,

अधिशासी अभियन्ता,
उ0प्र0 जल निगम (ग्रामीण),
फतेहपुर।

विषयः–जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा–33 ए के अन्तर्गत निर्देश।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No. 528/2023 **In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village** के अन्तर्गत पारित आदेश दिनांक 29.11.2023 का संदर्भ ग्रहण करें। उक्त आदेश में ओ0ए0 सं0 528/2023 के सम्बंध में पारित आदेश के अंश निम्नवत हैं :–

..... 2. In O.A. 528/2023- the issue involved is in respect of industrial pollution and discharge of chromium into the ground water by industrial units at Godhrauli Village near Kanpur adversely affecting eight neighboring villages namely, Aung, Baniyan Khera, Rawatpur, Rampur, Pahur, Shukla Nagar, Akbar Khera, Kchakpur-Gadi....

..... 6. In OA No. 528/2023, the Tribunal in the previous order dated 21.08.2023 had taken note of the fact that the factories are recklessly discharging untreated effluents into the ground through boreholes and that water from a few handpumps had a yellow hue. The Tribunal had enumerated the steps which are required to be taken by the statutory authorizes as under:-

"6. In view of the above, following steps are required to be taken by the statutory authorities:

i. Assess the ground water quality of the villages in question.

ii. Ascertain the cause of ground water contamination and the reasons including ignoring the cause.

iii. Actions taken against defaulting agencies – industries and other.

iv. Reporting on ill health effects on villagers/agriculture, if any.

v. Medical facilities/test by medical camp in the villages.

vi. Availability of drinking water in the affected areas, persons, family/villagers.

vii. Inspection of the industrial unit and the investigation of reverse boring as reported and taking further necessary punitive legal actions.

viii. Remedial action taken and to be taken." .....

18. **In OA No.528/2023- no report has been received. An issue has been raised that there is no piped water supply in the area concerned, therefore, water is supplied through the tankers which is also causing health hazard. Therefore, competent authority is directed to submit the action plan for supplying piped water in the area cornered. .....**

22. List the matter on 06.02.2024.

मा0 एन0जी0टी0 द्वारा गुधरौली क्षेत्र के सन्निकट प्रभावित ग्रामों में ग्राउण्ड वाटर कन्टामिनेशन के कारण ग्रामवासियों को पाइप वाटर सप्लाई सुनिश्चित कराये जाने हेतु ऐक्शन प्लान जमा करने निर्देश दिये गये हैं।

अतः उपरोक्त परिप्रेक्ष्य में आपको जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्न निर्देश दिये जाते है –

1. मा0 एन0जी0टी0 द्वारा गुधरौली क्षेत्र के सन्निकट प्रभावित ग्रामों में ग्राउण्ड वाटर कन्टामिनेशन के कारण ग्रामवासियों को पाइप वाटर सप्लाई उपलब्ध कराये जाने हेतु समयबद्ध ऐक्शन प्लान तैयार कर राज्य बोर्ड को प्रेषित किया जाये एवं तदनुसार पाइप वाटर सप्लाई सुनिश्चित की जाये।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

Hindi letter head
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

उपरोक्त निर्देशों के अनुपालन के सम्बंध में आख्या 19.01.2024 तक राज्य बोर्ड को प्रेषित करें। उक्त निर्देशों का समयबद्ध अनुपालन न किये जाने की स्थिति में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्राविधानों के अन्तर्गत की गयी कार्यवाही के लिये विभाग के सम्बंधित अधिकारी स्वयं उत्तरदायी होंगे।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपिः–

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम (ग्रामीण), लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
2. जिलाधिकारी, फतेहपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज को इस निर्देश के साथ कि प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में कृत कार्यवाही की अनुपालन आख्या निर्धारित समयावधित में मा0 एन0जी0टी0 में दाखिल किये जाने हेतु आवश्यक कार्यवाही सुनिश्चित करें।

सदस्य सचिव

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0/Ref. No 61429/ | क्षी-2/सामान्य-613/24 दिनाँक/Date 30-4-24

सेवा में,

अनु सचिव
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,
अनुभाग–7
उ0प्र0 शासन।

विषय–मा0 एन0जी0टी0 द्वारा ओ0ए0 संख्या 528/2023 में पारित आदेश दिनांक 14.08.2023 के अनुपालन में ग्राम गुधरौली, जनपद–फतेहपुर में डम्प कोमियम वेस्ट के निस्तारण के सम्बंध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 985/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH OA No. 986/2019 In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh With OA No.528/2023 In re: news report published in Dainik Jagran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village के अन्तर्गत पारित आदेश दिनांक 04.03.2024 का संदर्भ ग्रहण करने का कष्ट करें। मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.03.2024 के अंश निम्नवत हैं:–

8. We also find from the report submitted along with the covering letter of UPPCB dated 02.02.2024 in OA No. 528/2023 that during the spot inspection by three member Committee on 24.01.2024 the contaminated solid dumps were found near Maa Sheetla Temple at Village Godhrauli on both the sides and near railway crossing and road from Godhrauli to Bania Kheda. The report further reflects that the ground water taken from the handpumps was found to be contaminated and some of the villagers have constructed their house at the dump site. In the water samples collected by the Board from the handpump no. 2, 4, 5, 6, 10 and 11, the contents of chromium were found to be exceeding the limit. The report states that on account of the hazardous waste dumping in the area, serious adverse consequences in future are expected.....

..... 13. The UPPCB though has submitted the action plan but there is no time bound action plan to remediate the situation, inspite of the fact that more than three decades have passed and the problem has not been remediated till now. Hence, we require the Member Secretary, UPPCB to place on record a time bound action plan to remediate the situation at all the places which are under consideration before the Tribunal in these three matters.

14. The UPPCB will also carry out the ground water profiling of the areas under consideration.

मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में ग्राम गुधरौली, जनपद फतेहपुर में कोमियम वेस्ट डम्प साइट पर भण्डारित कोमियम वेस्ट का शीघ्र निस्तारण एवं तत्पश्चात मृदा एवं भूगर्भीय जल के रेमेडियेशन की कार्यवाही सुनिश्चित की जानी है।

इस सम्बंध में उल्लेखनीय है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 संख्या 985/2019 विद ओ0ए0 संख्या 986/2019 के अन्तर्गत पारित आदेश दिनांक 23.11.2022 के अनुपालन में मुख्य सचिव महोदय, उ0प्र0 शासन की अध्यक्षता में गठित एक्सपर्ट कमेटी की बैठक दिनांक 13.05.2022 को आहूत की गयी थी (कार्यवृत्त संलग्न)। मुख्य सचिव, उ0प्र0 शासन द्वारा उक्त बैठक में दिये गये निर्देशों के अनुपालन में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन के पत्र दिनांक 26.05.2022 द्वारा खानचन्दपुर रनियॉ, कानपुर देहात में डम्प कोमियम वेस्ट के निस्तारण हेतु दरों के निर्धारण के संबंध में एक समिति गठित का गठन किया गया था। उक्त समिति द्वारा टी0एस0डी0एफ0 के माध्यम से कोमियम वेस्ट के सुरक्षित निस्तारण हेतु रूपये 11.583 प्रति कि0ग्रा0 (टैक्स सहित) की दर निर्धारित कर मैसर्स यू0पी0 वेस्ट मैनेजमेंट प्रोजेक्ट, कुम्भी, कानपुर देहात एवं मैसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेंट, कुम्भी, कानपुर देहात द्वारा ग्राम खानचन्दपुर रनियॉ, कानपुर देहात में डम्प कोमियम वेस्ट का टी0एस0डी0एफ0 में अपर जिलाधिकारी प्रशासन, कानपुर देहात की अध्यक्षता में गठित उपसमिति की निगरानी में निस्तारण का कार्य कराया गया है।

.....2/–

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

Scanned with OKEN Scanner

अग्रेतर अवगत कराना है कि मुख्य सचिव महोदय, उ0प्र0 शासन द्वारा एक्सपर्ट कमेटी की बैठक दिनांक 13.05.2022 में खानचन्दपुर रनियॉ, कानपुर देहात में डम्प कोमियम वेस्ट के निस्तारण के कार्य के सम्पादन हेतु अवस्थापना एवं औद्योगिक विकास विभाग को आवश्यक बजट का प्राविधान कराकर जिलाधिकारी, कानपुर देहात द्वारा संचालित एस्क्रो एकाउन्ट में जमा कराये जाने के निर्देश दिये गये थे।

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 04.03.2024 के अनुपालन में ग्राम गुधरौली, जनपद फतेहपुर में डम्प कोमियम वेस्ट के निस्तारण हेतु शासन द्वारा पूर्व की भॉति दरों के निर्धारण हेतु एवं समिति एवं कोमियम वेस्ट के निस्तारण की कार्यवाही सुनिश्चित कराये जाने हेतु उपसमिति गठित कर अग्रिम कार्यवाही कराया जाना तथा उक्त कार्य में होने वाले व्यय हेतु जिलाधिकारी, फतेहपुर द्वारा एस्क्रो एकाउण्ट खुलवाकर अवस्थापना एवं औद्योगिक विकास विभाग के माध्यम से बजट प्राविधान कराया जाना उचित प्रतीत होता है। समिति एवं उपसमिति के गठन हेतु आलेख संलग्न हैं।

अतः आपसे अपेक्षा है कि ग्राम गुधरौली, जनपद फतेहपुर में कोमियम वेस्ट के निस्तारण हेतु समिति एवं उपसमिति के गठन हेतु शासन स्तर से यथोचित कार्यवाही कराने का कष्ट करें। साथ ही जिलाधिकारी, फतेहपुर द्वारा संचालित एस्क्रो एकाउण्ट खुलवाये जाने एवं इस कार्य हेतु आवश्यक धनराशि का बजट प्राविधान कराने हेतु आवश्यक कार्यवाही कराने का कष्ट करें।

भवदीय,

sk

(संजीव कुमार सिंह)
सदस्य सचिव

संलग्नक–यथोपरि।

Scanned with OKEN Scanner